

Income-Tax Rules, 1962
(All Amendments & Circulars etc upto 2025)



भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1568]

नई दिल्ली, मंगलवार, अप्रैल 9, 2024/चैत्र 20, 1946

No. 1568]

NEW DELHI, TUESDAY, APRIL 9, 2024/CHAITRA 20, 1946

वित्त मंत्रालय
(राजस्व विभाग)
(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना
नई दिल्ली, 9 अप्रैल, 2024
सं. 38/2024

का.आ. 1651(अ).— आयकर नियमावली, 1962 के नियम सं. 5ग और 5घ के साथ पठित आयकर अधिनियम, 1961 (1961 का 43) की धारा 35 की उप-धारा (1) के खंड (ii) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केंद्र सरकार एतद्वारा आयकर नियमावली, 1962 के नियम सं. 5ग और 5घ के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा (1) के खंड (ii) के प्रयोजनार्थ 'वैज्ञानिक अनुसंधान' हेतु 'अनुसंधान संघ' की श्रेणी के तहत 'अमूल रिसर्च एंड डेवलपमेंट एसोसिएशन, आनंद, गुजरात (पैन: AAATA2673H)' को अनुमोदित करती है।

2. यह अधिसूचना निर्धारण वर्षों 2008-09 से 2021-22 तक लागू मानी जाएगी।

[फा. सं. 203/10/2021-आईटीए-II]

कास्त्रो जयप्रकाश टी., अवर सचिव

व्याख्यात्मक ज्ञापन

1. यह अधिसूचना मैसर्स अमूल रिसर्च एंड डेवलपमेंट एसोसिएशन बनाम सीबीडीटी के मामले में रिट याचिका संख्या 2913/2009 में माननीय गुजरात उच्च न्यायालय के दिनांक 04.08.2009 के आदेश और 2012 के एससीए संख्या 9237 दिनांक 16.10.2018 के एक अन्य आदेश के परिणामस्वरूप जारी की गई है।
2. यह प्रमाणित किया जाता है कि इस अधिसूचना को भूतलक्षी प्रभाव देने से किसी व्यक्ति पर नकारात्मक प्रभाव नहीं पड़ेगा।

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****NOTIFICATION**

New Delhi, the 9th April, 2024

No. 38/2024

S.O. 1651(E).—In exercise of the powers conferred by clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 (43 of 1961) read with Rules 5C and 5D of the Income-tax Rules, 1962, the Central Government hereby approves '**Amul Research and Development Association, Anand, Gujarat (PAN: AAATA2673H)**' under the category of '**Research Association**' for research in 'Scientific Research' for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rules 5C and 5D of the Income-tax Rules, 1962.

2. This Notification shall be deemed to have been applied from Assessment Years (AYs) 2008-09 to 2021-22.

[F. No. 203/10/2021/ITA-II]

CASTRO JAYAPRAKASH. T., Under Secy.

Explanatory Memorandum

1. This Notification is issued in consequence to Hon'ble Gujarat High Court order dated 04.08.2009 in Writ Petition No.2913/2009 and another order dated 16.10.2018 in SCA No. 9237 of 2012 in case of M/s Amul Research and Development Association vs. CBDT.
2. It is certified that no person is being adversely affected by granting retrospective effect to this Notification.

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 24th January, 2024

G.S.R. 64(E).—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. **Short title and commencement.**— (1) These rules may be called the Income-tax (First Amendment) Rules, 2024.
 (2) They shall come into force with effect from the 1st day of April, 2024.
2. In the Income-tax Rules, 1962, in Appendix-II, for Form ITR-6, the following Form shall be substituted, namely: —

“FORM	ITR-6	INDIAN INCOME TAX RETURN [For Companies other than companies claiming exemption under section 11] (Please see rule 12 of the Income-tax Rules, 1962) (Please refer instructions)	Assessment Year						
			2	0	2	4	-	2	5

Part A-GEN		GENERAL												
PERSONAL INFORMATION	(A1) Name													
	(A2) PAN													
	(A3) Is there any change in the company's name? If yes, please furnish the old name	(A4) Corporate Identity Number (CIN) issued by MCA												
	(A8) Flat/Door/Block No	(A9) Name of Premises/Building/Village				(A5) Date of incorporation (DD/MM/YYYY)		(A6) Date of commencement of business (DD/MM/YYYY)						
					/ /		/ /							
	(A10) Road/Street/Post Office	(A11) Area/Locality				(A7) Type of company (Tick any one) ☒								
					(i) Domestic Company ☐									
					(ii) Foreign Company ☐									
	(A12) Town/City/District	(A13) State		(A14) Pin code/Zip code		If a public company write 6, and if private company write 7 (as defined in section 3 of the Companies Act, 2013)								
			(A15) Country											
(A16) Office Phone Number with STD code/ Mobile No. 1				(A17) Mobile No. 2				(A18) Email Address-1						
Email Address-2														
(A19) (ai)	Due date for filing return of income [Dropdown to be provided]: 1. 31st October 2. 30th November													
(A19) (aia)	1 Filed u/s (Tick)/Please see instruction]				☐ 139(1)- On or before due date, ☐ 139(4)- After due date, ☐ 139(5)- Revised Return, ☐ 92CD-Modified return, ☐ 119(2)(b)- after condonation of delay, ☐ 170A- After order by the tribunal or court									
(A19) (aib)	2 Or filed in response to notice u/s				☐ 139(9), ☐ 142(1), ☐ 148, ☐ 153C									
(b)	If revised/ defective/modified, then enter Receipt No and Date of filing original return (DD/MM/YYYY)				____/____/____									
(c)	If filed, in response to notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b) or order referred to in section 170A, enter Unique Number /Document Identification Number and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement												/ /	

	(d)	Residential Status (Tick) ☒ Resident ☐ Non-Resident
	(e)	Have you opted for taxation under section 115BA/115BAA/115BAB? (drop down to be provided in e-filing utility) (applicable on Domestic Company) If yes, please furnish the AY in which said option is exercised for the first time along with date of filing of relevant form (10-IB/ 10-IC/ 10-ID) & acknowledgment number. If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year? (drop down to be provided in e-filing utility) Please provide the date of filing of relevant form (10-IB/10-IC/10-ID) & acknowledgment number.
	(f)	Whether total turnover/ gross receipts in the previous year 2021-2022 exceeds 400 crore rupees? (Yes/No) (applicable for Domestic Company)
	(g)	Whether assessee is a resident of a country or specified territory with which India has an agreement referred to in sec 90 (1) or Central Government has adopted any agreement under sec 90A(1)?
	(h)	In the case of non-resident, is there a Permanent Establishment (PE) in India (Tick) ☒ Yes ☐ No
	(i)	In the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) ☐ Yes ☐ No please provide details of (a) aggregate of payments arising from the transaction or transactions during the previous year as referred in Explanation 2A(a) to Section 9(1)(i); (b) number of users in India as referred in Explanation 2A(b) to Section 9(1)(i).
	(j)	Whether assessee is required to seek registration under any law for the time being in force relating to companies? If yes, please provide details.
		Act under which registration required
		Date of Registration (DD/MM/YYYY) Registration Number
	(k)	Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015 (Tick) ☒ Yes ☐ No
	(l)	Whether assessee has a unit located in an International Financial Services Centre and derives income solely in convertible foreign exchange? (Tick) ☒ Yes ☐ No
	(m)	Whether the assessee company is under liquidation (Tick) ☒ Yes ☐ No
	(n)	Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No.
	(o)	Whether the company is a producer company as defined in Sec.581A of Companies Act, 1956? ☐ Yes ☐ No
	(p)	Whether this return is being filed by a representative assessee? (Tick) ☒ Yes ☐ No If yes, please furnish following information -
		(1) Name of the representative assessee
		(2) Capacity of the Representative (drop down to be provided)
		(3) Address of the representative assessee
		(4) Permanent Account Number (PAN)/Aadhaar No. of the representative assessee
	(q)	Whether you are recognised as start up by DPIIT ☐ Yes ☐ No
	1	If yes, please provide start up recognition number allotted by the DPIIT
	2	Whether certificate from inter-ministerial board for certification is received? ☐ Yes ☐ No
	3	If yes provide the certification number
	4	Whether declaration in Form-2 in accordance with para 5 of DPIIT notification dated 19/02/2019 has been filed before filing of the return? ☐ Yes ☐ No
	5	If yes, provide date of filing Form-2
	(r)	Legal Entity Identifier (LEI) details (mandatory if refund is 50 Crores or more)
		LEI Number Valid upto date
	(s)	Whether you are recognised as MSME? ☐ Yes ☐ No
		If yes, please provide registration number allotted as per the MSMED Act, 2006
AUDIT INFORMATION	(a1)	Whether liable to maintain accounts as per section 44AA? (Tick) ☒ Yes ☐ No
	(a2)	Whether assessee is declaring income only under section 44AE/ 44B/ 44BB/ 44BBA/ 44BBB/44D? (Tick) ☒ Yes ☐ No
	(a2i)	If No, whether during the year total sales/turnover/gross receipts of business is more than 1 Crore Rupees but does not exceed 10 Crore Rupees? (Tick) ☒ Yes ☐ No, turnover does not exceed 1 crore ☐ No, turnover exceeds 10 crores

	(a2ii)	If (a2i) is Yes, whether aggregate of all amounts received, including amount received for sales, turnover or gross receipts or on capital account such as capital contribution, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, does not exceed five per cent of said amount? (Tick) ☒ ☐ Yes ☐ No			
	(a2iii)	If (a2i) is Yes, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loan etc., in cash & non-a/c payee cheque/DD, during the previous year does not exceed five per cent of the said payment (Tick) ☒ ☐ Yes ☐ No			
	(b)	Whether liable for audit under section 44AB? (Tick) ☒ ☐ Yes ☐ No (Note to Systems: For cases where a2i exceeds INR 10 crores, this should be an automatic Yes)			
		If Yes is selected at (b), mention by virtue of which of the following conditions:			
	(bi)	Sales, turnover or gross receipts exceeds the limits specified under section 44AB (Tick) ☒			
	(bii)	Assessee falling u/s 44BB but not offering income on presumptive basis (Tick) ☒			
	(biii)	Assessee falling u/s 44BBB but not offering income on presumptive basis (Tick) ☒			
	(biv)	Others (Tick) ☒			
	(c)	If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) ☒ ☐ Yes ☐ No If Yes, furnish the following information below			
		(1)	Mention the date of furnishing of audit report (DD/MM/YYYY)		
		(2)	Name of the auditor signing the tax audit report		
		(3)	Membership No. of the auditor		
		(4)	Name of the auditor (proprietorship/ firm)		
		(5)	Proprietorship/firm registration number		
		(6)	Permanent Account Number (PAN/Aadhaar No.) of the auditor (proprietorship/ firm)		
		(7)	Date of audit report		
		(8)	Acknowledgement Number of the Audit Report		
		(9)	UDIN		
		(di)	Are you liable for Audit u/s 92E? ☐ Yes ☐ No		
		(dii)	If (di) is Yes, whether the accounts have been audited u/s. 92E?	☐ Yes ☐ No	Date of furnishing audit report? DD/MM/YYYY
	(diii)	If liable to furnish other audit report under the Income-tax Act, mention whether have you furnished such report. If yes, please provide the details as under:) (Please see Instruction 5)			
		Sl. No.	Section Code	Date (DD/MM/YYYY)	Acknowledgement Number
	(e)	Mention the <u>Act, section</u> and date of furnishing the audit report under any Act other than the Income-tax Act			
		Act and section	(DD/MM/YY)	Act and section	(DD/MM/YY)
HOLDING STATUS	(a)	Nature of company (select 1 if holding company, select 2 if a subsidiary company, select 3 if both, select 4 if any other)			
	(b)	If subsidiary company, mention the details of the Holding Company			
		PAN	Name of Holding Company	Address of Holding Company	Percentage of Shares held
	(c)	If holding company, mention the details of the subsidiary companies			
		PAN	Name of Subsidiary Company	Address of Subsidiary Company	Percentage of Shares held
BUSINESS ORGANISATION	(a)	In case of amalgamating company, mention the details of amalgamated company			
		PAN	Name of Amalgamated Company	Address of Amalgamated Company	Date of Amalgamation
	(b)	In case of amalgamated company, mention the details of amalgamating company			

		PAN	Name of Amalgamating Company	Address of Amalgamating Company		Date of Amalgamation
	(c)	In case of demerged company, mention the details of resulting company				
		PAN	Name of Resulting Company	Address of Resulting Company		Date of Demerger
	(d)	In case of resulting company, mention the details of demerged company				
		PAN	Name of Demerged Company	Address of Demerged Company		Date of Demerger
KEY PERSONS	Particulars of Managing Director, Directors, Secretary and Principal officer(s) who have held the office during the previous year and the details of eligible person who is verifying the return.					
	S.No.	Name	Designation	Residential Address	PAN/Aadhaar No.	Director Identification Number (DIN) issued by MCA, in case of Director
SHAREHOLDERS INFORMATION	Particulars of persons who were beneficial owners of shares holding not less than 10% of the voting power at any time of the previous year					
	S.No.	Name and Address		Percentage of shares held		PAN (if allotted)
OWNERSHIP INFORMATION	In case of unlisted company, particulars of natural persons who were the ultimate beneficial owners, directly or indirectly, of shares holding not less than 10% of the voting power at any time of the previous year					
	S.No.	Name	Address	Percentage of shares held		PAN/Aadhaar No. (if allotted)
	In case of Foreign company, please furnish the details of immediate parent company.					
	S.No	Name	Address	Country of residence	PAN (if allotted)	Taxpayer's registration number or any unique identification number allotted in the country of residence
	In case of foreign company, please furnish the details of ultimate parent company					
	S.No	Name	Address	Country of residence	PAN (if allotted)	Taxpayer's registration number or any unique identification number allotted in the country of residence
NATURE OF COMPANY AND ITS BUSINESS	Nature of company					(Tick) ☒
	1	Whether a public sector company as defined in section 2(36A) of the Income-tax Act				☐ Yes ☐ No
	2	Whether a company owned by the Reserve Bank of India				☐ Yes ☐ No
	3	Whether a company in which not less than forty percent of the shares are held (whether singly or taken together) by the Government or the Reserve Bank of India or a corporation owned by that Bank				☐ Yes ☐ No

4	Whether a banking company as defined in clause (c) of section 5 of the Banking Regulation Act, 1949	☐ Yes ☐ No
5	Whether a scheduled Bank being a bank included in the Second Schedule to the Reserve Bank of India Act	☐ Yes ☐ No
6	Whether a company registered with Insurance Regulatory and Development Authority (established under sub-section (1) of section 3 of the Insurance Regulatory and Development Authority Act, 1999)	☐ Yes ☐ No
7	Whether a company being a non-banking Financial Institution	☐ Yes ☐ No
8	Whether the company is unlisted? If yes, please ensure to fill up the Schedule SH-1 and Schedule AL-1	☐ Yes ☐ No
Nature of business or profession, if more than one business or profession indicate the three main activities/ products (Other than those declaring income under section 44AE)		
S.No.	Code [Please see instruction No. 7(i)]	Description
(i)		
(ii)		
(iii)		

Part A-BS		BALANCE SHEET AS ON 31 ST DAY OF MARCH, 2024 OR AS ON THE DATE OF AMALGAMATION				
EQUITY AND LIABILITIES	I Equity and Liabilities					
	1 Shareholder's fund					
	A Share capital					
	i Authorised				Ai	
	ii Issued, Subscribed and fully Paid up				Aii	
	iii Subscribed but not fully paid				Aiii	
	iv Total (Aii + Aiii)				Aiv	
	B Reserves and Surplus					
	i Capital Reserve				Bi	
	ii Capital Redemption Reserve				Bii	
	iii Securities Premium Reserve				Biii	
	iv Debenture Redemption Reserve				Biv	
	v Revaluation Reserve				Bv	
	vi Share options outstanding amount				Bvi	
	vii Other reserve (specify nature and amount)					
	a				vii a	
	b				vii b	
	c Total (vii a + vii b)				Bvii	
	viii Surplus i.e. Balance in profit and loss account (Debit balance to be shown as –ve figure)				Bviii	
	ix Total (Bi + Bii + Biii + Biv + Bv + Bvi + Bvii + Bviii) (Debit balance to be shown as –ve figure)				Bix	
	C Money received against share warrants					1C
	D Total Shareholder's fund (Aiv + Bix + 1C)					1D
	2 Share application money pending allotment					
	i Pending for less than one year				i	
	ii Pending for more than one year				ii	
	iii Total (i + ii)				2	
	3 Non-current liabilities					
	A Long-term borrowings					
	i Bonds/ debentures					
	a Foreign currency				ia	
	b Rupee				ib	
	c Total (ia + ib)				ic	
	ii Term loans					
	a Foreign currency				ii a	
	b Rupee loans					
	1 From Banks				b1	
	2 From others				b2	
	3 Total (b1 + b2)				b3	
	c Total Term loans (ii a + b3)				iic	
	iii Deferred payment liabilities					iii
iv Deposits from related parties (see instructions)					iv	
v Other deposits					v	
vi Loans and advances from related parties (see instructions)					vi	
vii Other loans and advances					vii	
viii Long term maturities of finance lease obligations					viii	
ix Total Long-term borrowings (ic + iic + iii + iv + v + vi + vii + viii)					3A	
B Deferred tax liabilities (net)					3B	
C Other long-term liabilities						

		i	Trade payables		i		3C				
		ii	Others		ii						
		iii	Total Other long-term liabilities (i + ii)								
	D	Long-term provisions						3D			
		i	Provision for employee benefits		i						
		ii	Others		ii						
		iii	Total (i + ii)								
	E	Total Non-current liabilities (3A + 3B + 3C + 3D)					3E				
	4	Current liabilities									
	A	Short-term borrowings									
		i	Loans repayable on demand								
			a	From Banks		ia					
			b	From Non-Banking Finance Companies		ib					
			c	From other financial institutions		ic					
			d	From others		id					
e		Total Loans repayable on demand (ia + ib + ic + id)				ie					
ii		Deposits from related parties (see instructions)				ii					
iii		Loans and advances from related parties (see instructions)				iii					
iv		Other loans and advances				iv					
v	Other deposits				v						
vi	Total Short-term borrowings (ie + ii + iii + iv + v)				4A						
B	Trade payables					4B					
	i	Outstanding for more than 1 year		i							
	ii	Others		ii							
iii	Total Trade payables (i + ii)										
C	Other current liabilities					4C					
	i	Current maturities of long-term debt		i							
	ii	Current maturities of finance lease obligations		ii							
	iii	Interest accrued but not due on borrowings		iii							
	iv	Interest accrued and due on borrowings		iv							
	v	Income received in advance		v							
	vi	Unpaid dividends		vi							
	vii	Application money received for allotment of securities and due for refund and interest accrued		vii							
	viii	Unpaid matured deposits and interest accrued thereon		viii							
	ix	Unpaid matured debentures and interest accrued thereon		ix							
	x	Other payables		x							
xi	Total Other current liabilities (i + ii + iii + iv + v + vi + vii + viii + ix + x)										
D	Short-term provisions					4D					
	i	Provision for employee benefit		i							
	ii	Provision for Income-tax		ii							
	iii	Proposed Dividend		iii							
	iv	Tax on dividend		iv							
	v	Other		v							
vi	Total Short-term provisions (i + ii + iii + iv + v)										
E	Total Current liabilities (4A + 4B + 4C + 4D)					4E					
Total Equity and liabilities (1D + 2 + 3E + 4E)							I				
II	ASSETS										
	1	Non-current assets									
	A	Fixed assets									
		i	Tangible assets								
			a	Gross block		ia					
			b	Depreciation		ib					
			c	Impairment losses		ic					
			d	Net block (ia – ib - ic)		id					
		ii	Intangible assets								
		a	Gross block		iaa						
		b	Amortization		iib						
		c	Impairment losses		iic						
		d	Net block (iaa – iib - iic)		iid						
		iii	Capital work-in-progress		iii						
		iv	Intangible assets under development		iv						
		v	Total Fixed assets (id + iid + iii + iv)								
		B	Non-current investments							Av	
			i	Investment in property		i					
	ii		Investments in Equity instruments								
	a		Listed equities		iaa						
	b		Unlisted equities		iib						
	c		Total (iaa + iib)		iic						
	iii		Investments in Preference shares		iii						

		iv	Investments in Government or trust securities	iv				
		v	Investments in Debenture or bonds	v				
		vi	Investments in Mutual funds	vi				
		vii	Investments in Partnership firms	vii				
		viii	Others Investments	viii				
		ix	Total Non-current investments (i + iic + iii + iv + v + vi + vii + viii)				Bix	
	C	Deferred tax assets (Net)				C		
	D	Long-term loans and advances						
		i	Capital advances	i				
		ii	Security deposits	ii				
		iii	Loans and advances to related parties (<i>see instructions</i>)		iii			
		iv	Other Loans and advances		iv			
		v	Total Long-term loans and advances (i + ii + iii + iv)				Dv	
		vi	Long-term loans and advances included in Dv which is					
		a	for the purpose of business or profession		via			
		b	not for the purpose of business or profession		vib			
		c	given to shareholder, being the beneficial owner of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act		vic			
	E	Other non-current assets						
		i	Long-term trade receivables					
		a	Secured, considered good		ia			
		b	Unsecured, considered good		ib			
		c	Doubtful		ic			
		d	Total Other non-current assets (ia + ib + ic)		id			
		ii	Others		ii			
		iii	Total (id + ii)			Eiii		
		iv	Non-current assets included in Eiii which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act		iv			
	F	Total Non-current assets (Av + Bix + C + Dv + Eiii)				1F		
2	Current assets							
	A	Current investments						
		i	Investment in Equity instruments					
		a	Listed equities		ia			
		b	Unlisted equities		ib			
		c	Total (ia + ib)		ic			
		ii	Investment in Preference shares		ii			
		iii	Investment in government or trust securities		iii			
		iv	Investment in debentures or bonds		iv			
		v	Investment in Mutual funds		v			
		vi	Investment in partnership firms		vi			
		vii	Other investment		vii			
		viii	Total Current investments (ic + ii + iii + iv + v + vi + vii)			Aviii		
	B	Inventories						
		i	Raw materials		i			
		ii	Work-in-progress		ii			
		iii	Finished goods		iii			
		iv	Stock-in-trade (in respect of goods acquired for trading)		iv			
		v	Stores and spares		v			
		vi	Loose tools		vi			
		vii	Others		vii			
		viii	Total Inventories (i + ii + iii + iv + v + vi + vii)				Bviii	
	C	Trade receivables						
		i	Outstanding for more than 6 months		i			
		ii	Others		ii			
		iii	Total Trade receivables (i + ii + iii)				Ciii	
	D	Cash and cash equivalents						
		i	Balances with Banks		i			
		ii	Cheques, drafts in hand		ii			
		iii	Cash in hand		iii			
		iv	Others		iv			
		v	Total Cash and cash equivalents (i + ii + iii + iv)				Dv	
	E	Short-term loans and advances						
		i	Loans and advances to related parties (<i>see instructions</i>)		i			
		ii	Others		ii			
		iii	Total Short-term loans and advances (i + ii)				Eiii	
		iv	Short-term loans and advances included in Eiii which is					
		a	for the purpose of business or profession		iva			
		b	not for the purpose of business or profession		ivb			

			c	given to a shareholder, being the beneficial owner of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	ivc			
	F	Other current assets					F	
	G	Total Current assets (Aviii + Bviii + Ciii + Dv + Eiii + F)					2G	
Total Assets (1F + 2G)							II	

Part A-BS – Ind AS		BALANCE SHEET AS ON 31 ST DAY OF MARCH, 2024 OR AS ON THE DATE OF BUSINESS COMBINATION [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015]							
I	Equity and Liabilities								
	1	Equity							
	A	Equity share capital							
		i	Authorised			Ai			
			ii Issued, Subscribed and fully paid up			Aii			
			iii Subscribed but not fully paid			Aiii			
			iv Total (Aii + Aiii)			Aiv			
	B	Other Equity							
		i	Other Reserves						
			a	Capital Redemption Reserve			ia		
				b Debenture Redemption Reserve			ib		
				c Share Options Outstanding account			ic		
				d Other (specify nature and amount)			id		
				e Total other reserves (ia + ib + ic + id)			ie		
		ii Retained earnings (Debit balance of statement of P&L to be shown as –ve figure)		ii					
		iii Total (Bie + ii) (Debit balance to be shown as –ve figure)		Biii					
	C	Total Equity (Aiv + Biii)					1C		
	2	Liabilities							
		A	Non-current liabilities						
		I	Financial Liabilities						
			Borrowings						
			a	Bonds or debentures					
1				Foreign currency			a1		
				2 Rupee			a2		
				3 Total (1 + 2)			a3		
b			Term loans						
			1	Foreign currency			b1		
				2 Rupee loans					
				i	From Banks			i	
			ii From other parties			ii			
			iii Total (i + ii)			b2			
			3 Total Term loans (b1 + b2)		b3				
			c	Deferred payment liabilities					c
d			Deposits					d	
e			Loans from related parties (see instructions)					e	
f			Long term maturities of finance lease obligations					f	
g			Liability component of compound financial instruments					g	
h	Other loans					h			
i	Total borrowings (a3 + b3 + c + d + e + f + g + h)					i			
j	Trade Payables					j			

	k	Other financial liabilities (Other than those specified in II under provisions)			k		
II	Provisions						
	a	Provision for employee benefits	a				
	b	Others (specify nature)	b				
	c	Total Provisions			IIc		
III	Deferred tax liabilities (net)					III	
IV	Other non-current liabilities						
	a	Advances	a				
	b	Others (specify nature)	b				
	c	Total Other non-current liabilities			IVc		
Total Non-Current Liabilities (Ii + Ij + Ik + IIc + III + IVc)					2A		
B	Current liabilities						
I	Financial Liabilities						
	i	Borrowings					
	a	Loans repayable on demand					
	1	From Banks	1				
	2	From Other parties	2				
	3	Total Loans repayable on demand (1 + 2)		3			
	b	Loans from related parties		b			
	c	Deposits		c			
	d	Other loans (specify nature)		d			
	Total Borrowings (a3 + b + c + d)				Ii		
	ii	Trade payables			Iii		
	iii	Other financial liabilities					
	a	Current maturities of long-term debt	a				
	b	Current maturities of finance lease obligations	b				
	c	Interest accrued	c				
	d	Unpaid dividends	d				
	e	Application money received for allotment of securities to the extent refundable and interest accrued thereon	e				
	f	Unpaid matured deposits and interest accrued thereon	f				
	g	Unpaid matured debentures and interest accrued thereon	g				
	h	Others (specify nature)	h				
	i	Total Other financial liabilities (a + b +c +d +e +f +g+ h)			Iiii		
	iv	Total Financial Liabilities (Ii + Iii + Iiii)			Iiv		
II	Other Current liabilities						
	a	Revenue received in advance	a				
	b	Other advances (specify nature)	b				
	c	Others (specify nature)	c				
	d	Total Other current liabilities (a + b+ c)			IId		
III	Provisions						
	a	Provision for employee benefits	a				
	b	Others (specify nature)	b				
	c	Total provisions (a + b)			IIIc		
IV	Current Tax Liabilities (Net)					IV	
Total Current liabilities (Iiv + IId + IIIc+ IV)					2B		
Total Equity and liabilities (1C + 2A +2B)					I		

II	ASSETS								
	1	Non-current assets							
	A	Property, Plant and Equipment							
		a	Gross block		a				
		b	Depreciation		b				
		c	Impairment losses		c				
	d	Net block (a – b - c)					Ad		
	B	Capital work-in-progress					B		
	C	Investment Property							
		a	Gross block		a				
		b	Depreciation		b				
		c	Impairment losses		c				
	d	Net block (a – b - c)					Cd		
	D	Goodwill							
		a	Gross block		a				
		b	Impairment losses		b				
		c	Net block (a – b)					Dc	
	E	Other Intangible Assets							
		a	Gross block		a				
		b	Amortisation		b				
		c	Impairment losses		c				
	d	Net block (a – b - c)					Ed		
	F	Intangible assets under development					F		
	G	Biological assets other than bearer plants							
		a	Gross block		a				
		b	Impairment losses		b				
		c	Net block (a – b)					Gc	
	H	Financial Assets							
		I	Investments						
			i	Investments in Equity instruments					
			a	Listed equities		ia			
			b	Unlisted equities		ib			
			c	Total (ia + ib)					ic
		ii	Investments in Preference shares						
		iii	Investments in Government or trust securities						
		iv	Investments in Debenture or bonds						
		v	Investments in Mutual funds						
		vi	Investments in Partnership firms						
		vii	Others Investments (specify nature)						
		viii	Total non-current investments (ic + ii + iii + iv + v + vi + vii)					HI	
		II	Trade Receivables						
			a	Secured, considered good		a			
			b	Unsecured, considered good		b			
			c	Doubtful		c			
			d	Total Trade receivables					HII
		III	Loans						
i			Security deposits		i				

				ii	Loans to related parties (<i>see instructions</i>)	ii		HIII	
				iii	Other loans (specify nature)	iii			
				iv	Total Loans (i + ii + iii)				
				v	Loans included in HIII above which is-				
				a	for the purpose of business or profession	va			
				b	not for the purpose of business or profession	vb			
				c	given to shareholder, being the beneficial owner of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	vc			
				IV	Other Financial Assets				
				i	Bank Deposits with more than 12 months maturity	i			
				ii	Others	ii			
				iii	Total of Other Financial Assets (i + ii)			HIV	
				I	Deferred Tax Assets (Net)			I	
				J	Other non-current Assets				
				i	Capital Advances	i			
				ii	Advances other than capital advances	ii			
				iii	Others (specify nature)	iii			
				iv	Total non-current assets (i + ii + iii)			J	
				v	Non-current assets included in J above which is due from shareholder, being the beneficial owner of share, or from any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	v			
					Total Non-current assets (Ad + B + Cd + Dc + Ed + F + Gc + HI + HII + HIII + HIV + I + J)			1	
				2	Current assets				
				A	Inventories				
				i	Raw materials	i			
				ii	Work-in-progress	ii			
				iii	Finished goods	iii			
				iv	Stock-in-trade (in respect of goods acquired for trading)	iv			
				v	Stores and spares	v			
				vi	Loose tools	vi			
				vii	Others	vii			
				viii	Total Inventories (i + ii + iii + iv + v + vi + vii)			2A	
				B	Financial Assets				
				I	Investments				
				i	Investment in Equity instruments				
				a	Listed equities	ia			
				b	Unlisted equities	ib			
				c	Total (ia + ib)	ic			
				ii	Investment in Preference shares	ii			
				iii	Investment in government or trust securities	iii			
				iv	Investment in debentures or bonds	iv			
				v	Investment in Mutual funds	v			
				vi	Investment in partnership firms	vi			
				vii	Other Investments	vii			
				viii	Total Current investments (ic + ii + iii + iv + v + vi + vii)			I	
				II	Trade receivables				

			i	Secured, considered good	i				
			ii	Unsecured, considered good	ii				
			iii	Doubtful	iii				
			iv	Total Trade receivables (i + ii + iii)				II	
		III	Cash and cash equivalents						
			i	Balances with Banks (of the nature of cash and cash equivalents)	i				
			ii	Cheques, drafts in hand	ii				
			iii	Cash on hand	iii				
			iv	Others (specify nature)	iv				
			v	Total Cash and cash equivalents (i + ii + iii + iv)			III		
		IV	Bank Balances other than III above					IV	
		V	Loans						
			i	Security Deposits	i				
			ii	Loans to related parties (<i>see instructions</i>)	ii				
			iii	Others (specify nature)	iii				
			iv	Total loans (i + ii + iii)			V		
			v	Loans and advances included in V above which is-					
				a	for the purpose of business or profession	va			
				b	not for the purpose of business or profession	vb			
			c	given to a shareholder, being the beneficial owner of share, or to any concern or on behalf/ benefit of such shareholder as per section 2(22)(e) of I.T. Act	vc				
		VI	Other Financial Assets						VI
		Total Financial Assets (I + II + III + IV + V + VI)						2B	
		C	Current Tax Assets (Net)					2C	
		D	Other current assets						
			i	Advances other than capital advances	i				
			ii	Others (specify nature)	ii				
			iii	Total			2D		
		Total Current assets (2A + 2B + 2C + 2D)						2	
		Total Assets (1 + 2)						II	

Part A- Manufacturing Account		Manufacturing Account for the financial year 2023-24 (<i>fill items 1 to 3 in a case where regular books of account are maintained, otherwise fill items 61 to 62 as applicable</i>)					
	1	Debits to Manufacturing account					
	A	Opening Inventory					
		i	Opening stock of raw-material	i			
		ii	Opening stock of Work in progress	ii			
		iii	Total (i + ii)			Aiii	
	B	Purchases (net of refunds and duty or tax, if any)				B	
	C	Direct wages				C	
	D	Direct expenses (Di + Dii + Diii)				D	
		i	Carriage inward	i			
		ii	Power and fuel	ii			
		iii	Other direct expenses	iii			
	E	Factory Overheads					
		i	Indirect wages	i			
		ii	Factory rent and rates	ii			
		iii	Factory Insurance	iii			
		iv	Factory fuel and power	iv			
		v	Factory general expenses	v			
		vi	Depreciation of factory machinery	vi			
		vii	Total (i+ii+iii+iv+v+vi)			Evii	
	F	Total of Debits to Manufacturing Account (Aiii+B+C+D+Evii)				1F	
	2	Closing Stock					
	i	Raw material		2i			

	ii	Work-in-progress	2ii		
		Total (2i+2ii)		2	
3		Cost of Goods Produced – transferred to Trading Account (1F - 2)		3	

Part A- Trading Account		Trading Account for the financial year 2023-24 (fill items 4 to 12 in a case where regular books of account are maintained, otherwise fill items 61 to 62 as applicable)			
CREDITS TO TRADING ACCOUNT	4	Revenue from operations			
	A	Sales/ Gross receipts of business (net of returns and refunds and duty or tax, if any)			
		i	Sale of goods	i	
		ii	Sale of services	ii	
		iii	Other operating revenues (specify nature and amount)		
		a		iiia	
		b		iiib	
		c	Total (iiia + iiib)	iiic	
	iv	Total (i + ii + iiic)			Aiv
	B	Gross receipts from Profession			B
	C	Duties, taxes and cess received or receivable in respect of goods and services sold or supplied			
		i	Union Excise duties	i	
		ii	Service tax	ii	
		iii	VAT/ Sales tax	iii	
		iv	Central Goods & Service Tax (CGST)	iv	
		v	State Goods & Services Tax (SGST)	v	
		vi	Integrated Goods & Services Tax (IGST)	vi	
		vii	Union Territory Goods & Services Tax (UTGST)	vii	
		viii	Any other duty, tax and cess	viii	
	ix	Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix
	D	Total Revenue from operations (Aiv + B +Cix)			4D
DEBITS TO TRADING ACCOUNT	5	Closing Stock of Finished Goods			5
	6	Total of credits to Trading Account (4D + 5)			6
	7	Opening Stock of Finished Goods			7
	8	Purchases (net of refunds and duty or tax, if any)			8
	9	Direct Expenses (9i + 9ii + 9iii)			9
		i	Carriage inward	i	
		ii	Power and fuel	ii	
		iii	Other direct expenses Note: Row can be added as per the nature of Direct Expenses	iii	
	10	Duties and taxes, paid or payable, in respect of goods and services purchased			
		i	Custom duty	10i	
		ii	Counter veiling duty	10ii	
		iii	Special additional duty	10iii	
		iv	Union excise duty	10iv	
		v	Service tax	10v	
		vi	VAT/ Sales tax	10vi	
		vii	Central Goods & Service Tax (CGST)	10vii	
		viii	State Goods & Services Tax (SGST)	10viii	
		ix	Integrated Goods & Services Tax (IGST)	10ix	

	x	Union Territory Goods & Services Tax (UTGST)	10x		
	xi	Any other tax, paid or payable	10xi		
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)	10xii		
	11	Cost of goods produced – Transferred from Manufacturing Account	11		
	12	Gross Profit from Business/Profession - transferred to Profit and Loss account (6-7-8-9-10xii-11)	12		
	12a	Turnover from Intraday Trading	12a		
	12b	Income from Intraday Trading - transferred to Profit and Loss account	12b		

Part A-P & L		Profit and Loss Account for the financial year 2023-24 (fill items 13 to 60 in a case where regular books of account are maintained, otherwise fill items 61 to 62 as applicable)			
CREDITS TO PROFIT AND LOSS ACCOUNT	13	Gross profit transferred from Trading Account (12+12b)			13
	14	Other income			
	i	Rent	i		
	ii	Commission	ii		
	iii	Dividend income	iii		
	iv	Interest income	iv		
	v	Profit on sale of fixed assets	v		
	vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi		
	vii	Profit on sale of other investment	vii		
	viii	Gain (loss) on account of foreign exchange fluctuation u/s 43AA	viii		
	ix	Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion)	ix		
	x	Agricultural income	x		
	xi	Any other income (specify nature and amount)			
		A	xia		
DEBITS TO PROFIT AND LOSS ACCOUNT		B	xib		
		C	Total (xia + xib)	xic	
	xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x + xic)			14xii
	15	Total of credits to profit and loss account (13+14xii)			15
	16	Freight outward			16
	17	Consumption of stores and spare parts			17
	18	Power and fuel			18
	19	Rents			19
	20	Repairs to building			20
	21	Repairs to machinery			21
	22	Compensation to employees			
	i	Salaries and wages	22i		
	ii	Bonus	22ii		
	iii	Reimbursement of medical expenses	22iii		
	iv	Leave encashment	22iv		
	v	Leave travel benefits	22v		
	vi	Contribution to approved superannuation fund	22vi		
	vii	Contribution to recognised provident fund	22vii		
	viii	Contribution to recognised gratuity fund	22viii		
	ix	Contribution to any other fund	22ix		
	x	Any other benefit to employees in respect of which an expenditure has been incurred	22x		
	xi	Total compensation to employees (total of 22i to 22x)			22xi
	xii	Whether any compensation, included in 22xi, paid to non-residents	xii	Yes / No	
	xiii	If Yes, amount paid to non-residents	xiii		
	23	Insurance			
	i	Medical Insurance	23i		
	ii	Life Insurance	23ii		
	iii	Keyman's Insurance	23iii		
	iv	Other Insurance including factory, office, car, goods, etc.	23iv		
	v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)			23v

24	Workmen and staff welfare expenses										24	
25	Entertainment										25	
26	Hospitality										26	
27	Conference										27	
28	Sales promotion including publicity (other than advertisement)										28	
29	Advertisement										29	
30	Commission											
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company							i			
	ii	To others							ii			
	iii	Total (i + ii)								30iii		
31	Royalty											
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company							i			
	ii	To others							ii			
	iii	Total (i + ii)								31iii		
32	Professional / Consultancy fees / Fee for technical services											
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company							i			
	ii	To others							ii			
	iii	Total (i + ii)								32iii		
33	Hotel, boarding and Lodging										33	
34	Traveling expenses other than on foreign traveling										34	
35	Foreign travelling expenses										35	
36	Conveyance expenses										36	
37	Telephone expenses										37	
38	Guest House expenses										38	
39	Club expenses										39	
40	Festival celebration expenses										40	
41	Scholarship										41	
42	Gift										42	
43	Donation										43	
44	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)											
	i	Union excise duty							44i			
	ii	Service tax							44ii			
	iii	VAT/ Sales tax							44iii			
	iv	Cess							44iv			
	v	Central Goods & Service Tax (CGST)							44v			
	vi	State Goods & Services Tax (SGST)							44vi			
	vii	Integrated Goods & Services Tax (IGST)							44vii			
	viii	Union Territory Goods & Services Tax (UTGST)							44viii			
	ix	Any other rate, tax, duty or cess incl STT and CTT							44ix			
	x	Total rates and taxes paid or payable (44i + 44ii + 44iii + 44iv + 44v + 44vi + 44vii + 44viii + 44ix)								44x		
45	Audit fee										45	
46	Other expenses (specify nature and amount)											
	i								i			
	ii								ii			
	iii	Total (i + ii)								46iii		
47	Bad debts (specify PAN/Aadhaar No. of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)											
	(i1)										47i(1)	
	(i2)										47ii(2)	
	(i3)										47i(3)	
	(Rows can be added as required) Total [47i(1)+47i(2)+47i(3)]									47i		
	ii	Others (more than Rs. 1 lakh) where PAN/Aadhaar No. is not available (provide name and complete address)									47ii	
	S.No.	Name	Flat / Door/ Block No	Name of Premises/ Building/ Village	Road/ Street/ Post Office	Area/ Locality	Town/ City/ District	State	Country	PIN Code	ZIP Code	Amount
	1											
	Rows can be added as required											
	iii	Others (amounts less than Rs. 1 lakh)									47iii	
	iv	Total Bad Debt (47i + 47ii + 47iii)									47iv	

Part A- Manufacturing Account Ind-AS		Manufacturing Account for the financial year 2023-24 <i>[applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015)]</i>				
	1	Debits to Manufacturing account				
	A	Opening Inventory				
		i	Opening stock of raw-material	i		
		ii	Opening stock of Work in progress	ii		

	iii	Total (i + ii)		Aiii	
	B	Purchases (net of refunds and duty or tax, if any)		B	
	C	Direct wages		C	
	D	Direct expenses		D	
	i	Carriage inward	i		
	ii	Power and fuel	ii		
	iii	Other direct expenses	iii		
	E	Factory Overheads			
	i	Indirect wages			
	ii	Factory rent and rates			
	iii	Factory Insurance			
	iv	Factory fuel and power			
	v	Factory general expenses			
	vi	Depreciation of factory machinery			
	vii	Total (i+ii+iii+iv+v+vi)		Evii	
	F	Total of Debits to Manufacturing Account (Aiii+B+C+D+Evii)		1F	
2		Closing Stock			
	i	Raw material	2i		
	ii	Work-in-progress	2ii		
		Total (2i + 2ii)		2	
3		Cost of Goods Produced – transferred to Trading Account (1F - 2)		3	

**Part A-Trading
Account Ind-
AS**

Trading Account for the financial year 2023-24 [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015]

CREDITS TO TRADING ACCOUNT	4	Revenue from operations			
	A	Sales/ Gross receipts of business (net of returns and refunds and duty or tax, if any)			
		i	Sale of goods	i	
		ii	Sale of services	ii	
		iii	Other operating revenues (specify nature and amount)		
		a		iiia	
		b		iiib	
		c	Total (iiia + iiib)	iiic	
	iv	Total (i + ii + iiic)			Aiv
	B	Gross receipts from Profession			B
	C	Duties, taxes and cess received or receivable in respect of goods and services sold or supplied			
		i	Union Excise duties	i	
		ii	Service tax	ii	
		iii	VAT/ Sales tax	iii	
		iv	Central Goods & Service Tax (CGST)	iv	
		v	State Goods & Services Tax (SGST)	v	
		vi	Integrated Goods & Services Tax (IGST)	vi	
		vii	Union Territory Goods & Services Tax (UTGST)	vii	
		viii	Any other duty, tax and cess	viii	
	ix	Total (i + ii + iii + iv + v + vi + vii + viii)			Cix
	D	Total Revenue from operations (Aiv + B + Cix)			4D
DEBITS TO TRADING ACCOUNT	5	Closing Stock of Finished Goods			5
	6	Total of credits to Trading Account (4D + 5)			6
	7	Opening Stock of Finished Goods			7
	8	Purchases (net of refunds and duty or tax, if any)			8
	9	Direct Expenses (9i + 9ii + 9iii)			9
		i	Carriage inward	i	
		ii	Power and fuel	ii	
		iii	Other direct expenses Note: Row can be added as per the nature of Direct Expenses	iii	
	10	Duties and taxes, paid or payable, in respect of goods and services purchased			
		i	Custom duty	10i	
		ii	Counter veiling duty	10ii	
		iii	Special additional duty	10iii	

	iv	Union excise duty	10iv		
	v	Service tax	10v		
	vi	VAT/ Sales tax	10vi		
	vii	Central Goods & Service Tax (CGST)	10vii		
	viii	State Goods & Services Tax (SGST)	10viii		
	ix	Integrated Goods & Services Tax (IGST)	10ix		
	x	Union Territory Goods & Services Tax (UTGST)	10x		
	xi	Any other tax, paid or payable	10xi		
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)	10xii		
11		Cost of goods produced – Transferred from Manufacturing Account	11		
12		Gross Profit from Business/Profession - transferred to Profit and Loss account (6-7-8-9-10xii-11)	12		
12a		Turnover from Intraday Trading	12a		
12b		Income from Intraday Trading - transferred to Profit and Loss account	12b		

Part A-P & L Ind-AS **Profit and Loss Account for the financial year 2023-24** [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015]

CREDITS TO PROFIT AND LOSS ACCOUNT	13	Gross profit transferred from Trading Account (12+12b)					
	14	Other income					
	i	Rent	i				
	ii	Commission	ii				
	iii	Dividend income	iii				
	iv	Interest income	iv				
	v	Profit on sale of fixed assets	v				
	vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi				
	vii	Profit on sale of other investment	vii				
	viii	Gain (loss) on account of foreign exchange fluctuation u/s 43AA	viii				
	ix	Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion)	ix				
	x	Agricultural income	x				
	xi	Any other income (<i>specify nature and amount</i>)					
		a		xia			
		b		xib			
		c	Total (xia + xib)	xic			
	xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x + xic)				14xii	
	15	Total of credits to profit and loss account (13+14xii)				15	
	16	Freight outward				16	
	17	Consumption of stores and spare parts				17	
	18	Power and fuel				18	
	19	Rents				19	
	20	Repairs to building				20	
	21	Repairs to machinery				21	
	22	Compensation to employees					
		i	Salaries and wages	22i			
		ii	Bonus	22ii			
		iii	Reimbursement of medical expenses	22iii			
		iv	Leave encashment	22iv			
		v	Leave travel benefits	22v			
		vi	Contribution to approved superannuation fund	22vi			
		vii	Contribution to recognised provident fund	22vii			
		viii	Contribution to recognised gratuity fund	22viii			
		ix	Contribution to any other fund	22ix			
		x	Any other benefit to employees in respect of which an expenditure has been incurred	22x			
	xi	Total compensation to employees (total of 22i to 22x)			22xi		
	xii	Whether any compensation, included in 22xi, paid to non-residents	xiia	Yes / No			
		If Yes, amount paid to non-residents	xiib				
23	Insurance						
	i	Medical Insurance	23i				
	ii	Life Insurance	23ii				

	iii	Keyman's Insurance										23iii				
	iv	Other Insurance including factory, office, car, goods, etc.										23iv				
	v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)										23v				
24	Workmen and staff welfare expenses												24			
25	Entertainment												25			
26	Hospitality												26			
27	Conference												27			
28	Sales promotion including publicity (other than advertisement)												28			
29	Advertisement												29			
30	Commission															
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company										i				
	ii	To others										ii				
	iii	Total (i + ii)										30iii				
31	Royalty															
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company										i				
	ii	To others										ii				
	iii	Total (i + ii)										31iii				
32	Professional / Consultancy fees / Fee for technical services															
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company										i				
	ii	To others										ii				
	iii	Total (i + ii)										32iii				
33	Hotel, boarding and Lodging												33			
34	Traveling expenses other than on foreign traveling												34			
35	Foreign travelling expenses												35			
36	Conveyance expenses												36			
37	Telephone expenses												37			
38	Guest House expenses												38			
39	Club expenses												39			
40	Festival celebration expenses												40			
41	Scholarship												41			
42	Gift												42			
43	Donation												43			
44	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)															
	i	Union excise duty										44i				
	ii	Service tax										44ii				
	iii	VAT/ Sales tax										44iii				
	iv	Cess										44iv				
	v	Central Goods & Service Tax (CGST)										44v				
	vi	State Goods & Services Tax (SGST)										44vi				
	vii	Integrated Goods & Services Tax (IGST)										44vii				
	viii	Union Territory Goods & Services Tax (UTGST)										44viii				
	ix	Any other rate, tax, duty or cess incl STT and CTT										44ix				
	x	Total rates and taxes paid or payable (44i + 44ii + 44iii + 44iv + 44v + 44vi + 44vii + 44viii + 44ix)										44x				
45	Audit fee												45			
46	Other expenses (specify nature and amount)															
	i											i				
	ii											ii				
	iii	Total (i + ii)										46iii				
47	Bad debts (specify PAN/Aadhaar No. of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)															
	(i1)													47(i1)		
	(i2)													47i(2)		
	(i3)													47i(3)		
	(Rows can be added as required) Total (47i1+47i2+47i3)													47i		
	Others (more than Rs. 1 lakh) where PAN/Aadhaar No. is not available (provide name and complete address)													47ii		
	S.No.	Name	Flat / Door/ Block No	Name of Premises/ Building/ Village	Road/ Street/ Post Office	Area/ Locality	Town/ City/ District	State	Country	PIN Code	ZIP Code	Amount				

	1												
		Rows can be added as required											
	iii	Others (amounts less than Rs. 1 lakh)							47iii				
	iv	Total Bad Debt (47i + 47ii + 47iii)										47iv	
48	Provision for bad and doubtful debts											48	
49	Other provisions											49	
50	Profit before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46iii + 47iv + 48 + 49)]											50	
51	Interest												
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company						i					
	ii	To others						ii					
	iii	Total (i + ii)										51iii	
52	Depreciation and amortisation											52	
53	Net profit before taxes (50 – 51iii – 52)											53	
54	Provision for current tax											54	
55	Provision for Deferred Tax											55	
56	Profit after tax (53 - 54 - 55)											56	
57	Balance brought forward from previous year											57	
58	Amount available for appropriation (56 + 57)											58	
59	Appropriations												
	i	Transfer to reserves and surplus						59i					
	ii	Proposed dividend/ Interim dividend						59ii					
	iii	Tax on dividend/ Tax on dividend for earlier years						59iii					
	iv	Appropriation towards Corporate Social Responsibility (CSR) activities (in case of companies covered under section 135 of Companies Act, 2013)						59iv					
	v	Any other appropriation						59v					
	vi	Total (59i + 59ii + 59iii + 59iv+59v)						59vi					
60	Balance carried to balance sheet (58 - 59vi)											60	
61	A	Items that will not be reclassified to P&L											
		i	Changes in revaluation surplus					i					
		ii	Re-measurements of the defined benefit plans					ii					
		iii	Equity instruments through OCI					iii					
		iv	Fair value Changes relating to own credit risk of financial liabilities designated at FVTPL					iv					
		v	Share of Other comprehensive income in associates and joint ventures, to the extent not to be classified to P&L					v					
		vi	Others (Specify nature)					vi					
		vii	Income tax relating to items that will not be reclassified to P&L					vii					
		viii	Total								61A		
	B	Items that will be reclassified to P&L											
		i	Exchange differences in translating the financial statements of a foreign operation					i					
		ii	Debt instruments through OCI					ii					
		iii	The effective portion of gains and loss on hedging instruments in a cash flow hedge					iii					
		iv	Share of OCI in associates and joint ventures to the extent to be classified into P&L					iv					
		v	Others (Specify nature)					v					
		vi	Income tax relating to items that will be reclassified to P&L					vi					
		vii	Total								61B		
62	Total Comprehensive Income (56 + 61A + 61B)											62	

Part A- OI		Other Information (mandatory, if liable for audit under section 44AB, for other fill, if applicable)		
OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) ☒ mercantile ☐ cash		
	2	Is there any change in method of accounting (Tick) ☒ Yes ☐ No		
	3a	Increase in the profit or decrease in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(3) of Schedule	3a	
	3b	Decrease in the profit or increase in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(4) of Schedule	3b	
	4	Method of valuation of closing stock employed in the previous year (optional in case of professionals)		
	a	Raw Material (if at cost or market rates whichever is less write 1. if at cost write 2. if at market rate write 3)		☐

	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		☐
	c	Is there any change in stock valuation method (Tick) ☒ Yes ☐ No		
	d	Increase in the profit or decrease in loss because of deviation, if any, from the method of valuation specified under section 145A	4d	
	e	Decrease in the profit or increase in loss because of deviation, if any, from the method of valuation specified under section 145A	4e	
	5	Amounts not credited to the profit and loss account, being -		
	a	the items falling within the scope of section 28	5a	
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b	
	c	escalation claims accepted during the previous year	5c	
	d	any other item of income	5d	
	e	capital receipt, if any	5e	
f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f		
6	Amounts debited to the profit and loss account, to the extent disallowable under section 36 due to non-fulfilment of condition specified in relevant clauses-			
a	Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a		
b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b		
c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c		
d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d		
e	Amount of discount on a zero-coupon bond [36(1)(iia)]	6e		
f	Amount of contributions to a recognised provident fund [36(1)(iv)]	6f		
g	Amount of contributions to an approved superannuation fund [36(1)(iv)]	6g		
h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]	6h		
i	Amount of contributions to an approved gratuity fund [36(1)(v)]	6i		
j	Amount of contributions to any other fund	6j		
k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k		
l	Amount of bad and doubtful debts [36(1)(vii)]	6l		
m	Provision for bad and doubtful debts [36(1)(vii)]	6m		
n	Amount transferred to any special reserve [36(1)(viii)]	6n		
o	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6o		
p	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income [36(1)(xv)]	6p		
q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]	6q		
r	Any other disallowance	6r		
s	Total amount disallowable under section 36 (total of 6a to 6r)	6s		
t	Total number of employees employed by the company (mandatory in case company has recognized Provident Fund)			
	i	deployed in India	i	
	ii	deployed outside India	ii	
	iii	Total	iii	
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37			
a	Expenditure of capital nature [37(1)]	7a		
b	Expenditure of personal nature [37(1)]	7b		
c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or profession [37(1)]	7c		
d	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d		
e	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e		
f	Any other penalty or fine	7f		
g	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g		

		h	Expenditure incurred on corporate social responsibility (CSR)	7h		
		i	Amount of any liability of a contingent nature	7i		
		j	Any other amount not allowable under section 37	7j		
		k	Total amount disallowable under section 37 (total of 7a to 7j)			7k
8	A.	Amounts debited to the profit and loss account, to the extent disallowable under section 40				
		a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa		
		b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab		
		c	Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Ac		
		d	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ad		
		e	Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ae		
		f	Amount paid as wealth tax [40(a)(iia)]	Af		
		g	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Ag		
		h	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/ 40(ba)]	Ah		
		i	Any other disallowance	Ai		
		j	Total amount disallowable under section 40(total of Aa to Ai)			Aj
	B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year				8B
9	Amounts debited to the profit and loss account, to the extent disallowable under section 40A					
		a	Amounts paid to persons specified in section 40A(2)(b)	9a		
		b	Amount paid otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through such electronic mode as may be prescribed, disallowable under section 40A(3)	9b		
		c	Provision for payment of gratuity [40A(7)]	9c		
		d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution [40A(9)]	9d		
		e	Any other disallowance	9e		
		f	Total amount disallowable under section 40A (Total of 9a to 9e)			9f
10	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year					
		a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
		b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b		
		c	Any sum payable to an employee as bonus or commission for services rendered	10c		
		d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d		
		da	Any sum payable as interest on any loan or borrowing from such class of non-banking financial companies as may be notified by the Central Government, in accordance with the terms and conditions of the agreement governing such loan or borrowing	10da		
		e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	10e		
		f	Any sum payable towards leave encashment	10f		
		g	Any sum payable to the Indian Railways for the use of railway assets	10g		
		h	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	10h		
		i	Total amount allowable under section 43B (total of 10a to 10h)			10i
11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B					

	a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
	c	Any sum payable to an employee as bonus or commission for services rendered	11c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d		
	da	any sum payable as interest on any loan or borrowing from such class of non-banking financial companies as may be notified by the Central Government, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11da		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	11e		
	f	Any sum payable towards leave encashment	11f		
	g	Any sum payable to the Indian Railways for the use of railway assets	11g		
	h	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	11h		
	i	Total amount disallowable under Section 43B (total of 11a to 11h)	11i		
	12	Amount of credit outstanding in the accounts in respect of			
	a	Union Excise Duty	12a		
	b	Service tax	12b		
	c	VAT/sales tax	12c		
	d	Central Goods & Service Tax (CGST)	12d		
	e	State Goods & Services Tax (SGST)	12e		
	f	Integrated Goods & Services Tax (IGST)	12f		
g	Union Territory Goods & Services Tax (UTGST)	12g			
h	Any other tax	12h			
i	Total amount outstanding (total of 12a to 12h)	12i			
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC	13			
14	Any amount of profit chargeable to tax under section 41	14			
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)	15			
16	Amount of expenditure disallowed u/s 14A	16			
17	Whether assessee is exercising option under subsection 2A of section 92CE (Tick) ☒ ☐ Yes ☐ No [If yes, please fill schedule TPSA]	17			

Part A – QD		Quantitative details (mandatory, if liable for audit under section 44AB)			
QUANTITATIVE DETAILS	(a)	In the case of a trading concern			
	1	Opening stock			1
	2	Purchase during the previous year			2
	3	Sales during the previous year			3
	4	Closing stock			4
	5	Shortage/ excess, if any			5
	(b)	In the case of a manufacturing concern			
	6	Raw materials			
	a	Opening stock			6a
	b	Purchases during the previous year			6b
	c	Consumption during the previous year			6c
	d	Sales during the previous year			6d
	e	Closing stock			6e
	f	Yield finished products			6f
	g	Percentage of yield			6g
	h	Shortage/ excess, if any			6h
	7	Finished products/ By-products			
a	opening stock			7a	

		b	purchase during the previous year	7b	
		c	quantity manufactured during the previous year	7c	
		d	sales during the previous year	7d	
		e	closing stock	7e	
		f	shortage/ excess, if any	7f	

Part A – OL		Receipt and payment account of company under liquidation	
Receipt and payment account of company under liquidation	1	Opening balance	
		i	Cash in hand
		ii	Bank
		iii	Total opening balance
	2	Receipts	
		i	Interest
		ii	Dividend
		iii	Sale of assets (pls. specify nature and amount)
		a	
		b	
		c	
		d	Total (iiia + iiib + iiic)
		iv	Realisation of dues/debtors
		v	Others (pls. specify whether revenue/capital, nature and amount)
		a	
		b	
		c	Total of other receipts (va + vb)
		vi	Total receipts (2i + 2ii + 2iiid + 2iv + 2vc)
	3	Total of opening balance and receipts	
	4	Payments	
		i	Repayment of secured loan
		ii	Repayment of unsecured loan
		iii	Repayment to creditors
		iv	Commission
		v	Others (pls. specify)
		a	
		b	
		c	Total of other payments (4va + 4vb)
	vi	Total payments (4i + 4ii + 4iii + 4iv + 4vc)	
5	Closing balance		
	i	Cash in hand	
	ii	Bank	
	iii	Total of closing balance (5i + 5ii)	
6	Total of closing balance and payments (4vi + 5iii)		

Schedule HP		Details of Income from House Property (Please refer instructions) (Drop down to be provided indicating ownership of property)																										
HOUSE PROPERTY	1	Address of property 1		Town/ City	State	Country	PIN Code / Zip Code																					
	Is the property co-owned? ☐ Yes ☐ No (if "YES" please enter following details) Assessee's percentage of share in the property % <table border="1"> <thead> <tr> <th>Name of Co-owner(s)</th> <th>PAN/Aa</th> <th>Co-owner (s)</th> <th>Percentage Share in Property</th> </tr> </thead> <tbody> <tr> <td>I</td> <td></td> <td></td> <td></td> </tr> <tr> <td>II</td> <td></td> <td></td> <td></td> </tr> </tbody> </table> /Tick ☒ the applicable option] ☐ Let out ☐ Deemed let out <table border="1"> <thead> <tr> <th>Name(s) of Tenant(s) (if let out)</th> <th>PAN/Aadhaar No. of Tenant(s) (Please see Note)</th> <th>PAN/TAN/Aadhaar No. of Tenant(s) (if TDS credit is claimed)</th> </tr> </thead> <tbody> <tr> <td>I</td> <td></td> <td></td> </tr> <tr> <td>II</td> <td></td> <td></td> </tr> </tbody> </table>							Name of Co-owner(s)	PAN/Aa	Co-owner (s)	Percentage Share in Property	I				II				Name(s) of Tenant(s) (if let out)	PAN/Aadhaar No. of Tenant(s) (Please see Note)	PAN/TAN/Aadhaar No. of Tenant(s) (if TDS credit is claimed)	I			II		
	Name of Co-owner(s)	PAN/Aa	Co-owner (s)	Percentage Share in Property																								
	I																											
	II																											
	Name(s) of Tenant(s) (if let out)	PAN/Aadhaar No. of Tenant(s) (Please see Note)	PAN/TAN/Aadhaar No. of Tenant(s) (if TDS credit is claimed)																									
	I																											
	II																											
	a	Gross rent received or receivable or lettable value					1a																					
	b	The amount of rent which cannot be realized					1b																					
	c	Tax paid to local authorities					1c																					
	d	Total (1b + 1c)					1d																					
	e	Annual value (1a – 1d)					1e																					
	f	Annual value of the property owned (own percentage share x 1e)					1f																					
	g	30% of 1f					1g																					
	h	Interest payable on borrowed capital					1h																					
	i	Total (1g + 1h)					1i																					
	j	Arrears/Unrealised rent received during the year less 30%					1j																					
	k	Income from house property 1 (1f – 1i+1j)					1k																					

		(fill up details separately for each property)		
2	Pass through income/loss if any *		2	
3	Income under the head "Income from house property" (1k + 2) (if negative take the figure to 2i of schedule CYLA)		3	
NOTE ►		Furnishing of PAN/Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

Schedule BP		Computation of income from business or profession				
INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business				
	1	Profit before tax as per profit and loss account (item 53 61(ii) and 62(b) of Part A-P&L) / (item 53 of Part A-P&L – Ind AS) (as applicable)			1	
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)		2a		
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)		2b		
	3	Income/ receipts credited to profit and loss account considered under other heads of income or chargeable u/s 115BBF or chargeable u/s 115BBG or chargeable u/s 115BBH	a	House property	3a	
			b	Capital gains	3b	
			c	Other sources	3c	
			ci	Dividend income	3ci	
			cii	other than Dividend income	3cii	
			d	u/s 115BBF	3d	
			e	u/s 115BBG	3e	
			f	u/s 115BBH (net of Cost of Acquisition, if any)	3f	(Item No. A of Schedule VDA)
	4a	Profit or loss included in 1, which is referred to in section 44B/44BB/44BBA/44BBB/44AE/44D/44DA//Chapter-XII-G/ First Schedule of Income-tax Act (other than 115B) (Dropdown to be provided)			4a	
	4b	Profit and gains from life insurance business referred to in section 115B			4b	
	4c	Profit from activities covered under rule 7, 7A, 7B(1), 7B(1A) and 8 (Dropdown to be provided)			4c	
	5	Income credited to Profit and Loss account (included in 1) which is exempt				
		a	Share of income from firm(s)	5a		
		b	Share of income from AOP/ BOI	5b		
		c	Any other exempt income (specify nature and amount)			
		i		ci		
		ii		cii		
		iii	Total (ci + cii)	5cii		
		d	Total exempt income (5a + 5b + 5cii)	5d		
	6	Balance (1– 2a – 2b – 3a – 3b – 3c – 3d – 3e – 3f–4– 5d)			6	
	7	Expenses debited to profit and loss account considered under other heads of income/related to income chargeable u/s 115BBF or u/s 115BBG or u/s 115BBH	a	House property	7a	
			b	Capital gains	7b	
			c	Other sources	7c	
			d	u/s 115BBF	7d	
			e	u/s 115BBG	7e	
			f	u/s 115BBH (other than Cost of Acquisition)	7f	
	8a	Expenses debited to profit and loss account which relate to exempt income			8a	
	8b	Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A (16 of Part A-OI)			8b	
	9	Total (7a + 7b + 7c + 7d + 7e + 7f+ 8a+8b)			9	
	10	Adjusted profit or loss (6+9)			10	
	11	Depreciation and amortization debited to profit and loss account			11	
	12	Depreciation allowable under Income-tax Act				
		i	Depreciation allowable under section 32(1)(ii) and 32(1)(ia) (item 6 of Schedule-DEP)		12i	
		ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)		12ii	
		iii	Total (12i + 12ii)		12iii	

	13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)			13	
		14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6s of Part A-OI)	14		
		15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7k of Part A-OI)	15		
		16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of Part A-OI)	16		
		17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part A-OI)	17		
		18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11i of Part A-OI)	18		
	19	19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006	19		
		20	Deemed income under section 41	20		
		21	Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABA/ 35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A/ 80HHD/ 80-1A	21		
		22	Deemed income under section 43CA	22		
		23	Any other item of addition under section 28 to 44DB	23		
		24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	24		
		25	Increase in profit or decrease in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3a + 4d of Part A- OI)	25		
		26	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23+24+25)	26		
		27	Deduction allowable under section 32(1)(iii)	27		
		28	Amount allowable as deduction under section 32AC	28		
		29	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)	29		
		30	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8B of Part A-OI)	30		
		31	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year (10i of Part A-OI)	31		
	32	32	Any other amount allowable as deduction	32		
		33	Decrease in profit or increase in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3b + 4e of Part A- OI)	33		
	34	34	Total (27+28+29+30+31+32+33)	34		
		35	Income (13+26-34)	35		
		36	Profits and gains of business or profession deemed to be under -			
		i	Section 44AE (61(ii) of schedule P&L)	36i		
		ii	Section 44B	36ii		
		iii	Section 44BB	36iii		
		iv	Section 44BBA	36iv		
		v	Section 44BBB	36v		
		vi	Section 44D	36vi		
		vii	Section 44DA	36vii	(item 4 of Form 3CE)	
		viii	Chapter-XII-G (tonnage)	36viii	(total of col. 7 of item 10 of Form 66)	
		ix	First Schedule of Income-tax Act (other than 115B)	36ix		
		x	Total (36i to 36ix)	36x		
		37	Net profit or loss from business or profession other than speculative and specified business (36+36x)	37		
		38	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 37) (If loss take the figure to 2i of item F) (38a+ 38b + 38c + 38d + 38e + 38f)	A38		
	a	a	Income chargeable under Rule 7	38a		
		b	Deemed income chargeable under Rule 7A	38b		
		c	Deemed income chargeable under Rule 7B(1)	38c		
		d	Deemed income chargeable under Rule 7B(1A)	38d		
		e	Deemed income chargeable under Rule 8	38e		

		f	Income other than Rule 7A, 7B & 8 (Item No. 37)	38f		
	39		Balance of income deemed to be from agriculture, after applying Rule 7, 7A, 7B(1), 7B(1A) and Rule 8 for the purpose of aggregation of income as per Finance Act [4c-(38a+38b+38c+38d+38e)]		39	
	B		Computation of income from speculative business			
	40		Net profit or loss from speculative business as per profit or loss account		40	
	41		Additions in accordance with section 28 to 44DB		41	
	42		Deductions in accordance with section 28 to 44DB		42	
	43		Income from speculative business (40+41-42) (if loss, take the figure to 6xvii of schedule CFL)		B43	
	C		Computation of income from specified business under section 35AD			
	44		Net profit or loss from specified business as per profit or loss account		44	
	45		Additions in accordance with section 28 to 44DB		45	
	46		Deductions in accordance with section 28 to 44DB (other than deduction under section,- (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)		46	
	47		Profit or loss from specified business (44+45-46)		47	
	48		Deductions in accordance with section 35AD(1)		48	
	49		Income from Specified Business (47-48) (if loss, take the figure to 7xvii of schedule CFL)		C49	
	50		Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)		C50	
	D		Income chargeable under the head 'Profits and gains from business or profession' (A38+B43+C49)			

E	Intra head set off of business loss of current year				
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off
			(1)	(2)	(3) = (1) - (2)
	i	Loss to be set off (Fill this row only if figure is negative)		(A38)	
	ii	Income from speculative	(B43)		
	iii	Income from specified	(C49)		
	iv	Income from Life Insurance business u/s. 115B	(4b)		
	v	Total loss set off (ii + iii)			
	vi	Loss remaining after set off (i - v)			

Schedule DPM		Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)				
DEPRECIATION ON PLANT AND MACHINERY	1	Block of assets	Plant and machinery			
	2	Rate (%)	15	30	40	45
			(i)	(ii)	(iii)	(iv)
	3	Written down value on the first day of previous year				
	4	Additions for a period of 180 days or more in the previous year				
	5	Consideration or other realization during the previous year out of 3 or 4				
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)				
	7	Additions for a period of less than 180 days in the previous year				
	8	Consideration or other realizations during the year out of 7				
	9	Amount on which depreciation at half rate to be allowed (7 – 8) (enter 0, if result is negative)				
	10	Depreciation on 6 at full rate				
	11	Depreciation on 9 at half rate				
	12	Additional depreciation, if any, on 4				
	13	Additional depreciation, if any, on 7				
	14	Additional depreciation relating to immediately preceding year on asset put to use for less than 180 days				
	15	Total depreciation (10+11+12+13+14)				
	16	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)				
17	Net aggregate depreciation (15-16)					

18	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17)				
19	Expenditure incurred in connection with transfer of asset/ assets				
20	Capital gains/ loss under section 50 (5 + 8 -3 - 4 -7 -19) (enter negative only, if block ceases to exist)				
21	Written down value on the last day of previous year* (6+ 9 -15) (enter 0, if result is negative)				

Schedule DOA		Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)							
DEPRECIATION ON OTHER ASSETS	1	Block of assets	Land	Building (not including land)			Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	Nil	5	10	40	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
	5	Consideration or other realization during the previous year out of 3 or 4							
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
	7	Additions for a period of less than 180 days in the previous year							
	8	Consideration or other realizations during the year out of 7							
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Total depreciation (10+11)							
	13	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 12)							
	14	Net aggregate depreciation (12-13)							
	15	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)							
	16	Expenditure incurred in connection with transfer of asset/ assets							
	17	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -16) (enter negative only if block ceases to exist)							
	18	Written down value on the last day of previous year* (6+ 9 -12) (enter 0 if result is negative)							

Schedule DEP		Summary of depreciation on assets (Other than on assets on which full capital expenditure is allowable as deduction under any other section)			
SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 17i or 18i as applicable)	1a		
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 17ii or 18ii as applicable)	1b		
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 17iii or 18iii as applicable)	1c		
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 17iv or 18iv as applicable)	1d		
	e	Total depreciation on plant and machinery (1a + 1b + 1c+1d)			1e
	2	Building (not including land)			
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ii or 15ii as applicable)	2a		
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable)	2b		
	c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable)	2c		
	d	Total depreciation on building (2a+2b+2c)			2d

3	Furniture and fittings (Schedule DOA- 14v or 15v as applicable)	3
4	Intangible assets (Schedule DOA- 14vi or 15vi as applicable)	4
5	Ships (Schedule DOA- 14vii or 15vii as applicable)	5
6	Total depreciation (1e+2d+3+4+5)	6

Schedule DCG		Deemed Capital Gains on sale of depreciable assets	
1	Plant and machinery		
a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 20i)	1a	
b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 20ii)	1b	
c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 20iii)	1c	
d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 20iii)	1d	
e	Total (1a +1b + 1c+1e)	1e	
2	Building (not including land)		
a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 17ii)	2a	
b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 17iii)	2b	
c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 17iv)	2c	
d	Total (2a + 2b + 2c)	2d	
3	Furniture and fittings (Schedule DOA- 17v)	3	
4	Intangible assets (Schedule DOA- 17vi)	4	
5	Ships (Schedule DOA- 17vii)	5	
6	Total (1e+2d+3+4+5)	6	

Schedule ESR		Expenditure on scientific Research etc. (Deduction under section 35 or 35CCC or 35CCD)		
Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			
NOTE	In case any deduction is claimed under sections 35(1)(ii) or 35(1)(iia) or 35(1)(iii) or 35(2AA), please provide the details as per Schedule RA.			

Schedule CG		Capital Gains					
Capital Gains	A	Short-term Capital Gains (STCG) <i>(Sub-items 4 & 5 are not applicable for residents)</i>					
	Short-term Capital Gains	1	From sale of land or building or both (fill up details separately for each property)(in case of co-ownership, enter your share of capital gain)				
			Date of purchase/ acquisition		DD/MM/YYYY	Date of sale/transfer	
			a	i	Full value of consideration	ai	
				ii	Value of property as per stamp valuation	aii	
				iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai),	aiii	
		b	Deductions under section 48				
			i	Cost of acquisition without indexation		bi	
ii	Cost of Improvement without indexation		bii				

			iii	Expenditure wholly and exclusively in				biii			
			iv	Total (bi + bii + biii)				biv			
		c	Balance (aiii – biv)							1c	
		d	Deduction under section 54G/54GA (Specify details)							1d	
		e	Short-term Capital Gains on Immovable property (1c - 1d)							A1e	
		F	In case of transfer of immovable property, please furnish the following details (see note)								
			S. No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percent age share	Amount	Address of property,	Pi n code	State	
			NOTE ► Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-1A or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective								
		2	From slump sale								
		A	i	Fair market value as per Rule 11UAE(2)				2a			
			ii	Fair market value as per Rule 11UAE(3)				2a			
			iii	Full value of consideration (higher of ai or				2a			
			B	Net worth of the under taking or division				2b			
			C	Short term capital gains from slump sale (2aiii-2b)						A2c	
		3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or								
		a	Full value of consideration						3a		
			b	Deductions under section 48							
			i	Cost of acquisition without indexation				bi			
			ii	Cost of Improvement without indexation				bii			
			iii	Expenditure wholly and exclusively in				biii			
			iv	Total (i + ii + iii)				biv			
		c	Balance (3a – biv)						3c		
		d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of						3d		
		e	Short-term capital gain on equity share or equity oriented MF							A3e	
		4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange								
		a	STCG on transactions on which securities transaction tax (STT) is								A4a
			b	STCG on transactions on which securities transaction tax (STT) is							
		5	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD								
		a	i	In case securities sold include shares of a company other than quoted shares, enter the following details							
				a	Full value of consideration received/receivable in respect of unquoted shares				ia		
				b	Fair market value of unquoted shares determined in the prescribed manner				ib		
				c	Full value of consideration in respect of unquoted shares adopted as per section 50CA				ic		
				ii	Full value of consideration in respect of securities other than unquoted shares				aii		
			iii	Total (ic + ii)				aiii			
		b	Deductions under section 48								
			i	Cost of acquisition without indexation				bi			
			ii	Cost of improvement without indexation				bii			
			iii	Expenditure wholly and exclusively in				biii			
			iv	Total (i + ii + iii)				biv			
		c	Balance (5aiii – biv)						5c		
		d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then						5d		

			e	Short-term capital gain on securities (other than those at A3 above)						A5e			
		6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above										
			A	i	In case assets sold include shares of a company other than quoted shares, enter the following details								
					a	Full value of consideration received/receivable in respect of unquoted shares				ia			
					b	Fair market value of unquoted shares determined in the prescribed manner				ib			
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA				ic			
				ii	Full value of consideration in respect of assets					aii			
				iii	Total (ic + ii)					aiii			
			B	Deductions under section 48									
				i	Cost of acquisition without indexation				bi				
				ii	Cost of Improvement without indexation				bii				
				iii	Expenditure wholly and exclusively in				biii				
				iv	Total (i + ii + iii)				biv				
			C	Balance (6aiii – biv)					6c				
			D	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are					6d				
			E	Deemed short term capital gains on depreciable assets (6 of schedule- DCG)					6e				
			F	Deduction under section 54G/54GA					6f				
			G	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above						A6g			
		7	Amount deemed to be short term capital gains										
		a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?										
			Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or					
						Previous year in which asset acquired/constructed	Amount utilised out of Capital Gains account						
			i	2020-21	54G/54GA								
			ii	2021-22	54G/54GA								
			iii	2022-23	54G/54GA								
		b	Amount deemed to be short term capital gains u/s										
			Amount deemed to be short term capital gains (Xi+ Xii+ Xiii + b)										
		8	Pass Through Income/Loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A8a + A8b + A8c)										
			a	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 15%				A8a					
			b	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30%				A8b					
			c	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable at				A8c					
		9	Amount of STCG included in A1 – A8 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
			Sl. No.	Amount of income	Item No. A1 to A8 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	

			I																			
			II																			
			a	Total amount of STCG not claimed as chargeable to tax in India as per DTAA														A9a				
			b	Total amount of STCG claimed as chargeable to tax at special rates in India as per DTAA														A9b				
		10		Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8-A9a)														A10				
		B	Long-term capital gain (LTCG) (Sub-items 6, 7& 8 are not applicable for residents)																			
		Long-term Capital Gains	1	From sale of land or building or both (fill up details separately for each property)(in case of co-ownership, enter your share of Capital Gain)																		
				Date of purchase/ acquisition				DD/MM/YYYY				Date of sale/transfer										
				a	i	Full value of consideration										ai						
					ii	Value of property as per stamp valuation										aii						
iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai),										aiii											
b	Deductions under section 48																					
	i			Cost of acquisition										bi								
	iia			Cost of acquisition with indexation										biia								
				Total Cost of Improvement with indexation										biib								
				Cost of improvement																		
				Year of improvement																		
	Cost of Improvement with indexation																					
	Add row																					
	iii			Expenditure wholly and exclusively in										biii								
	iv			Total (biia + biib + biii)										bvi								
	c			Balance (aiii – biv)										1c								
d	Deduction under section 54D/54EC/54G/54GA (Specify details in item D below)										1d											
e	Long-term Capital Gains on Immovable property (1c - 1d)																	B1ee				
f	In case of transfer of immovable property, please furnish the following details (see note)																					
	S.N o.		Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentag e share	Amount	Addre ss of proper ty,	Pin cod e	St at e													
	NOTE► Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective																					
2	From slump sale																					
	a	i	Fair market value as per Rule 11UAE(2)										2ai									
		ii	Fair market value as per Rule 11UAE(3)										2aii									
		iii	Full value of consideration (higher of ai or										2aii									
	b	Net worth of the under taking or division										2b										
	c	Balance (2aiii – 2b)										2c										
	d	Deduction u/s 54EC										2d										
e	Long term capital gains from slump sale (2c-2d)																	B2e				
3	From sale of bonds or debenture (other than capital indexed bonds issued by																					
	a	Full value of consideration										3a										
	b	Deductions under section 48																				
		i	Cost of acquisition without indexation										bi									
		ii	Cost of improvement without indexation										bii									
		iii	Expenditure wholly and exclusively in										biii									
		iv	Total (bi + bii +biii)										biv									
	c	LTCG on bonds or debenture - (3a-biv)																	B3c			

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			e	Long-term Capital Gains on assets at B9 above (9c- 9d)						B9e			
		10	Amount deemed to be long-term capital gains										
		a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?										
		S.no	Previous year in which asset transferred	Section under which deduction claimed in	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)						
		i	2020-21	54D/54G/54GA	Previous year in which asset acquired/constructed	Amount utilised out of Capital Gains account							
		ii	2021-22	54D/54G/54GA									
		iii	2022-23	54D/54G/54GA									
		B	Amount deemed to be long-term capital gains, other than at 'a'										
		Amount deemed to be long-term capital gains (Xi + Xii+ Xiii + b)								B10			
		11	Pass Through Income/Loss in the nature of Long Term Capital Gain, (Fill up schedule PTI) (B11a1+11a2 + B11b)								B11		
		a1	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 10% u/s 112A					B11a1					
		a2	Pass Through Income/Loss in the nature of Long Term Capital Gain, chargeable @ 10%					B11a2					
		b	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 20%					B11b					
		12	Amount of LTCG included in items B1 to B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
			Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate /lower of (6) or (9)]	
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
			I										
			II										
		a	Total amount of LTCG claimed as not chargeable to tax in India as per DTAA										B12
		b	Total amount of LTCG claimed as chargeable to tax at special rates in India as										B12
		13	Total long term capital gain] [B1e + B2e + B3c + B4c + B5 + B6 + B7c + B8+ B9e+ B10+B11-12a]										B13
	C1	Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of table E below)										C1	
	C2	Income from transfer of Virtual Digital Assets (Item No. B of Schedule VDA)										C2	
	C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)										C3	
	D	Information about deduction claimed against Capital Gains											
		1	In case of deduction u/s 54D/54EC /54G/54GA give following details										
		a	Deduction claimed u/s 54D										
		i	Date of acquisition of original asset						ai	dd/mm/yyyy			
		ii	Cost of purchase/ construction of new land or building for industrial undertaking						aii				
		iii	Date of purchase of new land or building						aiii	dd/mm/yyyy			
		iv	Amount deposited in Capital Gains Accounts						aiv				
		iva	Date of deposit Dd/mm/yyyy			ivb Account Number			ivc IFS code				
		v	Amount of deduction claimed						av				
		b	Deduction claimed u/s 54EC										

Set-off of current year capital losses with current year capital gains (excluding amounts included in A9a & B12a which is NOT chargeable under DTAA)											
Sl.	Type of Capital Gain		Gain of current year (Fill this column only if computed figure is	Short term capital loss set off				Long term capital loss set off			Current year's capital gains remaining after set off
				15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	
			1	2	3	4	5	6	7	8	9
i	Loss to be set off (Fill this row if figure computed is negative) →			(A3e*+A4a*+A8a*)	(A5e*+A8b*)	(A1e*+A2c*+A4b*+A6g*+A7*+A8c*)	A9b	(B4c*+B5*+B7c*+B8*+B9e*+B11a1*+B11a2*)	(B1e*+B2e*+B3c*+B6*+B9e*+B10*+B11b*)	B12b	
ii	Short term capital gain	15%	(A3e*+A4a*+A8a*)								
iii		30%	(A5e*+A8b*)								
iv		applicable rate	(A1e*+A2c*+A4b*+A6g*+A7*+A8c*)								
v			DTAA rates	A9b							
vi	Long term capital gain	10%	(B4c*+B5*+B7c*+B8*+B9e*+B11a1*+B11a2*)								
vii		20%	(B1e*+B2e*+B3c*+B6*+B9e*+B10*+B11b*)								
viii		DTAA rates	B12b								
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)										
x	Loss remaining after set off (i-ix)										
The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.											

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.						
F Information about accrual/receipt of capital gain						
	Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)
1	Short-term capital gains taxable at the rate of 15% <i>Enter value from item 5vi of schedule BFLA, if any.</i>					
2	Short-term capital gains taxable at the rate of 30% <i>Enter value from item 5vii of schedule BFLA, if any.</i>					
3	Short-term capital gains taxable at applicable rates <i>Enter value from item 5viii of schedule BFLA, if any.</i>					
4	Short-term capital gains taxable at DTAA rates <i>Enter value from item 5ix of schedule BFLA, if any.</i>					
5	Long- term capital gains taxable at the rate of 10% <i>Enter value from item 5x of schedule BFLA, if any.</i>					
6	Long- term capital gains taxable at the rate of 20% <i>Enter value from item 5xi of schedule BFLA, if any.</i>					
7	Long- term capital gains taxable at the rate DTAA rates <i>Enter value from item 5xii of schedule BFLA, if any.</i>					
8	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% <i>Enter value from item 15B of schedule SI, if any</i>					

Schedule 112A		From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A													
	S. N o.	Share/U nit Acquire d	IS I N Co de	Name of the Share/ Unit	No. of Shares/ Units	Sale-price per Share/ Unit	Full Value Consider ation -If shares are acquired on or before 31.01.20 18 (Total Sale Value) (4*5) - If shares are Acquire d after 31st January, 2018 - Please enter Full Value of Consider ation	Cost of acquisition without indexa tion (highe r of 8 or 9)	Cost of acquisition	If the long term capital asset was acquir ed before 01.02.2 018, - Lower of 11 and 6	Fair Market Value per share/un it as on 31st January ,2018	Total Fair Mark et Value of capita l asset as per section 55(2)(ac)-(4*10)	Expend iture wholly and exclusiv ely in connect ion with transfe r	Total deduct ions (7+12)	Balan ce (6- 13) - Item 5 of LTC G Schedu le of ITR6
	(C ol 1)	(Col 1a)	(C ol 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
	1														
	2														
Add rows															
Total															

Schedule 115AD(1)(b)(iii)-Proviso

From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A

S. No.	Share/Unit Acquired	ISIN Code	Name of the Share/Unit	No. of Shares/Units	Sale-price per Share/Unit	Full Value Consideration -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideration.	Cost of acquisition without indexation (higher of 8 or 9)	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, - Lower of 11 and 6	Fair Market Value per share/unit as on 31st January, 2018	Total Fair Market Value of capital asset as per section 55(2)(ac)-(4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) - Item 8 of LTCG Schedule of ITR6
(Col 1)	(Col 1a)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
Add rows														
Total														

Schedule VDA		Income from transfer of Virtual Digital Assets (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
A. Total (Sum of all Positive Incomes of Business Income in Col. 7)						(Item No. 3f of Schedule BP)
B. Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from other sources				
OTHER SOURCES	1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)				1
	a	Dividends, Gross			1a	
	i	Dividend income other than (ii)			ai	
	ii	Dividend income u/s 2(22)(e)			aii	
	b	Interest, Gross (bi + bii + biii + biv+bv)			1b	
	i	From Savings Bank	bi			
	ii	From Deposits (Bank/ Post Office/ Co-operative) Society)	bii			
	iii	From Income-tax Refund	biii			
	iv	In the nature of Pass through income/Loss	biv			
	v	Others	bv			
	c	Rental income from machinery, plants, buildings, etc., Gross			1c	
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)			1d	

			i	Aggregate value of sum of money received without consideration	di			
		ii	In case immovable property is received without consideration, stamp duty value of property		dii			
		iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration		diii			
		iv	In case any other property is received without consideration, fair market value of property		div			
		v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration		Dv			
		1e Any other income (please specify nature)						
		Sl. No	Nature	Amount				
		1	Any specified sum received by a unit holder from a business trust during the previous year as referred to in section 56(2)(xii)		1			
		Add rows						
		2 Income chargeable at special rates (2ai + 2aii + 2b+ 2c+ 2d + 2e related to sl.no.1)					2	
		ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB		2ai			
		aii	Income by way of winnings from online games chargeable u/s 115BBJ		2aii			
		b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)		2b			
			i	Cash credits u/s 68	bi			
			ii	Unexplained investments u/s 69	bii			
			iii	Unexplained money etc. u/s 69A	biii			
			iv	Undisclosed investments etc. u/s 69B	biv			
			v	Unexplained expenditure etc. u/s 69C	bv			
			vi	Amount borrowed or repaid on hundi u/s 69D	bvi			
		c	Any other income chargeable at special rate (total of ci to cxviii)		2c			
		i	Dividends received by foreign company chargeable u/s 115A(1)(a)(i) other than proviso to Section 115A(1)(a)(A)		ci			
		ia	Dividend received by non-resident (Not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to section 115A(1)(a)(A)		cia			
		ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)		cii			
		iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)		ciii			
		iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%		civ			
		v	Interest referred to in Proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 4%		cv			
		vi	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)		cvi			
		vii	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)		cvii			
		viii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)		cviii			
		ix	Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115(1)(b)(B)		cix			
		x	Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC		cx			
		xi	Income by way of dividend from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC		cxii			
		xii	Income received in respect of units purchased in foreign currency by an off-shore fund-115AB(1)		cxii			
		xiii	Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)		cxiii			
		xiv	Income by way of interest received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i)		cxiv			
		xv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA		cxv			

		xvi	Anonymous Donations in certain cases chargeable u/s 115BBC				cxvi							
		xvii	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF				cxvii							
		xviii	Income by way of transfer of carbon credits - chargeable u/s 115BBG				cxviii							
		xix	Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government. Paragraph EII of Part I of first schedule of Finance Act				cxix							
		xx	Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				cxx							
		xxi	Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				cxxi							
		xxii	Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				cxxii							
	d	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)										2d		
		e	Amount included in 1 and 2 above, which claimed as is chargeable at special rates in India as per DTAA (total of column (2) of table below)										2e	
			Sl. No.	Amount of income	Item No. 1ai, 1b to 1 d 2a, 2c & 2d in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]		
			(1)	(2)	(3) (3a)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
			I											
			II											
3	Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c & 2d)													
	a	Expenses / Deductions (Other than entered in C)					3a							
	b	Depreciation (available only if income offered in 1c)					3b							
	c	Interest expenditure on dividend u/s 57(1) (only if income offered in 1a)					3c							
	ci	Eligible Interest expenditure u/s 57(1) – computed value					3ci							
	d	Total					3d							
4	Amounts not deductible u/s 58											4		
5	Profits chargeable to tax u/s 59											5		
6	Net Income from other sources chargeable at normal applicable rates [1(after reducing income related to DTAA portion) – 3 + 4 + 5] (If negative take the figure to 4i of schedule CYLA)]											6		
7	Income from other sources (other than from owning and maintaining race horses) (2 +6)) (enter 6 as nil, if negative)											7		
8	Income from the activity of owning race horses													
	a	Receipts					8a							
	b	Deductions under section 57 in relation to receipts at 8a only					8b							
	c	Amounts not deductible u/s 58					8c							
	d	Profits chargeable to tax u/s 59					8d							
	e	Balance (8a - 8b + 8c + 8d) (if negative take the figure to 11xvii of Schedule CFL)										8e		
9	Income under the head “Income from other sources” (7 + 8e) (take 8e as nil if negative)											9		
10	Information about accrual/receipt of income from Other Sources													
	S. No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3							
			(i)	(ii)	(iii)	(iv)	(v)							
	1	Winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)												
	2	Income by way of winnings from online games u/s 115BBJ												
	3	Dividend Income referred in 1a(i)												

4	Dividend Income u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A) @ 20% (Including PTI Income)						
5	Dividend income under proviso to sec 115A(1)(a)(A) @10% (Including PTI Income)						
6	Dividend Income u/s 115AC @ 10% (Including PTI Income)						
7	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)						
8	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)						
9	Dividend income chargeable at DTAA Rates						

Schedule CYLA		Details of Income after Set off of current year losses					
CURRENT YEAR LOSS ADJUSTMENT	Sl. No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off	Current year's Income remaining after set off
			1	2	3	4	5=1-2-3-4
	i	Loss to be set off (Fill this row only, if computed figure is negative) →		(3 of Schedule – HP)	(2vi of item E of Schedule BP)	(6 of Schedule-OS)	
	ii	House property	(3 of Schedule HP)				
	iii	Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business)	(A38 of Schedule BP)				
	iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)				
	v	Speculation income	(3ii of item E of Sch. BP)				
	vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)				
	vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
	viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
	ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)				
	x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
	xi	Long term capital gain taxable @ 10%	(9vi of item E of Schedule CG)				
	xii	Long term capital gain taxable @ 20%	(9vii of item E of Schedule CG)				
	xiii	Long term capital gains taxable at special rates in India as per DTAA	(9viii of item E of schedule CG)				
xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)					

	xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)				
	xvi	Income from other sources taxable at special rates in India as per DTAA	(2e of Schedule OS)				
	xvii	Total loss set off					
	xvii i	Loss remaining after set-off (i – xvii)					

Schedule BFLA		Details of Income after Set off of Brought Forward Losses of earlier years					
BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
			1	2	3	4	5
	i	House property	(5ii of Schedule CYLA)	(B/f house property loss)			
	ii	Business (excluding Income from Insurance Business , speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income u/s 44BB & 44BBB)	(Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB & 44BBB)		
	iii	Profit and gains from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
	iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
	v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
	vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)			
	vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
	viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
	ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
	x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long-term capital loss)			
	xi	Long term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
	xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
	xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
	xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
	xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
	xvi	Total of brought forward loss set off					

		Current year's income remaining after set off Total of 5i + 5ii + 5iii + 5iv + 5v + 5vi + 5vii + 5viii + 5ix + 5x + xvii 5xi + 5xii + 5xiii + 5xiv + 5xv)	
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Schedule CFL Details of Losses to be carried forward to future years													
S. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business and specified business			Loss from speculative business	Loss from specified businesses	Loss from life insurance business u/s 115B	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses	
				Brought forward business loss	Amount as adjusted on account of opting for taxation section 115BAA	Brought forward Business loss available for set off during the year							
1	2	3	4	5a	5b	5c=5a-5b	6	7	8	9	10	11	
i	2010-11												
ii	2011-12												
iii	2012-13												
iv	2013-14												
v	2014-15												
vi	2015-16												
vii	2016-17												
viii	2017-18												
ix	2018-19												
x	2019-20												
xi	2020-21												
xii	2021-22												
xiii	2022-23												
xiv	2023-24												
xv	Total of earlier year losses b/f												
xvi	Adjustment of above losses in Schedule BFLA		(2i of Schedule BFLA)	(2ii of Schedule BFLA)			(2iv of Schedule BFLA)	(2v of Schedule BFLA)	(2iii of Schedule BFLA)			(2xiv of Schedule BFLA)	
xvii	2024-25 (Current year losses)		(2xviii of Schedule CYLA)	(3xviii of Schedule CYLA)			(B43 of Schedule BP, if -ve)	(C49 of Schedule BP, if -ve)	4b of Schedule BP, (if -ve)	(2x+3x+4x+5x) of item E of Schedule CG)	(6x+7x+8x) of item E of Schedule CG	(8e of Schedule OS, if -ve)	
xviii	Current year loss distributed among the unit-holder (Applicable for Investment fund only)												
xix	Current year losses to be carried forward (xvii-xviii)												

CARRY FORWARD OF LOSS

	xx	Total loss Carried forward to future years (xv-xvi+xix)									
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Schedule UD		Unabsorbed depreciation and allowance under section 35(4)						
Sl No	Assessment Year	Depreciation				Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation section 115BAA	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	(3a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedule ICDS		Effect of Income Computation Disclosure Standards on profit			
Sl. No.	ICDS	Increase in Profit (Rs.)	Decrease in profit (Rs.)	Net Effect (Rs.)	
(1)	(2)	(3)	(4)	(5)	
I	Accounting Policies				
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)				
III	Construction Contracts				
IV	Revenue Recognition				
V	Tangible Fixed Assets				
VI	Changes in Foreign Exchange Rates				
VII	Government Grants				
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)				
IX	Borrowing Costs				
X	Provisions, Contingent Liabilities and Contingent Assets				
XI	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)				

Schedule 10AA		Deduction under section 10AA					
DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone						
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction		
	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
	c	Total deduction under section 10AA (a+b)					

Schedule 80G		Details of donations entitled for deduction under section 80G				
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit				
		Name and address of donee	PAN of Donee	Amount of donation		Eligible Amount of donation
	i			Donation in cash	Donation in other mode	Total Donation
	ii					
	iii					

	iv	Total					
B	Donations entitled for 50% deduction without qualifying limit						
	Name and address of donee		PAN of Donee	Amount of donation			Eligible Amount of donation
	i			Donation in cash	Donation in other mode	Total Donation	
	ii						
	iii						
	iv	Total					
C	Donations entitled for 100% deduction subject to qualifying limit						
	Name and address of donee		PAN of Donee	Amount of donation			Eligible Amount of donation
	i			Donation in cash	Donation in other mode	Total Donation	
	ii						
	iii						
	iv	Total					
D	Donations entitled for 50% deduction subject to qualifying limit						
	Name and address of donee		PAN of Donee	ARN (Donation Reference Number)	Amount of donation		Eligible Amount of donation
	i				Donation in cash	Donation in other mode	Total Donation
	ii						
	iii						
	iv	Total					
E	Total donations (Aiv + Biv + Civ + Div)						

Schedule 80GGA		Details of donations for scientific research or rural development						
S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee	Amount of donation			Eligible Amount of donation	
				Donation in cash		Donation in other mode	Total Donation	
i								
ii								
	Total donation							

Schedule 80GGC		Details of contributions made to political parties						
S. No.	Date	Amount of contribution			Eligible amount of contribution	Transaction Reference number for UPI transfer or Cheque number/IMPS/NEFT/RTGS	IFS code of Bank	
		Contribution in cash	Contribution in other mode	Total Contribution				
i								
	(add rows)							
	Total contribution							

Schedule 80IAC		Deduction in respect of eligible start-up [to be filled only if answer to A19(q) is 'Yes']				
Sl. No.	Date of incorporation of Startup	Nature of business	Certificate number as obtained from Inter Ministerial Board of Certification	First AY in which deduction was claimed	Amount of deduction claimed for current AY	
(1)	(2)	(3)	(4)	(5)	(6)	

Schedule 80LA	Deduction in respect of offshore banking unit or IFSC
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Sub-section in which deduction is claimed							
Sl. No.	Type of entity	Type of income of the unit	Authority granting registration	Date of registration	Registration number	First AY during which deduction is claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(add row option to be provided)							
Total							

Schedule RA		Details of donations to research associations etc. [deduction under sections 35(1)(ii) or 35(1)(ia) or 35(1)(iii) or 35(2AA)]					
		Name and address of donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
		i					
		ii					
		iii Total					

Schedule 80-IA		Deductions under section 80-IA					
DEDUCTION U/S 80-IA	a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)		
			a2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)		
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	b1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)		
			b2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)		
	c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant]	c1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)		
			c2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)		
	d	Total deductions under section 80-IA (a1 + a2 + b1 + b2 + c1 + c2)					d

Schedule 80-IB		Deductions under section 80-IB					
	a	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	b	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	c	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	d	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of food grains [Section 80-IB(11A)]	d1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			d2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	e	Total deduction under section 80-IB (Total of a1 to d2)					g

Schedule 80-IC or 80-IE			Deductions under section 80-IC or 80-IE					
DEDUCTION U/S 80-IC	a	Deduction in respect of undertaking located in Sikkim				a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
						a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	b	Deduction in respect of undertaking located in Himachal Pradesh				b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
						b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	c	Deduction in respect of undertaking located in Uttarakhand				c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
						c1	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	d Deduction in respect of undertaking located in North-East							
	da	Assam	da1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			da2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	db	Arunachal Pradesh	db1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			db2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	dc	Manipur	dc1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			dc2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	dd	Mizoram	dd1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			dd2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	de	Meghalaya	de1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			de2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	df	Nagaland	df1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			df2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	dg	Tripura	dg1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
			dg2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	dh Total deduction for undertakings located in North-east (total of da1 to dg2)					dh		
	e Total deduction under section 80-IC or 80-IE (a + d + c + dh)					e		

Schedule VI-A		Deductions under Chapter VI-A						
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments						
	a	80G		b	80GGB			
	c	80GGA		d	80GGC			
	Total Deduction under Part B (a + b + c +d)						1	
	2	Part C- Deduction in respect of certain incomes						
	e	80-IA	(d of Schedule 80-IA)	f	80-IAB			
	g	80-IAC	(7 of Schedule 80-IAC)	h	80-IB	(e of Schedule 80-IB)		
	i	80-IBA		j	80-IC/ 80-IE	(e of Schedule 80-IC/ 80-IE)		
	k	80JJA		l	80JJAA	[Sl.no. 5I(eiv) +5II of Annexure to Form 10DA]		
	m	80LA(1)	(9 of Schedule 80-LA)	n	80LA(1A)	(9 of Schedule 80-LA)		
	o	80M- Details of distribution of dividend as provided in e-filing utility		p	80-PA			
	Total Deduction under Part C (total of e to p)						2	
3	Total deductions under Chapter VI-A (1 + 2)					3		

Schedule SI		Income chargeable to tax at special rates [Please see instructions) for section and rate of tax]				
SPECIAL RATE	SI No	Section/Description	☒	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid)	☐	15	(5vi of Schedule BFLA)	
	2	115AD (STCG for FIIs on securities where STT not paid)	☐	30	(part of 5vii of Schedule BFLA)	
	3	112 proviso (LTCG on listed securities/ units without indexation)	☐	10	(part of 5x of Schedule BFLA)	
	4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	☐	10	(part of 5x of Schedule BFLA)	
	5	115AB (LTCG for non-resident on units referred in section 115AB)	☐	10	(part of 5x of Schedule BFLA)	
	6	115AC (LTCG for non-resident on bonds/GDR)	☐	10	(part of 5x of Schedule BFLA)	
	7	115AD (LTCG for FII on securities)	☐	10	(part of 5x of Schedule BFLA)	
	8	112 (LTCG on others)	☐	20	(5xi of Schedule BFLA)	
	9	112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso	☐	10	(5x) of Schedule BFLA)	
	10	STCG chargeable at special rates in India as per DTAA	☐		(part of 5ix of Schedule BFLA)	
	11	LTCG Chargeable at special rates in India as per DTAA	☐		(part of 5xii of Schedule BFLA)	
	12	115B (Profits and gains of life insurance business	☐	12.50	(5iii of Schedule BFLA)	
	13a	115AC ((Income by way of interest received by non-resident from bonds purchased in foreign currency)	☐	10	(part of 2cx of Schedule OS)	
	13b	115AC (Income by way of Dividend received by non-resident on GDR purchased in foreign currency)	☐	10	(part of 2cxi of Schedule OS)	
	14	115BB (Winnings from lotteries, puzzles, races, games etc.)	☐	30	(2a of Schedule OS)	
	15	115BBJ (Winnings from online games)	☐	30	(2ab of Schedule OS)	
	16	115BBH- Tax on Income from Virtual Digital asset				
		A Income under head business or profession	☐	30	(3f of Schedule BP)	
		B Income under head Capital Gain	☐	30	(C2 of Schedule CG)	
	17	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	☐	60	(2b of Schedule OS)	
	18	115A(1)(b)(A) & 115A(1)(b)(B)(Income of a foreign company from Royalty & Fees for Technical Services)	☐	10	(part of 2cxix of Schedule OS)	
	19	115BBF (Income from patent)				
		a Income under head business or profession	☐	10	(3d of Schedule BP)	
		b Income under head other sources	☐	10	(2cxvii of Schedule OS)	
	20	115BBG (Income from transfer of carbon credits)				
		a Income under head business or profession	☐	10	(3e of Schedule BP)	
		b Income under head other sources	☐	10	(2cxviii of Schedule OS)	
	21	Income from other sources chargeable at special rates in India as per DTAA	☐		(part of 2e of Schedule OS)	
	22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	☐	15	(part of 5vi of Schedule BFLA)	
	23	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	☐	30	(part of 5vii of Schedule BFLA)	
	24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	☐	10	(part of 5x of Schedule BFLA)	
	25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	☐	20	(part of 5xi of Schedule BFLA)	
	26	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% other than section 112A	☐	10	(part of 5x of Schedule BFLA)	
	27	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	☐		(2d of Schedule OS)	
	28	Income received in respect of units purchased in foreign currency by an off-shore fund-115AB(1)	☐	10	(2cx of Schedule OS)	
	29	Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government. Paragraph EII of Part I of first schedule of Finance Act	☐	50	(2cxix of Schedule OS)	
	30	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	☐		(part of 2c of Schedule OS)	
		Total				

Schedule IF Information regarding investment in unincorporated entities									
Number of entities in which investment is held									
ENTITIES IN WHICH INVESTMENT IS HELD	Sl. No.	Name of the entity	Type of the entity	PAN of the entity	Whether the entity is liable for audit? (Yes/No)	Whether section 92E is applicable to entity? (Yes/No)	Percentage Share in the profit of the entity	Amount of share in the profit i	Capital balance on 31 st March in the entity ii
	1								
	2								
	3								
	4	Total							

Schedule EI Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)										
EXEMPT INCOME	1	Interest income							1	
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)					i		
		ii	Expenditure incurred on agriculture					ii		
		iii	Unabsorbed agricultural loss of previous eight assessment years					iii		
		iv	Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 (from Sl. No. 39 of Sch. BP)					iv		
		v	Net Agricultural income for the year (i – ii – iii + iv) (enter nil if loss)					2		
	vi	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)								
		a	Name of district along with pin code in which agricultural land is located							
		b	Measurement of agricultural land in Acre							
		c	Whether the agricultural land is owned or held on lease (drop down to be provided)							
		d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)							
	3	Other exempt income (please specify) (3a+3b)							3	
		a	Income u/s 10(23FB), 10(23FBA), 10(23FC), 10(23FCA), 10(23FE), 10(23FF), 10(4D) (Please provide details of Acknowledgement Number and Date of Form Filed if 10(23FF) and 10(4D) is claimed) Add row option and dropdown to be provided in utility					3a		
		b	Any other Income (Specify nature) – Add row option to be provided in utility					3b		
	4	Income claimed as not chargeable to tax as per DTAA								
	Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income	Whether TRC obtained (Y/N)			
5	Pass through income claimed as not chargeable to tax (Schedule PTI)							5		
6	Total (1+2+3+4+5)							6		

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB											
PASS THROUGH INCOME	S.No	Invested in section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	S.No	Head of income	Current year income	Share of Current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	1.	(drop down to be provided)				i	House property				
						ii	Capital Gains				
						A	Short term				
						Ai	Section 111A				
						Aii	Others				
						B	Long term				
						Bi	Section 112A				
						Bii	Section other than 112A				
iii						Other Sources					
A						Dividend					
B	Others										
iv	Income claimed to be exempt										
A	u/s 10(23FBB)										
B	u/s										

NOTE ► Please refer to the instructions for filling out this schedule.

Schedule MAT		Computation of Minimum Alternate Tax payable under section 115JB			
Minimum Alternate Tax	1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II of Schedule III to the Companies Act, 2013 (If yes, write 'Y', if no write 'N')			☐
	2	If 1 is no, whether profit and loss account is prepared in accordance with the provisions of the Act governing such company (If yes, write 'Y', if no write 'N')			☐
	3	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write 'Y', if no write 'N')			☐
	4	Profit after tax as shown in the Profit and Loss Account (enter item 56 of Part A-P&L) / (enter item 56 of Part A- P&L Ind AS) (as applicable)			4
	5	Additions (if debited in profit and loss account)			
	a	Income-tax paid or payable or its provision including the amount of deferred tax and the provision thereof	5a		
	b	Reserve (except reserve under section 33AC)	5b		
	c	Provisions for unascertained liability	5c		
	d	Provisions for losses of subsidiary companies	5d		
	e	Dividend paid or proposed	5e		
	f	Expenditure related to exempt income under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5f		
	g	Expenditure related to share in income of AOP/ BOI on which no income-tax is payable as per section 86	5g		
	h	Expenditure in case of foreign company referred to in clause (fb) of explanation 1 to section 115JB	5h		
	i	Notional loss on transfer of certain capital assets or units referred to in clause (fc) of explanation 1 to section 115JB	5i		
	j	Expenditure relatable to income by way of royalty in respect of patent chargeable to tax u/s 115BBF	5j		
	k	Depreciation attributable to revaluation of assets	5k		
	l	Gain on transfer of units referred to in clause (k) of explanation 1 to section 115JB	5l		
	m	Others (including residual unadjusted items and provision for diminution in the value of any asset)	5m		
	n	Total additions (5a+5b+5c+5d+5e+5f+5g+5h+5i+5j+5k+5l+5m)			5n
	6	Deductions			
a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	6a			
b	Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	6b			
c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	6c			
d	Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account	6d			

e	Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB	6e		
f	Notional gain on transfer of certain capital assets or units referred to in clause (iie) of explanation 1 to section 115JB	6f		
g	Loss on transfer of units referred to in clause (iif) of explanation 1 to section 115JB	6g		
h	Income by way of royalty referred to in clause (iig) of explanation 1 to section 115JB	6h		
i	Loss brought forward or unabsorbed depreciation whichever is less or both as may be applicable	6i		
j	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	6j		
k	Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	6k		
l	Total deductions (6a+6b+6c+6d+6e+6f+6g+6h+6i+6j+6k)	6l		
7	Book profit under section 115JB (4+ 5n – 6l)	7		
8	Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards (Ind-AS) specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015. If yes, furnish the details below:-	☐ Yes ☐ No		
	A. Additions to book profit under sub-sections (2A) to (2C) of section 115JB			
a	Amounts credited to other comprehensive income in statement of profit & loss under the head "items that will not be reclassified to profit & loss"	8a		
b	Amounts debited to the statement of profit & loss on distribution of non-cash assets to shareholders in a demerger	8b		
c	One fifth of the transition amount as referred to in section 115JB (2C) (if applicable)	8c		
d	Others (including residual adjustment)	8d		
e	Total additions (8a + 8b + 8c + 8d)	8e		
	B. Deductions from book profit under sub-sections (2A) to (2C) of section 115JB			
f	Amounts debited to other comprehensive income in statement of profit & loss under the head "items that will not be reclassified to profit & loss"	8f		
g	Amounts credited to the statement of profit & loss on distribution of non-cash assets to shareholders in a demerger	8g		
h	One fifth of the transition amount as referred to in section 115JB (2C) (if applicable)	8h		
i	Others (including residual adjustment)	8i		
j	Total deductions (8f + 8g + 8h + 8i)	8j		
9	Deemed total income under section 115JB (7 + 8e – 8j)	9		
a	Deemed total income u/s 115JB from Units located in IFSC, if any	9a		
b	Deemed total income u/s 115JB from other Units (9-9a)	9b		
10	Tax payable under section 115JB [9% of (9a)+ 15% of (9b)]	10		

Schedule MATC		Computation of tax credit under section 115JAA						
MAT CREDIT	1	Tax under section 115JB in assessment year 2024-25 (1d of Part-B-TTI)				1		
	2	Tax under other provisions of the Act in assessment year 2024-25 (2f of Part-B-TTI)				2		
	3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3		
	4	Utilisation of MAT credit Available [Sum of MAT credit utilised during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of MAT Credit Brought Forward]						
	S.No	Assessment Year (A)	MAT Credit		MAT Credit Utilised during the Current Year (C)	Balance MAT Credit Carried Forward (D)= (B3) – (C)		
			Gross (B1)	Set-off in earlier years (B2)	Balance Brought forward (B3)=(B2)-(B1)			
	i	2009-10						
	ii	2010-11						
	iii	2011-12						
	iv	2012-13						
v	2013-14							
vi	2014-15							
vii	2015-16							
vii	2016-17							

	ix	2017-18					
	x	2018-19					
	xi	2019-20					
	xii	2020-21					
	xiii	2021-22					
	xiv	2022-23					
	xv	2023-24					
	xvi	2024-25[(SI no 1-SI no 2 of)-(SI No 6c - 2f of Schedule Part B-TT1, only if positive)]					
	xvii	Total					
5	Amount of tax credit under section 115JAA utilised during the year [enter 4(C)xvii]						5
6	Amount of MAT liability available for credit in subsequent assessment years [enter 4(D)xvii]						6

Schedule- BBS		Details of tax on distributed income of a domestic company on buy back of shares								
TAX ON BUY BACK OF SHARES	SI	Description		Details of 1 st buy-back		Details of 2 nd buy- back		Details of 3 rd buy- back		
	(i)	(ii)		(iii)		(iv)		(v)		
	1	Date of payments of any consideration to the shareholder on buy back of share		(DD/MM/YYYY)		(DD/MM/YYYY)		(DD/MM/YYYY)		
	2	Amount of consideration paid by the company on buy-back of shares								
	3	Amount received by the company for issue of such shares								
	4	Distributed Income of the company (2 – 3)								
	5	Tax payable on distributed income	a	Additional income-tax @20% payable under section 115QA on 4						
			b	Surcharge on ‘a’						
			c	Health & Education cess on (a+b)						
			d	Total tax payable (a+b+c)						
	6	Interest payable under section 115QB								
	7	Additional income-tax and interest payable (5d + 6)								
	8	Tax and interest paid								
	9	Net payable/refundable (7-8)								
	10	Date(s) of deposit of tax on distribution income		Date 1 (DD/M M/YY YY)	Date 2 (DD/M M/YY YY)	Date 1 (DD/MM/YY YY)	Date 2 (DD/MM/YY YY)	Date 1 (DD/MM/YY YY)	Date 2 (DD/MM/YY YY)	
	11	Name of Bank and Branch								
12	BSR Code									
13	Serial number of challan									
14	Amount deposited									

Schedule-TPSA		Details of Tax on secondary adjustments as per section 92CE(2A) as per the schedule provided in e-filing utility						
TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)	1	Amount of primary adjustments on which option u/s 92CE(2A) is exercised & such excess money has not been repatriated within the prescribed time (please indicate the total of adjustments made in respect of all the AYs)						
		2	a	Additional Income tax payable @ 18% on above				
			b	Surcharge @ 12% on “a”				
			c	Health & Education cess on (a+b)				
			d	Total Additional tax payable (a+b+c)				
	3	Taxes paid						
	4	Net tax payable (2d-3)						
	5	Date(s) of deposit of tax on secondary adjustments as per section 92CE(2A)	Date 1	Date 2	Date 3	Date 4	Date 5	Date 6
			(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)
	6	Name of						

		Bank and Branch					
7		BSR Code					
8		Serial number of challan					
9		Amount deposited					

Schedule 115TD**Accreted income under section 115TD**

1	Aggregate Fair Market Value (FMV) of total assets of specified person				1	
2	Less: Total liability of specified person				2	
3	Net value of assets (1 – 2)				3	
4	(i)	FMV of assets directly acquired out of income referred to in section 10(1)	4i			
	(ii)	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB, if benefit u/s 11 and 12 not claimed during the said period	4ii			
	(iii)	FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii			
	(iv)	Total (4i + 4ii + 4iii)			4iv	
5	Liability in respect of assets at 4 above				5	
6	Accreted income as per section 115TD [3 – (4iv – 5)]				6	
7	Additional income-tax payable u/s 115TD at maximum marginal rate				7	
8	Interest payable u/s 115TE				8	
9	Specified date u/s 115TD				9	
10	Additional income-tax and interest payable				10	
11	Tax and interest paid				11	
12	Net payable (10 - 11) (Enter 0 if negative)				12	
13	Date(s) of deposit of tax on accreted income			Date 1 DD/MM/YYYY	Date 2 DD/MM/YYYY	Date 3 DD/MM/YYYY
14	Name of Bank and Branch					
15	BSR Code					
16	Serial number of challan					
17	Amount deposited					

Schedule FSI**Details of Income from outside India and tax relief (available only in case of resident)**

INCOME FROM OUTSIDE INDIA AND TAX RELIEF	Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)
1				i	House Property					
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
					Total					
2				i	House Property					

				ii	Business or Profession						
				iii	Capital Gains						
				iv	Other sources						
					Total						
NOTE ►		Please refer to the instructions for filling out this schedule.									

Schedule TR		Summary of tax relief claimed for taxes paid outside India (available only in case of resident)				
TAX RELIEF FOR TAX PAID OUTSIDE INDIA	1 Details of Tax relief claimed					
		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
		(a)	(b)	(c)	(d)	(e)
		Total				
	2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
	3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3
	4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4
		a	Amount of tax refunded	b	Assessment year in which tax relief allowed in India	Yes/No
NOTE ►		Please refer to the instructions for filling out this schedule.				

Schedule FA		Details of Foreign Assets and Income from any source outside India											
DETAILS OF FOREIGN ASSETS	A Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
	(i)												
	(ii)												
	A2 Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross amount paid/credited to the account during the period (drop down to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income)	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
	(i)												
	(ii)												
	A3 Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar year ending as on 31 st December, 2023												
	Sl No	Country name	Country code	Name of entity	Address of entity	ZIP code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
	(i)												
	(ii)												
	A4 Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												

Sl No	Country name	Country code	Name of financial institution in which insurance contract held	Address of financial institution	ZIP code	Date of contract	The cash value or surrender value of the contract	Total gross amount paid/credited with respect to the contract during the period				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)				
(i)												
(ii)												
B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023												
Sl No	Country Name and code	Zip Code	Nature of entity	Name and Address of the Entity	Nature of Interest- Direct/ Beneficial owner/ Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	2a	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
C Details of Immovable Property held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023												
Sl No	Country Name and code	Zip Code	Address of the Property	Ownership - Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	2a	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023												
Sl No	Country Name and code	Zip Code	Nature of Asset	Ownership - Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	2a	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023 and which has not been included in A to D above.												
Sl No	Name of the Institution in which the account is held	Address of the Institution	Zip Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor												
Sl No	Country Name and code	Zip Code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	2a	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession												
Sl No	Country Name and code	Zip Code	Name and address of the person from whom derived		Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return				
								Amount	Schedule where offered	Item number of schedule		
(1)	2a	2b	(3)		(4)	(5)	(6)	(7)	(8)	(9)		
(i)												

NOTE ► Please refer to instructions for filling out this schedule

SCHEDULE SH-1		SHAREHOLDING OF UNLISTED COMPANY (other than a company that is registered under section 8 of the Companies Act, 2013 (or section 25 of the Companies Act, 1956) or a company limited by guarantee under section 3(2) of Companies Act, 2013 or a start-up for which Schedule SH-2 is to be filled up)									
If you are an unlisted company, please furnish the following details:-											
Details of shareholding at the end of the previous year											
Name of the shareholder	Residential status in India	Type of share	PAN /Aadhaar No.	Date of allotment	Number of shares held	Face value per share	Issue Price per share	Amount received			
Details of equity share application money pending allotment at the end of the previous year											
Name of the applicant	Residential status in India	Type of share	PAN/Aadhaar No.	Date of application	Number of shares applied for	Application money received	Face value per share	Proposed issue price			
Details of shareholders who is not a shareholder at the end of the previous year but was a shareholder at any time during the previous year											
Name of the shareholder	Residential status in India	Type of share	PAN/Aadhaar No.	Number of shares held	Face value per share	Issue Price per share	Amount received	Date of allotment	Date on which ceased to be shareholder	Mode of cessation	In case of transfer/sale, PAN of the new shareholder
SCHEDULE SH-2											
SHAREHOLDING OF START-UPS											
If you are a start-up which has filed declaration in Form-2 under para 5 of DPIIT notification dated 19.02.2019, please furnish the following details of shareholding:-											
Details of shareholding as at the end of the previous year											
Name of the shareholder	Category of shareholder (drop down to be provided- non-resident/ venture capital company/ venture capital fund/ specified company/ any other person)	Type of share	PAN/Aadhaar No.	Date of allotment	Number of shares held	Face value per share	Issue Price per share	Paid up value per share	Share premium		
Details of share application money pending allotment as at the end of the previous year											
Name of the applicant	Category of applicant (drop down to be provided- non-resident/ venture capital company/ venture capital fund/ specified company/ any other person)	Type of share	PAN/Aadhaar No.	Date of application	Number of shares applied for	Face value per share	Proposed issue price per share	Share application money	Share application premium		
Details of shareholder who is not a shareholder at the end of the previous year but was a shareholder at any time during the previous year											
Name of the shareholder	Category of shareholder (drop down to be provided- non-resident/ venture capital company/ venture capital fund/ specified company/ any other person)	Type of share	PAN/Aadhaar no.	Date of allotment	Number of shares held	Face value per share	Issue Price per share	Paid up value per share	Date on which ceased to be shareholder	Mode of cessation	In case of transfer, PAN of the new shareholder
NOTE	For definition of expressions- "venture capital company", "venture capital fund" and "specified company", please refer DPIIT notification dated 19.02.2019.										

Schedule AL-1		Assets and liabilities as at the end of the year (mandatorily required to be filled up by an unlisted company) (other than a start-up for which Schedule AL-2 is to be filled up)												
DETAILS OF ASSETS AND LIABILITIES	A Details of building or land appurtenant there to, or both, being a residential house													
	Sl. No.	Address		Pin code		Date of acquisition		Cost of acquisition Rs.			Purpose for which used (dropdown to be provided)			
	(1)	(2)		(3)		(4)		(5)			(6)			
	(i)													
	(ii)													
	B Details of land or building or both not being in the nature of residential house													
	Sl. No.	Address		Pin code		Date of acquisition		Cost of acquisition Rs.			Purpose for which used (dropdown to be provided)			
	(1)	(2)		(3)		(4)		(5)			(6)			
	(i)													
	C Details of listed equity shares													
	Opening balance			Shares acquired during the year			Shares transferred during the year			Closing balance				
	No. of shares	Type of shares	Cost of acquisition	No. of shares	Type of shares	Cost of acquisition	No. of shares	Type of shares	Sale consideration	No. of shares	Type of shares	Cost of acquisition		
	1	2	3	4	5	6	7	8	9	10	11	12		
	D Details of unlisted equity shares													
	Name of company		PAN	Opening balance		Shares acquired during the year					Shares transferred during the year		Closing balance	
				No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale consideration	No. of shares	Cost of acquisition
	E Details of other securities													
	Type of securities	Whether listed or unlisted	Opening balance		Securities acquired during the year					Securities transferred during the year		Closing balance		
		No. of securities	Cost of acquisition	No. of securities	Date of subscription / purchase	Face value per share	Issue price of security (in case of purchase from existing holder)	Purchase price per security (in case of purchase from existing holder)	No. of securities	Sale consideration	No. of securities	Cost of acquisition		
F Details of capital contribution to other entity														
Name of entity	PAN	Opening balance	Amount contributed during the year	Amount withdrawn during the year	Amount of profit/loss/dividend/interest debited or credited during the year	Closing balance								
G Details of Loans & Advances to any other concern (If money lending is not assessee's substantial business)														
Name of the person	PAN	Opening Balance	Amount received	Amount paid	Interest credited, if any	Closing balance	Rate of interest (%)							
H Details of motor vehicle, aircraft, yacht or other mode of transport														
Particulars of asset	Registration number of vehicle		Cost of acquisition		Date of acquisition		Purpose for which used (dropdown to be provided)							
I Details of Jewellery, archaeological collections, drawings, paintings, sculptures, any work of art or bullion														

	Particulars of asset	Quantity	Cost of acquisition	Date of acquisition	Purpose of use (dropdown to be provided)			
J	Details of liabilities							
	Details of loans, deposits and advances taken from a person other than financial institution							
	Name of the person	PAN	Opening Balance	Amount received	Amount paid	Interest credited, if any	Closing balance	Rate of interest (%)
NOTE ► Please refer to instructions for filling out this schedule.								

Schedule AL-2 Assets and liabilities as at the end of the year (applicable for start-ups only)

	If you are a start-up which has filed declaration in Form-2 under para 5 of DPIIT notification dated 19.02.2019, please furnish the following information for the period from the date of incorporation upto end of the year;-								
DETAILS OF ASSETS AND LIABILITIES	A	Details of building or land appurtenant there to, or both, being a residential house acquired since incorporation							
	Sl. No.	Address	Pin code	Date of acquisition	Cost of acquisition Rs.	Purpose for which used (dropdown to be provided)	Whether transferred on or before the end of the previous year, if Yes date of transfer		
	(1)	(2)	(3)	(4)	(5)	(6)	(7)		
	(i)								
	(ii)								
	B	Details of land or building or both not being a residential house acquired since incorporation							
	Sl. No.	Address	Pin code	Date of acquisition	Cost of acquisition Rs.	Purpose for which used (dropdown to be provided)	Whether transferred on or before the end of the previous year, if Yes date of transfer		
	(1)	(2)	(3)	(4)	(5)	(6)	(7)		
	(i)								
	C	Details of Loans & Advances made since incorporation (If lending of money is not assessee's substantial business)							
		Name of person	PAN	Date on which loans and advances has been made	Amount of loans and advances	Amount	Whether loans and advances has been repaid, if Yes date of such repayment	Closing balance as at the end of the previous year, if any	Rate of interest, if any
	D	Details of capital contribution made to any other entity since incorporation							
		Name of entity	PAN	Date on which capital contribution has been made	Amount of contribution	Amount withdrawn, if any	Amount of profit/loss/ dividend/ interest debited or credited	Closing balance as at the end of the previous year, if any	
E	Details of acquisition of shares and securities								
	Name of company/entity	PAN	Type of shares/securities	Number of shares/securities acquired	Cost of acquisition	Date of acquisition	Whether transferred, if Yes date of transfer	Closing balance as at the end of the previous year, if any	
F	Details of motor vehicle, aircraft, yacht or other mode of transport, the actual cost of which exceeds ten lakh rupees acquired since incorporation								
	Particulars of asset	Registration number of vehicle	Cost of acquisition	Date of acquisition	Purpose for which used (dropdown to be provided)	Whether transferred, if Yes date of transfer			
G	Details of Jewellery acquired since incorporation								

	Particulars of asset	Quantity	Cost of acquisition	Date of acquisition	Purpose for which used (dropdown to be provided)	Whether transferred, if Yes date of transfer	Closing balance as at the end of the previous year, if any
H	Details of archaeological collections, drawings, paintings, sculptures, any work of art or bullion acquired since incorporation						
I	Details of liabilities						
	Details of loans, deposits and advances taken from a person other than financial institution						
	Name of the person	PAN	Opening Balance	Amount received	Amount paid	Interest debited, if any	Closing balance
							Rate of interest (%)
NOTE ► Please refer to instructions for filling out this schedule.							

Schedule GST		INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST	
DETAILS OF GST	Sl. No.	GSTIN No(s).	Annual value of outward supplies as per the GST return(s) filed
	(1)	(2)	(3)
NOTE ► Please furnish the information above for each GSTIN No. separately			

Schedule FD		Break-up of payments/receipts in Foreign currency (to be filled up by the assessee who is not liable to get accounts audited u/s 44AB)	
Foreign Currency Transaction	S. No.		Amount (in Rs.)
	i	Payments made during the year on capital account	
	ii	Payments made during the year on revenue account	
	iii	Receipts during the year on capital account	
	iv	Receipts during the year on revenue account	
NOTE ► Please refer to instructions for filling out this schedule.			

Part B

Part B – TI		Computation of total income	
TOTAL INCOME	1	Income from house property (3 of Schedule-HP) (enter nil if loss)	1
	2	Profits and gains from business or profession	
	i	Profits and gains from business other than speculative business and specified business (A 38 of Schedule BP) (enter nil if loss)	2i
	ii	Profits and gains from speculative business (3(ii) of Table E of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	2ii
	iii	Profits and gains from specified business (3(iii) of Table E Schedule BP)(enter nil if loss and take the figure to schedule CFL)	2iii
	iv	Income chargeable to tax at special rates (3d, 3e, 3f & 4b of Table E of Schedule BP)	2iv

	v	Total (2i + 2ii+2iii + 2iv)	2v	
3	Capital gains			
	a	Short term		
	i	Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai	
	ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	a ii	
	iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	a iii	
	iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	aiv	
	v	Total Short-term (ai + a ii + a iii + aiv) (enter nil if loss)	3av	
	b	Long-term		
	i	Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi	
	ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	b ii	
	iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	b iii	
	iv	Total Long-term (bi + b ii + b iii) (enter nil if loss)	3biv	
	c	Sum of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)	3c	
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d	
	e	Total capital gains (3c + 3d)	3e	
4	Income from other sources			
	a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)	4a	
	b	Income chargeable to tax at special rate (2 of Schedule OS)	4b	
	c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	4c	
	d	Total (4a + 4b + 4c)	4d	
5	Total of head wise income (1 + 2v + 3e + 4d)			5
6	Losses of current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA)			6
7	Balance after set off current year losses (5 – 6) (Also total of (ii, iii, v to xv of column 5 of Schedule CYLA+4b+2iv)			7
8	Brought forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule BFLA)			8
9	Gross Total income (7 – 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv)			9
10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9			10
11	Deductions under Chapter VI-A			
	a	Part-B of Chapter VI-A [1 of Schedule VI-A and limited upto total of (i, ii, iv, v, viii, xiii, xiv) of column 5 of Schedule BFLA]	11a	
	b	Part-C of Chapter VI-A [2 of Schedule VI-A]	11b	
	c	Total (11a + 11b) [limited upto (9-10)]	11c	
12	Deduction u/s 10AA (Total Sch. 10AA)			12
13	Total income (9 - 11c - 12)			13

	14	Income chargeable to tax at special rates (total of (i) of Schedule SI)		14			
	15	Income chargeable to tax at normal rates (13 - 14)		15			
	16	Net agricultural income(2v of Schedule EI)		16			
	17	Losses of current year to be carried forward (total of xix of Schedule CFL)		17			
	18	Deemed total income under section 115JB (9 of Schedule MAT)		18			
Part B – TTI		Computation of tax liability on total income					
COMPUTATION OF TAX LIABILITY	1	a	Tax Payable on deemed total Income under section 115JB (10 of Schedule MAT)		1a		
		b	Surcharge on (a) above (if applicable)		1b		
		c	Health and Education Cess @ 4% on (1a+1b) above		1c		
		d	Total Tax Payable u/s 115JB (1a+1b+1c)		1d		
	2	Tax payable on total income					
		a	Tax at normal rates on 15 of Part B-TI	2a			
		b	Tax at special rates (total of col. (ii) of Schedule-SI)	2b			
		c	Tax Payable on Total Income (2a + 2b)		2c		
		d	Surcharge				
		i	25% of 16(ii) of Schedule SI	2di			
				2g(ii)			
		ii	On [(2c) – (16(ii) of Schedule SI)]	2dii			
		iii	Total (i + ii)		2diii		
		e	Health and Education Cess @ 4% on (2c+2diii)		2e		
		f	Gross tax liability (2c+2diii+2e)		2f		
	3	Gross tax payable (higher of 1d and 2f)				3	
	4	Credit under section 115JAA of tax paid in earlier years (if 2f is more than 1d) (5 of Schedule MATC)				4	
	5	Tax payable after credit under section 115JAA [(3 - 4)]				5	
	6	Tax relief					
		a	Section 90/90A(2 of Schedule TR)	6a			
	b	Section 91(3 of Schedule TR)	6b				
	c	Total (6a + 6b)		6c			
7	Net tax liability (5 – 6c) (enter zero if negative)				7		
8	Interest and fee payable						
	a	Interest for default in furnishing the return (section 234A)	8a				
	b	Interest for default in payment of advance tax (section 234B)	8b				
	c	Interest for deferment of advance tax (section 234C)	8c				
	d	Fee for default in furnishing return of income (section 234F)	8d				
	e	Total Interest and Fee Payable (8a+8b+8c+8d)		8e			
9	Aggregate liability (7 + 8e)				9		
TAXES PAID	10	Taxes Paid					
		a	Advance Tax (from column 5 of 15A)	10a			
		b	TDS (total of column 9 of 15B)	10b			
		c	TCS (total of column 7 of 15C)	10c			
		d	Self-Assessment Tax (from column 5 of 15A)	10d			
		e	Total Taxes Paid (10a+10b+10c + 10d)		10e		
11	Amount payable (9 - 10e) (Enter if 9 is greater than 10e, else enter 0)				11		

	12	Refund (If 10e is greater than 9)				12	
	13	Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 115TD)				13	
	14	Tax payable u/s 115TD after adjustment of refund at Sl. No. 12 (13-12)				14	
	15	Net refund after adjustment as per Sl. No. 14 (12-13) (refund, if any, will be directly credited into the bank account)				15	
BANK ACCOUNT	16	Do you have a bank account in India					
	(a)	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
	Sl.	IFS Code of the Bank in case of Bank Accounts held in India		Name of the Bank		Account Number	Type of account (Dropdown to be provided by E-filing utility)
	i						
	ii						
		Note: 1) All bank accounts held at any time are to be reported, except dormant A/c 2) In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return Row can be added as required					
	(b)	Non- residents, may, at their option, furnish the details of one foreign bank account:					
	S. No.	SWIFT Code		Name of the Bank		Country of Location	IBAN
	Row can be added as required						
	17	Do you at any time during the previous year,- (15) (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]					☐ Yes ☐ No

18 TAX PAYMENTS					
A	Details of payments of Advance Tax and Self-Assessment Tax				
ADVANCE/SELF ASSESSMENT TAX	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	(1)	(2)	(3)	(4)	(5)
	i				
	ii				
	iii				
	NOTE ► Enter the totals of Advance tax and Self-Assessment tax in Sl No. 10a & 10d of Part B-TTI				

B Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16D/16E furnished by Deductor(s)]								
Sl No	TDS credit relating to self /other person [other person as per rule 37BA(2)]	PAN/Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/aadhaar No. of Tenant/ Buyer	Unclaimed TDS brought forward (b/f)	TDS of the current Financial Year (TDS deducted during the FY 2023-24)	TDS credit being claimed this Year (only if corresponding income is being offered for tax this year not applicable if TDS is deducted u/s 194N)	Corresponding Receipt /withdrawals offered	TDS credit being carried forward

				Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) (if applicable)	Gross Amount	Head of Income	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
							Income	TDS	Income	TDS	PAN/ Aadhaar No.	
i												

C Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]											
TCS ON INCOME	Sl No	TCS credit relating to self/other person [other person as per rule 37i(1)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of Other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current financial Year (TCS collected during the FY 2023-24)		TCS credit being claimed this Year		TCS credit being carried forward
					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of any other person as per rule 37i(1) (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37i(1) (if applicable)	
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)
										TCS	PAN
i											
NOTE ► Please enter total of column (7)(i) in 10c of Part B-TTI											

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules thereto is correct and complete is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making this return in my capacity as _____ (drop down to be provided and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (Please see instruction).

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Date		Place		Sign here →	
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[Notification No. 16/2024/F.No. 370142/49/2023-TPL]

SURBENDU THAKUR, Under Secy., Tax Policy and Legislation

Note:- The principal rules were published vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification G.S.R. 908(E), dated the 22nd December, 2023



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-21022024-252273
CG-DL-E-21022024-252273

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 109]

नई दिल्ली, बुधवार, फरवरी 21, 2024/फाल्गुन 2, 1945

No. 109]

NEW DELHI, WEDNESDAY, FEBRUARY 21, 2024/PHALGUNA 2, 1945

वित्त मंत्रालय

(राजस्व विभाग)

(केन्द्रीय प्रत्यक्ष कर बोर्ड)

शुद्धिपत्र

नई दिल्ली 21 फरवरी, 2024

आय-कर

सा.का.नि. 120(अ).— भारत सरकार, वित्त मंत्रालय, राजस्व विभाग, (केन्द्रीय प्रत्यक्ष कर बोर्ड) के राजपत्र, भारत के राजपत्र में प्रकाशनार्थ, असाधारण, भाग II, खंड 3, उपखंड (i) में प्रकाशित अधिसूचना धारित सं. सा.का.नि. 83(अ) दिनांक 31 जनवरी, 2024 में:-

- पृष्ठ सं. 1 पर, मद 1 में कोष्ठकों, अंको तथा शब्दों के लिए “(1) इन नियमों को आयकर नियम संशोधन, 2024 कहा जाएगा।”, कोष्ठकों, अंको तथा शब्दों को “(1) इन नियमों को आयकर (द्वितीय संशोधन) नियम, 2024।” विस्थापन किया जाएगा;
- पृष्ठ सं. 22 पर, प्रपत्र आईटीआर-2 में, अनुसूची 80घघ, नया स्तंभ, “राशि(रू.)” को अंतर्वेष्टित किया जाएगा तथा तदनुसार अनुसूची 80घघ के लिए निम्नलिखित अनुसूची का विस्थापन किया जाएगा, अर्थात्:—

अनुसूची 80घघ	आश्रित का चिकित्सकीय उपचार जो नियोग्य व्यक्ति हैं, सहित अनुरक्षण के संबंध में कटौती का ब्यौरा						
नियोग्यता की प्रकृति	आश्रित का प्रकार	आश्रित का पैन	आश्रित का आधार	प्ररूप 10।क के फाइलिंग की तारीख	फाइल किए गए प्ररूप 10।क की अभिस्वीकृति संख्या	यूडीआईडी संख्या(यदि उपलब्ध हो)	राशि (रु.)
1. नियोग्यता के साथ आश्रित व्यक्ति 2. गंभीर नियोग्यता के साथ आश्रित व्यक्ति	1. पति या पत्नी 2. पुत्र 3; पुत्री 4.पिता 5.माता 6.भाई 7.बहन 8. एचयूएफ का सदस्य (एचयूएफ की दशा में)";						

- iii. पृष्ठ सं. 76 पर, प्रपत्र आईटीआर-3 में, अनुसूची 80 घघ में, नया स्तंभ " राशि(रु.)" को अंतर्वेष्टित किया जाएगा तथा तदनुसार अनुसूची 80घघ के लिए निम्नलिखित अनुसूची का विस्थापन किया जाएगा:—

अनुसूची 80घघ	आश्रित का चिकित्सकीय उपचार जो नियोग्य व्यक्ति हैं, सहित अनुरक्षण के संबंध में कटौती का ब्यौरा						
नियोग्यता की प्रकृति	आश्रित का प्रकार	आश्रित का पैन	आश्रित का आधार	प्ररूप 10।क के फाइलिंग की तारीख	फाइल किए गए प्ररूप 10।क की अभिस्वीकृति संख्या	यूडीआईडी संख्या(यदि उपलब्ध हो)	राशि (रु.)
1. नियोग्यता के साथ आश्रित व्यक्ति 2. गंभीर नियोग्यता के साथ आश्रित व्यक्ति	1. पति या पत्नी 2. पुत्र 3; पुत्री 4.पिता 5.माता 6.भाई 7.बहन 8. एचयूएफ का सदस्य (एचयूएफ की दशा में)";						

- iv. पृष्ठ सं. 76 पर, प्रपत्र आईटीआर-3 में, अनुसूची 80प में, नया स्तंभ " राशि(रु.)" को अंतर्वेष्टित किया जाएगा तथा तदनुसार अनुसूची 80प के लिए निम्नलिखित अनुसूची का विस्थापन किया जाएगा:—

अनुसूची 80प	अयोग्य व्यक्ति की दशा में कटौती का ब्यौरा				
नियोग्यता की प्रकृति	प्ररूप 10।क के फाइलिंग की तारीख		फाइल किए गए प्ररूप 10।क	यूडीआईडी संख्या(यदि	राशि (रु.)

		की अभिस्वीकृति संख्या	उपलब्ध हो)	
1. स्वयं से निर्योग्यता				
2. स्वयं की गंभीर अयोग्यता				

- v. पृष्ठ सं. 118 पर, प्रपत्र आईटीआर-5 में, अनुसूची सीजी में, पंक्ति ख, उपपंक्ति (1) मद (घ) में “54ड.ग/54छ/ 54छक” अंको, शब्दों तथा चिन्हों के लिए “54घ/54ड.ग/54छ/54छक” अंकों, शब्दों तथा चिन्हों का विस्थापन किया जाएगा;
- vi. पृष्ठ सं. 120 पर, प्रपत्र आईटीआर-5 में, अनुसूची सीजी में, पंक्ति ख, उपपंक्ति (10), निम्न तालिका मद (क), पंक्ति (ii) में, “54घ/54छ/54छक/54छख” अंको, शब्दों तथा चिन्हों को के स्थान पर “54घ/54छ/54छक” अंकों, शब्दों तथा चिन्हों का विस्थापन किया जाएगा।

[अधिसूचना सं. 22/2024 फा. सं. 370142/47/2023-टीपीएल]

पंकज जिंदल, संयुक्त सचिव

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

CORRIGENDUM

New Delhi the 21st February, 2024

INCOME-TAX

G.S.R. 120(E).— In the notification of the Government of India, Ministry of Finance, Department of Revenue (Central Board of Direct Taxes), published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), *vide* number G.S.R. 83(E), dated 31st January, 2024:—

- (i) at page number 148, in item 1, for the bracket, figures and words “(1) These rules may be called the Income-tax (Amendment) Rules, 2024.”, the bracket, figures and words “(1) These rules may be called the Income-tax (Second Amendment) Rules, 2024.” shall be substituted;
- (ii) at page number 171, in Form ITR-2, in Schedule 80DD, a new column, “Amount (Rs.)” shall be inserted and accordingly, for the Schedule 80DD, the following schedule shall be substituted, namely: —

“Schedule 80DD	Details of deduction in respect of maintenance including medical treatment of a dependent who is a person with disability						
Nature of disability	Type of dependent	PAN of the dependent	Aadhaar of the dependent	Date of filing of Form 10IA	Ack. No. of Form 10IA filed	UDID Number (If available)	Amount (Rs.)
1. Dependent person with disability	1. Spouse						
	2. Son						
	3. Daughter						
	4. Father						
	5. Mother						
2. Dependent person with severe disability	6. Brother						
	7. Sister						
	8. Member of the HUF (in case of HUF);						

- (iii) at page number 229, in Form ITR-3, in Schedule 80DD, a new column, “Amount (Rs.)” shall be inserted and accordingly, for the Schedule 80DD, the following schedule shall be substituted, namely: —

“Schedule 80DD	Details of deduction in respect of maintenance including medical treatment of a dependent who is a person with disability						
Nature of disability	Type of dependent	PAN of the dependent	Aadhaar of the dependent	Date of filing of Form 10IA	Ack. No. of Form 10IA filed	UDID Number (If available)	Amount (Rs.)
1. Dependent person with	1. Spouse						
	2. Son						
	3. Daughter						

disability 2. Dependent person with severe disability	4. Father 5. Mother 6. Brother 7. Sister 8. Member of the HUF (in case of HUF)”;						
--	--	--	--	--	--	--	--

- (iv) at page number 230, in Form ITR-3, in Schedule 80U, a new column, “Amount (Rs.)” shall be inserted and accordingly, for the Schedule 80U, the following schedule shall be substituted, namely:—

“Schedule 80U		Details of deduction in case of a person with disability			
Nature of disability		Date of filing of Form 10IA	Ack. No. of Form 10IA filed	UDID Number (If available)	Amount (Rs.)
1.	Self with disability				
2.	Self with severe disability”;				

- (v) at page number 271, in Form ITR-5, in schedule CG, in row B, in sub-row (1), in item (d), for the figures, letters and symbols “54EC/54G/54GA”, the figures, letters and symbols “54D/54EC/54G/54GA” shall be substituted;
- (vi) at page number 274, in Form ITR-5, in Schedule CG, in row B, in sub-row (10), in the table below item (a), in row (ii), for the figures, letters and symbols “54D/54G/54GA/54GB”, the figures, letters and symbols “54D/54G/54GA” shall be substituted.

[Notification No. 22/2024 F. No. 370142/47/2023-TPL]

PANKAJ JINDAL, Jt. Secy.

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 1st March, 2024

G.S.R 153(E).—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. **Short title and commencement.**— (1) These rules may be called the Income-tax (Third Amendment) Rules, 2024.
 (2) They shall come into force on the 1st day of April, 2024.
2. In the Income-tax Rules, 1962, in Appendix-II, for Form ITR-7, the following Form shall be substituted, namely: —

FORM	ITR-7	INDIAN INCOME TAX RETURN [For persons including companies required to furnish return under sections 139(4A) or 139(4B) or 139(4C) or 139(4D) only] (Please see rule 12 of the Income-tax Rules, 1962) (Please refer instructions for guidance)		Assessment Year 2024-25					
		Part A-GEN							
PERSONAL INFORMATION	(A1) Name (as mentioned in deed of creation/ establishing/ incorporation/ formation)				(A2) PAN				
	(A4) Flat/Door/Block No		(A5) Name of Premises/Building/Village		(A3) Date of formation/incorporation (DD/MM/YYYY)				
					/ /				
	(A6) Road/Street/Post Office		(A7) Area/Locality		(A11) Status (see instructions)	☐	(A12) Sub Status (see instructions)		
	(A8) Town/City/District		(A9) State	(A10) Pin code/Zip code					
	(A13) Office Phone Number with STD code/Mobile No. 1		(A14) Mobile No. 2		(A15) Email Address 1				
	(A16) Email Address 2								
(A17) (i) Return furnished under section ☐ 139(4A) ☐ 139(4B) ☐ 139(4C) ☐ 139(4D)									
(ii) Please specify the section under which the exemption is claimed (dropdown to be provided)									
(A18) Whether any project/institution is run by the assessee? (Yes/No) If Yes, then please furnish the details: Details of the projects/institutions run by you									
Sl.		Name of the project/institution (see instruction)		Nature of activity (see instruction)		Classification (see instructions)			
1									
2									
3									
4									

(A19) Details of registration/provisional registration or approval under the Income-tax Act (Mandatory, if required to be registered) (Where regular registration/approval has been granted, details of provisional registration/ approval are not required)						
Sl.	Section under which registered/provisionally registered or approved/notified	Date of registration/provisional registration or approval	Approval/ Notification/ Unique Registration No. (URN)	Approving/ registering Authority	Date from which registration/provisional registration/ approval is effective	
1	(Dropdowns to be provided)					
2						
(A20) Details of registration/provisional registration or approval under any law other than Income-tax Act (including the registration under Foreign Contribution (Regulation) Act, 2010, registration on DARPAN portal of Niti Aayog and registration with SEBI)						
Sl.	Law under/Portal on which registered	Specify details in case 'Any other Law'	Date of registration or approval	Approval/ Notification/ Registration No.	Approving/ registering Authority	Date from which the registration is effective
1	(Dropdowns to be provided)					
2						

FILING STATUS	(A21) (ai)	Return filed u/s (Tick) [Please see instruction]	☐ 139(1)-On or before due date, ☐ 139(4)-After due date, ☐ 139(5)-Revised Return, ☐ 92CD-Modified return, ☐ 119(2)(b)- after condonation of delay.												
	(a ii)	Or filed in response to notice u/s	☐ 139(9), ☐ 142(1), ☐ 148, ☐ 153C												
	(b)	If revised/ defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)													__/__/__
	(c)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter unique number/ Document Identification Number (DIN) and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement											(unique number)	__/__/__	
	(d)	Residential status? (Tick) ☐ Resident ☐ Non-resident													
	(e)	Whether any income included in total income for which claim under section 90/90A/91 has been made? ☐ Yes ☐ No [applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR]													
	(f)	Whether this return is being filed by a representative assessee? (Tick) ☒ ☐ Yes ☐ No If yes, please furnish following information -													
		(1)	Name of the representative												
		(2)	Capacity of the Representative (drop down to be provided)												
		(3)	Address of the representative												
	(4)	Permanent Account Number (PAN)/Aadhaar No. of the representative													
(g)	Whether you are Partner in a firm? (Tick) ☒ ☐ Yes ☐ No	If yes, please furnish following information													
	Name of Firm										PAN				
(h)	Legal Entity Identifier (LEI) details (mandatory if refund is 50 crores or more):														
	LEI Number								Valid upto date			(DD/MM/YYYY)			

	(A22)	Whether you have held unlisted equity shares at any time during the previous year? (Tick) ☒ Yes ☐ No																																																																			
		If yes, please furnish following information in respect of equity shares																																																																			
		<table border="1"> <tr> <th colspan="3"></th> <th colspan="2">Opening balance</th> <th colspan="5">Shares acquired during the year</th> <th colspan="2">Shares transferred during the year</th> <th colspan="2">Closing balance</th> </tr> <tr> <th>Name of company</th> <th>Type of the company</th> <th>PAN</th> <th>No. of shares</th> <th>Cost of acquisition</th> <th>No. of shares</th> <th>Date of subscription / purchase</th> <th>Face value per share</th> <th>Issue price per share (in case of fresh issue)</th> <th>Purchase price per share (in case of purchase from existing shareholder)</th> <th>No. of shares</th> <th>Sale consideration</th> <th>No. of shares</th> <th>Cost of acquisition</th> </tr> <tr> <th>1a</th> <th>1b</th> <th>2</th> <th>3</th> <th>4</th> <th>5</th> <th>6</th> <th>7</th> <th>8</th> <th>9</th> <th>10</th> <th>11</th> <th>12</th> <th>13</th> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </table>																	Opening balance		Shares acquired during the year					Shares transferred during the year		Closing balance		Name of company	Type of the company	PAN	No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale consideration	No. of shares	Cost of acquisition	1a	1b	2	3	4	5	6	7	8	9	10	11	12	13												
			Opening balance		Shares acquired during the year					Shares transferred during the year		Closing balance																																																									
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1a	1b	2	3	4	5	6	7	8	9	10	11	12	13																																																								
OTHER DETAILS	(A23)	i Where, in any of the projects/institutions run by you, one of the charitable purposes is advancement of any other object of general public utility then-																																																																			
		a		i		Whether there is any activity in the nature of trade, commerce or business referred to in proviso to section 2(15)?								☐ Yes ☐ No																																																							
				ii		If yes, then percentage of receipt from such activity vis-à-vis total receipts								%																																																							
		b		i		Whether there is any activity of rendering any service in relation to any trade, commerce or business for any consideration as referred to in proviso to section 2(15)?								☐ Yes ☐ No																																																							
				ii		If yes, then percentage of receipt from such activity vis-à-vis total receipts								%																																																							
		ii If 'a' or 'b' is YES, the aggregate annual receipts from such activities in respect of that institution																																																																			
		Sl.		Name of the project/Institution								Amount of aggregate annual receipts from such activities																																																									
		a																																																																			
		b																																																																			
			(A24)	i Is there any change in the objects/activities during the Year on the basis of which approval/registration/provisional registration was granted? ☐ Yes ☐ No																																																																	
ii If yes, please furnish following information:-																																																																					
A				date of such change (DD/MM/YYYY)								____/____/____																																																									
B				Whether an application for fresh registration/provisional registration has been made in the prescribed form and manner within the stipulated period of thirty days as per Clause (ab) of sub-section (1) of section 12A / Sub-clause (v) of Clause (ac) of sub-section (1) of section 12A								☐ Yes ☐ No																																																									
C				Whether fresh registration/provisional registration has been granted under section 12AB								☐ Yes ☐ No																																																									
D				date of such fresh registration/provisional registration (DD/MM/YYYY)								____/____/____																																																									
(A25)	Is this your first return													☐ Yes ☐ No																																																							
(A26)	Whether provisions of twenty second proviso to Section 10(23C) or Section 13(10) are applicable?													☐ Yes ☐ No																																																							
	If "Yes", please furnish below information, whether:																																																																				
(a)	Provisions of proviso to clause (15) of section 2 are applicable													☐ Yes ☐ No																																																							
(b)	Conditions specified in clause (a) of tenth proviso to 10 (23C) / sub-clause (i) of clause (b) of sub-section (1) of section 12A have been violated													☐ Yes ☐ No																																																							

	(c)	Conditions specified in clause (b) of tenth proviso to 10 (23C)/ sub-clause (ii) of clause (b) of sub-section (1) of section 12A have been violated	☐ Yes ☐ No																
	(d)	Conditions specified in twentieth proviso to 10(23C)/ clause (ba) of sub-section (1) of section 12A have been violated	☐ Yes ☐ No																
	(A27)	(i) Are you liable for audit under the Income-tax Act? (Tick) ☒ ☐ Yes ☐ No, If yes, furnish following information-																	
		(ii) Section under which you are liable for audit (specify section). Please mention date of audit report. (DD/MM/YY) 																	
		<table border="1" style="width: 100%;"> <tr> <td style="width: 5%;">a</td><td>Name of the auditor signing the tax audit report</td></tr> <tr> <td>b</td><td>Membership No. of the auditor</td></tr> <tr> <td>c</td><td>Name of the auditor (proprietorship/ firm)</td></tr> <tr> <td>d</td><td>Permanent Account Number (PAN)/Aadhaar No. of the proprietorship/ firm</td></tr> <tr> <td>e</td><td>Date of audit report</td></tr> <tr> <td>f</td><td>Date of furnishing of the audit report ____/____/____ (DD/MM/YYYY)</td></tr> <tr> <td>g</td><td>Acknowledgement number of the audit report</td></tr> <tr> <td>h</td><td>Unique Document Identification Number (UDIN)</td></tr> </table>		a	Name of the auditor signing the tax audit report	b	Membership No. of the auditor	c	Name of the auditor (proprietorship/ firm)	d	Permanent Account Number (PAN)/Aadhaar No. of the proprietorship/ firm	e	Date of audit report	f	Date of furnishing of the audit report ____/____/____ (DD/MM/YYYY)	g	Acknowledgement number of the audit report	h	Unique Document Identification Number (UDIN)
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f	Date of furnishing of the audit report ____/____/____ (DD/MM/YYYY)																		
g	Acknowledgement number of the audit report																		
h	Unique Document Identification Number (UDIN)																		
	(A28)	(i) If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of furnishing the audit report?																	
		<table border="1" style="width: 100%;"> <thead> <tr> <th style="width: 25%;">Act and section</th><th style="width: 25%;">(DD/MM/YY)</th><th style="width: 25%;">Act and section</th><th style="width: 25%;">(DD/MM/YY)</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>		Act and section	(DD/MM/YY)	Act and section	(DD/MM/YY)												
Act and section	(DD/MM/YY)	Act and section	(DD/MM/YY)																

(A 29) i. Particulars of persons who were members in the AOP on 31st day of March, 2024 (to be filled by venture capital fund/ investment fund)

Sl. No	Name and Address	Percentage of share (if determinate)	PAN	Aadhaar Number/ Enrolment Id (if eligible for Aadhaar)	Status
(1)	(2)	(3)	(4)	(5)	(6)

ii Particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s), etc., of the Trust or Institution [to be mandatorily filled in by all persons filing ITR-7]

A	Details of all the Author (s)/ Founder (s)/ Settlor (s)/Trustee (s)/ Members of society/Members of the Governing Council/Director (s)/ shareholders holding 5% or more of shareholding / Office Bearer (s) at any time during the previous year								
Sl.	Name	Relation	Percentage Of shareholding in case of shareholder	Whether Resident of India?	Type of Identification (Select from drop down)	Identification Number	Address	Mobile number	E-mail address

B	In case if any of persons (as mentioned in row A above) is not an individual then provide the following details of the natural persons who are beneficial owners (5% or more) of such person at any time during the previous year					
Sl.	Name	Whether Resident of India?	Type of Identification (Select from drop down)	Identification Number	Address	Percentage of beneficial ownership

C	Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b) during the previous year		
Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id (if available)

D	Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives at any time during the previous year		
Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule I		Details of amounts accumulated / set apart within the meaning of section 11(2) or in terms of third proviso to section 10(23C)/10(21)/10(21) read with section 35(1).					
Year of accumulation (F. Yr.)	Amount accumulated in the year of accumulation	Purpose of accumulation	Amount applied for charitable/religious/Scientific research/ social science or statistical research purposes upto the beginning of the previous year	Balance	Amount taxed in any earlier assessment year(s)	Balance available for application	Amounts applied for charitable or religious /Scientific research/ social science or statistical research purpose during the previous year out of previous years' accumulation
(1)	(2)	(3)	(4)	(5) = (2-4)	(6)	(7) = (5-6)	(8)
2018-19							
2019-20							
2020-21							
2021-22							
2022-23							
2023-24							
Total							

Year of accumulation (F.Yr.)	Amount applied for purposes other than the purpose for which such accumulation was made (if applicable)	Amount credited or paid to any trust or institution registered u/s 12AB or approved under sub-clauses (iv)/(v)/(vi)/(via) of clause (23C) of section 10 (if applicable)	Balance amount available for application	Amount invested or deposited in the modes specified in section 11(5) out of 11	Amount invested or deposited in the modes other than specified in section 11(5) out of 11 (if applicable)	Amount which is not utilized during the period of accumulation (if applicable)	Amount deemed to be income within meaning of sub-section (3) of section 11 (if applicable)
	(9)	(10)	(11) = (7-8-9-10)	(12)	(13)	(14)	(15) = (9+10+13+14)
2018-19							
2019-20							
2020-21							
2021-22							
2022-23							
2023-24							
Total							

[illegible]

A 2	Details of loan and borrowings							
	Opening Balance As on 01.04.2023	Loan & Borrowings taken for applications towards objectives during the year	Applied for the objects of the trust or institution during the year	Amount of repayment of loan or borrowing during the year (which was earlier applied and not claimed as application) where application from any loan or borrowing is made on or after 01.04.2021.	Financial year in which (4) was applied earlier	Total Repayment of loan or borrowing during the year	Closing Balance as on 31.03.2024	
	(1)	(2)	(3)	(4)	(5)	(6)	(7) =(1+2-6)	
B	Details of corpus investment/deposits made under section 11(5) as on 31.03.2024							
	Sl. No	Investment out of	Mode of investment as per section 11(5)		Amount of investment			
	(1)	(2)	(3)		(4)			
	i	Corpus representing donation donations received for the renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020	Dropdown to be provided (Please specify the nature)					
	ii	Corpus other than (i) above received on or after 01.04.2021						
	iii	Other than (i) and (ii) above						
	iv	TOTAL						
C	Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13(3) and 21 st Proviso of Section 10(23C) have a substantial interest							
	Sl. No.	Name and address of the concern	Whether the concern is a company (tick as applicable ☒)	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceeds 5 percent of the capital of the concern during the previous year (tick as applicable ☒)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	i		☐ Yes ☐ No					☐ Yes ☐ No
	ii		☐ Yes ☐ No					☐ Yes ☐ No
	iii		☐ Yes ☐ No					☐ Yes ☐ No
	iv		☐ Yes ☐ No					☐ Yes ☐ No
	v		☐ Yes ☐ No					☐ Yes ☐ No
			TOTAL					

	D	Other investments as on the last day of the previous year					
		Sl. No.	Name and address of the concern	Whether the concern is a company (tick as applicable ☒)	Class of shares held	Number of shares held	Nominal value of investment
		(1)	(2)	(3)	(4)	(5)	(6)
		i		☐ Yes ☐ No			
		ii		☐ Yes ☐ No			
		iii		☐ Yes ☐ No			
		iv		☐ Yes ☐ No			
		v		TOTAL			
	E	Voluntary contributions/donations received in kind but not converted into investments in the specified modes u/s 11(5) within the time provided					
		Sl. No	Name and address of the donor	Value of contribution/donation	Value of contribution applied towards objective	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11(3)
		(1)	(2)	(3)	(4)	(5)	(6)
		i					
		ii					
		iii					
		iv	TOTAL				

Part A-BS		CONSOLIDATED BALANCE SHEET AS ON 31 ST DAY OF MARCH, 2024				
SOURCES OF FUNDS	A Sources of Funds					
	1 Own Funds					
	a	Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020			1a	
	b	Other corpus received on or after 01.04.2021			1b	
	c	Corpus other than (a) and (b)			1c	
	d	Income accumulated under third proviso to clause (23C) of section 10 or section 11(2)			1d	
	e	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2024-25 onwards			1e	
	f	Any other reserve (Specify the nature)				
		i	Specify the nature	i		
		ii	Specify the nature	ii		
		iii	Total (ai + aii)		1fiii	
	g	Total fund (a+ b+c+d+e+f)			1g	
	2 Loan and Borrowings					
	a	Secured loans		a		
	b	Unsecured loans (including deposits)		b		
c	Total Loan Funds (a+ b)			2c		
3 Advances					3	
4 Sources of funds (1g + 2c +3)					4	
APPLICATION OF FUNDS	B Application of funds					
	1 Fixed assets					
	a	Gross Fixed Assets			1a	
	b	Depreciation			1b	
	c	Net Fixed Assets (1a-1b)			1c	
	2 Investments					2
	3 Current assets, loans and advances					
	a	Current assets				
		i	Inventories		I	
		ii	Sundry Debtors		ii	
		iii	Cash and bank balances			
		A	Balance with banks	iiiA		
		B	Cash-in-hand	iiiB		
		C	Others	iiiC		
		D	Total Cash and cash equivalents (iiiA + iiiB + iiiC)		iiiD	
		iv	Other Current Assets		iv	
		v	Total current assets (i +ii + iiiD + iv)		av	
	b	Loans and advances			B	
	c	Total (av + b)			C	
	d	Current liabilities and provisions				
		i	Current liabilities			
			A	Sundry Creditors	A	
			B	Other payables	B	
		C	Total (A + B)	iC		
	ii	Provisions		ii		
	iii	Total (iC + ii)		diii		

		e	Net Current Assets (3c – 3diii)	3e	
	4		Accumulated balance/ Any other reserve (deficit)	4	
	5		Total, application of funds (1+2+3e+4)	5	
	6		Out of 5, Investment made in modes specified u/s 11(5)	6	
	7		Out of 5, Investment made in modes other than specified u/s 11(5)	7	

Schedule R		Reconciliation of Corpus of Schedule J and Balance sheet		
Particulars		Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020	Other corpus received on or after 01.04.2021	Corpus other than (1) and (2)
		(1)	(2)	(3)
A. Closing balance as on 31.03.2024 as per Schedule J				
B. Reasons of difference (+/-) (Bi+Bii+Biii)				
i) Purchase of fixed asset				
ii) Depreciation				
iii) Any other reason (Please specify)				
C. Closing balance as on 31.03.2024 as per Balance sheet (A+B)				

Schedule LA		Political Party		
	1	A) Whether registered under Section 29A of Representation of People Act, 1951	☐ Yes	☐ No
	a	If yes, please enter registration number		
	b	Date of Registration	____/____/____	
		B) Whether recognized by the Election Commission of India	☐ Yes	☐ No
	a	If yes, date of recognition		
POLITICAL PARTY	2	Whether books of account were maintained? (tick as applicable ☒)	☐ Yes	☐ No
	3	Whether the accounts have been audited? (tick as applicable ☒)	☐ Yes	☐ No
		If yes, furnish the following information: -		
	a	Date of furnishing of the audit report (DD/MM/YYYY)	____/____/____	
	b	Name of the auditor signing the audit report		
	c	Membership No. of the auditor		
	d	Name of the auditor (proprietorship/ firm)		
	e	Proprietorship/firm registration No.		
	f	Permanent Account Number (PAN) /Aadhaar No. of the auditor (proprietorship/ firm)		
	g	Date of audit report	____/____/____	
	4	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted? (tick as applicable ☒)	☐ Yes	☐ No
		If yes, then date of submission of the report (DD/MM/YYYY)	____/____/____	
	5	a Whether any voluntary contribution from any person in excess of twenty thousand rupees was received during the year ? (tick as applicable ☒)	☐ Yes	☐ No
		b If yes, whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable ☒)	☐ Yes	☐ No

6	Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable ☒)	☐ Yes ☐ No
7	Please furnish the following information: -	
a	Total voluntary contributions received by the party during the F.Y. (b+d)	7a
b	Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y.	7b
ci	Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y.	7ci
cii	Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.	7cii
d	Aggregate value of all the voluntary contributions received more than Rs. 20,000/- during the F.Y.	7d

Schedule ET		Electoral Trust	
ELECTORAL TRUST	1	Whether books of account were maintained? (tick as applicable ☒)	☐ Yes ☐ No
	2	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained? (tick as applicable ☒)	☐ Yes ☐ No
	3	Whether record of each eligible political party to whom the distributable contributions have been distributed (including name, address, PAN and registration number of eligible political party) was maintained? (tick as applicable ☒)	☐ Yes ☐ No
	4	Whether the accounts have been audited as per rule 17CA(12)? (tick as applicable ☒)	☐ Yes ☐ No
		If yes, date of audit report in Form No.10BC (DD/MM/YYYY)	____/____/____
	5	Whether the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or Director of Income-tax? (tick as applicable ☒)	☐ Yes ☐ No
	6	Details of voluntary contributions received and amounts distributed during the year	
	i	Opening balance as on 1 st April	i
	ii	Voluntary contribution received during the year	ii
	iii	Total (i + ii)	iii
	iv	Amount distributed to Political parties	iv
	v	Amount spent on administrative and management functions of the Trust (Restricted to 5% of Sr.no. ii above OR 5 lakh for first year of incorporation and 3 lakh for subsequent years whichever is lesser)	v
	vi	Total (iv + v)	vi
	vii	Total amount eligible for exemption under section 13B (Sr.no. 6ii of schedule ET if Amount distributed in 6iv is 95% of 6iii)(As per rule 17CA)	vii
	viii	Closing balance as on 31 st March (iii – vi)	viii

Schedule VC		Voluntary Contributions [to be mandatorily filled in by all persons filing ITR-7]	
	A	Domestic Contribution (Other than anonymous donations taxable u/s 115BBC)	
	i	Corpus donation (Aia + Aib)	
	a	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b)	Aia
	b	Corpus other than above	Aib
	ii	Other than corpus donation	
	(a)	Grants Received from Government	Aiia
	(b)	Grants Received from Companies under Corporate Social Responsibility	Aiib
	(c)	Other specific grants	Aiic
	(d)	Other Donations	Aiid
	(e)	Total	Aiie
	iii	Voluntary contribution Domestic (Ai + Aiie)	
			Aiii
	B	Foreign contribution (other than anonymous donations taxable u/s 115BBC)	

		i	Corpus donation (Bia + Bib)			Bi	
		a	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b)	Bia			
		b	Corpus other than above	Bib			
		ii	Other than corpus donation				Bii
		iii	Foreign contribution (Bi + Bii)			Biii	
		iv	Specify the purpose for which foreign contribution has been received			Biv	Free text box
	C	Total Contributions (Aiii + Biii)				C	
	D	Anonymous donations, chargeable u/s 115BBC [Applicable to assessee claiming exemption u/s 11 or 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via) or 10(23C)(iiad) or 10(23C)(iiiae)]					
		i	Aggregate of such anonymous donations received			i	
		ii	5% of total donations received at Sl. No. C+Di or 1,00,000 whichever is higher			ii	
		iii	Anonymous donations taxable u/s 115BBC @ 30% (i – ii)			iii	{to be taken as nil, if negative}
E	Anonymous donations other than those included at Sl. No. Diii (Di-Diii of Schedule VC)				E		

Schedule AI		Aggregate of income derived during the previous year excluding Voluntary contributions [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]				
AGGREGATE OF INCOME	1	Receipts from main objects			1	
	2	Receipts from incidental objects			2	
	3	Rent			3	
	4	Commission			4	
	5	Dividend income			5	
	6	Interest income			6	
	7	Agriculture income			7	
	8	Net consideration on transfer of capital asset			8	
	9	Any other income (specify nature and amount)				
			Nature			
		a	Pass through income/Loss (Fill schedule PTI)	a		
		b		b		
		c		c		
		d		d		
		e	Total (9a+ 9b+ 9c +9d)	e	9e	
	10	Total (1 + 2 + 3 + 4 + 5 + 6+ 8 + 9)			10	

Schedule A		Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table- [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]					
					Amount		
A	Application towards the stated objects of the trust/institution				Revenue	Capital	Total
	1	Donation(s) made to trust or institution(s) registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)– Other than Corpus (100% of donations made need to be entered here)	1				
	1a	85% of the donation(s) made to trust or institution(s) registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)– Other than Corpus	1a				
	2	Religious	2				
	3	Relief of poor	3				
	4	Educational	4				

	5	Yoga	5			
	6	Medical relief	6			
	7	Preservation of environment	7			
	8	Preservation of monuments etc.	8			
	9	General public utility	9			
	10	Application which cannot be specifically identified under 1 to 9 above	10			
	11	Cost of new asset for claim of Exemption u/s 11(1A) (restricted to the net consideration)	11			
	12	Total (A1a to A11)	12			
B	Expenditure not allowed as application, other than application out of source of fund at C2 to C7 (B1 + B2 + B3 + B4 + B5 + B6 + B7 + B8) Note: Amount entered in Sl. No. B should be out of Sl. No. A		B			
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) towards Corpus	1			
	2	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) other than towards corpus in case of donations out of accumulated income	2			
	3	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) not having same objects	3			
	4	Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)	4			
	5	Application outside India for which approval as per proviso to section 11(1)(c) is obtained	5			
	6	Application outside India for which approval as per proviso to section 11(1)(c) is not obtained	6			
	7	Applied for any purpose beyond the objects of the trust or institution	7			
	8	Any other disallowable application	8			
C	Source of fund to meet revenue and capital application in Row A (to the extent amount at Sl. No. C2 to C7 is included in Sl. No. A12)		C			
	1	Income derived from the property/income earned during previous year (Excluding corpus)	1			
	2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years	2			
	3	Income deemed to be applied in any preceding year under clause 2 of explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)	3			
	4	Income of earlier years upto 15% accumulated or set apart	4			
	5	Corpus	5			
	6	Borrowed Fund	6			
	7	Any other (Please specify)	8			
D	Total Amount applied during the previous year [A12-B-C2-C3-C4-C5-C6-C7]		D			
E	Amount which was not actually applied during the previous year out of D (if it is included in Sl. No. A12)		E			
F	Amount actually paid during the previous year which accrued during any earlier previous year but not claimed as application of income in earlier previous year		F			
G	Total amount to be allowed as application (G=D-E+F)		G			

Schedule IE- 1

Income & Expenditure statement [Applicable for assessees claiming exemption under sections 10(21), 10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EE), 10(23FB), 10(29A), 10(46), 10(46A), 10(46B), 10(47) {Exemptions are not subject to computational or heads of income conditions}]

	1	Total receipts including any voluntary contribution	1	
	2	Application of income towards object of the institution	2	
	3	Accumulation of income	3	

Schedule IE- 2		Income & Expenditure statement [Applicable for assessee claiming exemption under sections 10(23A), 10(24)] {Where certain heads of income only are taxable and other receipts reported in Row A below are exempt}	
A	1	Total receipts including any voluntary contribution (Excluding receipts falling under taxable heads to be reported as per Row B)	1
	2	Application of income towards object of the institution	2
	3	Accumulation of income	3
B	1	Do you have any income which is taxable? If Yes Please provide details (Tick) ☒ ☐ Yes ☐ No	
	a	Income from House Property? (If yes, Please fill Schedule HP)	1 a ☐ Yes ☐ No
	b	Income from Business or Profession (If yes, Please fill Schedule BP)	1 b ☐ Yes ☐ No
	c	Income from Capital gains (If yes, Please fill Schedule CG)	1 c ☐ Yes ☐ No
	d	Income from other Sources (If yes, Please fill Schedule OS)	1 d ☐ Yes ☐ No

Schedule IE- 3		Income & Expenditure statement [Applicable for assessee claiming exemption under sections 10(23C)(iiiab) or 10(23C)(iiic)] (please fill up address for each institution separately): {Exemption is subject to Government grants exceeding fifty per cent of the total receipts including voluntary contributions}	
1	Objective of the institution (drop down to be provided - Educational / Medical)	1	
2	Addresses where activity is carrying out	2	
3	Total receipts including any voluntary contribution	3	
4	Government Grants out of Sl. No. 3 above	4	
5	Amount applied for objective	5	
6	Balance accumulated	6	

Schedule IE- 4		Income & Expenditure statement [Applicable for assessee claiming exemption under sections 10(23C)(iiid) or 10(23C)(iiie)] (please fill up address for each institution separately): {Exemption is subject to total receipts from all the institutions/universities not exceeding five crore rupees}	
1	Objective of the institution (drop down to be provided - Educational / Medical)	1	
2	Addresses where activity is carrying out	2	
3	Gross Annual receipts	3	
4	Amount applied for objective	4	
5	Balance accumulated	5	
(Add row option to be provided for Sl. No. 1 to 5 above)			
Sum of Gross Annual receipts (Sum of Sl. No. 3)			

Schedule HP		Details of Income from House Property (Please refer to instructions) (Drop down to be provided indicating ownership of property)	
HOUSE PROPERTY	1	Address of property 1	Town/ City State Country PIN Code/ Zip Code
	Is the property co-owned? ☐ Yes ☐ No (if "YES" please enter following details)		
	Assessee's percentage of share in the property		
	Name of Co-owner(s)		PAN/Aadhaar No. of Co-owner(s) (optional) Percentage Share in Property
	I		
	II		
	[Tick ☒ the applicable option] ☐ Let out ☐ Deemed let out		Name(s) of Tenant (if let out) PAN/Aadhaar No. of Tenant(s) (if available) PAN/TAN/Aadhaar No. of Tenant(s) (if TDS credit is claimed)
	a	Gross rent received or receivable or lettable value (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)	
	b	The amount of rent which cannot be realized	1b
c	Tax paid to local authorities	1c	
d	Total (1b + 1c)	1d	

	e	Annual value (1a – 1d)		1e	
	f	30% of 1e	1f		
	g	Interest payable on borrowed capital		1g	
	h	Total (1f + 1g)		1h	
	i	Arrears/Unrealised rent received during the year less 30%		1i	
	j	Income from house property 1 (1e – 1h + 1i)		1j	
		(fill up details separately for each property)			
	2	Pass through income/Loss if any *		2	
	3	Income under the head “Income from house property” (1j + 2) (if negative take the figure to 2i of schedule CYLA)		3	
	NOTE ►	Furnishing of PAN/Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.			

Schedule CG		Capital Gains												
A Short-term Capital Gains (STCG) (Sub-items 4 & 5 are not applicable for residents)														
CAPITAL GAINS	Short-term Capital Gains	1	From sale of land or building or both (fill up details separately for each property) (in case of co-ownership, enter your share of capital gain)											
		Date of purchase/ acquisition		DD/MM/YYYY		Date of sale/transfer		DD/MM/YYYY						
		a	i	Full value of consideration received/receivable						ai				
			ii	Value of property as per stamp valuation authority						aii				
			iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]						aiii				
		b	Deductions under section 48											
			i	Cost of acquisition without indexation						bi				
			ii	Cost of Improvement without indexation						bii				
			iii	Expenditure wholly and exclusively in connection with transfer						biii				
			iv	Total (bi + bii + biii)						biv				
		c	Balance (aiii – biv)							1c				
		d	Deduction under section 54G/54GA (Specify details in item D below)							1d				
		e	Short-term Capital Gains on Immovable property (1c - 1d)										A1e	
		F	In case of transfer of immovable property, please furnish the following details (see note)											
			S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, Country code, Zip code	Pin code	State				
NOTE ►		Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.												
2 From slump sale														
A	i	Fair market value as per Rule 11UAE(2)						2ai						
	ii	Fair market value as per Rule 11UAE(3)						2aii						
	iii	Full value of consideration (higher of ai or aii)						2aiii						
B	Net worth of the undertaking or division						2b							
C	Short term capital gains from slump sale (2aiii-2b)									A2c				

3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(b)(ii) proviso (for FII)					
	a	Full value of consideration		3a		
	b	Deductions under section 48				
		i	Cost of acquisition without indexation	bi		
		ii	Cost of Improvement without indexation	bii		
		iii	Expenditure wholly and exclusively in connection with transfer	biii		
		iv	Total (i + ii + iii)	biv		
	c	Balance (3a – biv)		3c		
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)		3d		
	e	Short-term capital gain on equity share or equity oriented MF (STT paid) (3c + 3d)			A3e	
4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)					
	a	STCG on transactions on which securities transaction tax (STT) is paid			A4a	
	b	STCG on transactions on which securities transaction tax (STT) is not paid			A4b	
5	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD					
	a	i	In case securities sold include shares of a company other than quoted shares, enter the following details			
			a	Full value of consideration received/receivable in respect of unquoted shares	ia	
			b	Fair market value of unquoted shares determined in the prescribed manner	ib	
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	
	ii	Full value of consideration in respect of securities other than unquoted shares		aii		
		Total (ic + ii)		aiii		
	b	Deductions under section 48				
		i	Cost of acquisition without indexation	bi		
		ii	Cost of improvement without indexation	bii		
		iii	Expenditure wholly and exclusively in connection with transfer	biii		
		iv	Total (i + ii + iii)	biv		
	c	Balance (5aiii – biv)		5c		
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)		5d		
e	Short-term capital gain on securities (other than those at A3 above) by an FII (5c + 5d)			A5e		
6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above					
	a	i	In case assets sold include shares of a company other than quoted shares, enter the following details			
			a	Full value of consideration received/receivable in respect of unquoted shares	ia	
			b	Fair market value of unquoted shares determined in the prescribed manner	ib	
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	

			ii	Full value of consideration in respect of assets other than unquoted shares				aii		
			iii	Total (ic + ii)				aiii		
			b	Deductions under section 48						
			i	Cost of acquisition without indexation				bi		
			ii	Cost of Improvement without indexation				bii		
			iii	Expenditure wholly and exclusively in connection with transfer				biii		
			iv	Total (i + ii + iii)				biv		
			c	Balance (6aiii – biv)				6c		
			d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)				6d		
			e	Deemed short term capital gains on depreciable assets				6e		
f	Deduction under section 54G/54GA				6f					
g	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e – 6f)							A6g		
7 Amount deemed to be short term capital gains										
a Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?										
☐ Yes ☐ No ☐ Not applicable. If yes, then provide the details below										
Sl.		Previous year in which asset transferred		Section under which deduction claimed in that year		New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)		
						Previous year in which asset acquired/constructed		Amount utilised out of Capital Gains account		
i		2020-21		54G/54GA						
ii		2021-22		54G/54GA						
iii		2022-23		54G/54GA						
b Amount deemed to be short term capital gains u/s 54G/54GA, other than at 'a'										
Amount deemed to be short term capital gains (Xi + Xii + Xiii + b)										
8 Pass Through Income/Loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A8a+A8b + A8c)										
A8										
a	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 15%							A8a		
b	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30%							A8b		
c	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable at applicable rates							A8c		
Amount of STCG included in A1 – A8 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
9	Sl. No.	Amount of income	Item No. A1 to A8 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	I									
	II									
a	Total amount of STCG claimed as not chargeable to tax in India as per DTAA									
b	Total amount of STCG claimed as chargeable to tax at special rates in India as per DTAA									
10 Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8-A9a)										

Long-term Capital Gains	B Long-term capital gain (LTCG) (Sub-items 6, 7& 8 are not applicable for residents)									
	1 From sale of land or building or both (fill up details separately for each property) (in case of co-ownership, enter your share of Capital Gain)									
	Date of purchase/ acquisition		DD/MM/YYYY		Date of sale/transfer		DD/MM/YYYY			
	a	i	Full value of consideration received/receivable					ai		
		ii	Value of property as per stamp valuation authority					aii		
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]					aiii		
	b	Deductions under section 48								
		i	Cost of acquisition					bi		
		ii	Cost of acquisition with indexation					biia		
		iib	Total Cost of Improvement with indexation					biib		
			(a) Cost of improvement							
		(b) Year of improvement								
		(c) Cost of Improvement with indexation								
		Add row								
		iii	Expenditure wholly and exclusively in connection with transfer					biib		
		iv	Total (biia + biib + biib)					biv		
	c	Balance (aiii – biv)					1c			
	d	Deduction under section 54D/54EC/54G/54GA (Specify details in item D below)					1d			
	e	Long-term Capital Gains on Immovable property (1c - 1d)						B1e		
	f	In case of transfer of immovable property, please furnish the following details (see note)								
		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, Country code, Zip code	Pin code	State	
	Long-term Capital Gains	NOTE ►		Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deduced under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.						
		2 From slump sale								
a		i	Fair market value as per Rule 11UAE(2)					2ai		
		ii	Fair market value as per Rule 11UAE(3)					2aii		
		iii	Full value of consideration (higher of ai or aii)					2aiii		
b		Net worth of the undertaking or division					2b			
c		Balance (2aiii – 2b)					2c			
d		Deduction u/s 54EC					2d			
e		Long term capital gains from slump sale (2c-2d)						B2e		
3 From sale of bonds or debenture (other than capital indexed bonds issued by Government)										
a	Full value of consideration					3a				
b	Deductions under section 48									
	i	Cost of acquisition without indexation					bi			
	ii	Cost of improvement without indexation					bi			
	iii	Expenditure wholly and exclusively in connection with transfer					biib			
	iv	Total (bi + bi + biib)					biv			
c	LTCG on bonds or debenture - (3a-biv)						B3c			
Long-term Capital Gains	4 From sale of listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable									
	a	Full value of consideration					4a			
	b	Deductions under section 48								
		i	Cost of acquisition without indexation					bi		
ii	Cost of improvement without indexation					bi				

		iii	Expenditure wholly and exclusively in connection with transfer	biii		
		iv	Total (bi + bii +biii)	biv		
	c	Long Term Capital Gains on assets at B4 (4a – biv)				4c
5	From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A					
	Long-term Capital Gains on sale of capital assets at B5					B5
6	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)					
	LTCG computed without indexation benefit					B6
7	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) units referred in sec. 115AB, (iii) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in sec. 115AD					
	a	i	In case securities sold include shares of a company other than quoted shares, enter the following details			
		a	Full value of consideration received/receivable in respect of unquoted shares	ia		
		b	Fair market value of unquoted shares determined in the prescribed manner	ib		
		c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
		ii	Full value of consideration in respect of securities other than unquoted shares	aii		
		iii	Total (ic + ii)	aiii		
	b	Deductions under section 48				
		i	Cost of acquisition without indexation	bi		
		ii	Cost of improvement without indexation	bii		
		iii	Expenditure wholly and exclusively in connection with transfer	biii		
		iv	Total (bi + bii +biii)	biv		
	c	Long-term Capital Gains on assets at 7 above in case of NON-RESIDENT (aiii-biv)				B7c
8	For NON-RESIDENTS - From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A					
	Long-term Capital Gains on sale of capital assets at B8					B8
9	From sale of assets where B1 to B8 above are not applicable					
	a	i	In case assets sold include shares of a company other than quoted shares, enter the following details			
		a	Full value of consideration received/receivable in respect of unquoted shares	ia		
		b	Fair market value of unquoted shares determined in the prescribed manner	ib		
		c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
		ii	Full value of consideration in respect of assets other than unquoted shares	aii		
		iii	Total (ic + ii)	aiii		
	b	Deductions under section 48				
		i	Cost of acquisition with indexation	bi		
		ii	Cost of improvement with indexation	bii		
		iii	Expenditure wholly and exclusively in connection with transfer	biii		
		iv	Total (bi + bii +biii)	biv		
	c	Balance (aiii – biv)			9c	
	d	Deduction under section 54D//54G/54GA (Specify details in item D below)			9d	
	e	Long-term Capital Gains on assets at B9 above (9c- 9d)				B9e
10	Amount deemed to be long-term capital gains					

	a Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? ☐ Yes ☐ No ☐ Not applicable. If yes, then provide the details below										
	S.no		Previous year in which asset transferred		Section under which deduction claimed in		New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)		
							Previous year in which asset acquired/constructed		Amount utilised out of Capital Gains account		
	i		2020-21		54D/54G/54GA						
	ii		2021-22		54D/54G/54GA						
iii		2022-23		54D/54G/54GA							
	b Amount deemed to be long-term capital gains, other than at 'a'										
	Amount deemed to be long-term capital gains (Xi + Xii + Xiii + b)										
	B10										
	11 Pass Through Income/Loss in the nature of Long Term Capital Gain, (Fill up schedule PTI) (B11a1+11a2 + B11b)										
	B11										
	a1		Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 10% u/s 112A					B11a1			
	a2		Pass Through Income/Loss in the nature of Long Term Capital Gain, chargeable @ 10% under sections other than 112A					B11a2			
	b		Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 20%					B11b			
	12 Amount of LTCG included in items B1 to B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
	Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	I										
	II										
a		Total amount of LTCG claimed as not chargeable to tax in India as per DTAA					B12a				
b		Total amount of LTCG claimed as chargeable to tax at special rates in India as per DTAA					B12b				
13 Total long term capital gain] [B1e + B2e + B3c + B4c + B5 + B6 + B7c + B8+ B9e+ B10+B11-B12a]											
B13											
C1 Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of table E below)											
C1											
C2 Income from transfer of Virtual Digital Assets (Item No. B of Schedule VDA)											
C2											
C3 Income chargeable under the head "CAPITAL GAINS" (C1 + C2)											
C3											
D Information about deduction claimed against Capital Gains											
1 In case of deduction u/s 54D/54EC /54G/54GA give following details											
a Deduction claimed u/s 54D											
i		Date of acquisition of original asset				ai		dd/mm/yyyy			
ii		Cost of purchase/ construction of new land or building for industrial undertaking				aii					
iii		Date of purchase of new land or building				aiii		dd/mm/yyyy			
iv		Amount deposited in Capital Gains Accounts Scheme before due date				aiv					
		(iva) Date of Deposit				(ivb) Account Number		(ivc) IFS Code			
		ddmm/yyyy									
v		Amount of deduction claimed				av					

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A9a & B12a which is NOT chargeable under DTAA)										
Sl.	Type of Capital Gain	Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss set off				Long term capital loss set off			Current year's capital gains remaining after set off (9=1-2-3-4-5-6-7-8)
			15%	30%	applicable rate	DTAA rates	10%	20%	DTAA rates	
		1	2	3	4	5	6	7	8	9
i	Loss to be set off (Fill this row → if figure computed is negative)		(A3e*+ A4a*+ A8a*)	(A5e*+ A8b*)	(A1e*+ A2c*+A4b*+A6g*+A7*+A8c*)	A9b	(B4c*+ B5*+ B7c*+ B8**+ B11a1*+B11a2*)	(B1e*+ B2e*+B3c*+B6*+B9e*+ B10*+ B11b*)	B12b	
ii	Short term capital gain	15%	(A3e*+ A4a*+ A8a*)							
iii		30%	(A5e*+ A8b*)							
iv		applicable rate	(A1e*+ A2c*+A4b*+A6g*+A7*+A8c*)							
v		DTAA rates	A9b							
vi	Long term capital gain	10%	(B4c*+ B5*+ B7c*+ B8**+ B11a1*+B11a2*)							
vii		20%	(B1e*+ B2e*+B3c*+B6*+B9e*+ B10*+ B11b*)							
viii		DTAA rates	B12b							
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)									
x	Loss remaining after set off (i-ix)									
The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.										
The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.										
F Information about accrual/receipt of capital gain										
S. No.	Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)				
1	Short-term capital gains taxable at the rate of 15%									
2	Short-term capital gains taxable at the rate of 30%									
3	Short-term capital gains taxable at applicable rates									
4	Short-term capital gains taxable at DTAA rates									
5	Long- term capital gains taxable at the rate of 10%									
6	Long- term capital gains taxable at the rate of 20%									
7	Long- term capital gains taxable at the rate DTAA rates									
8	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% Enter value from item 14ii of schedule SI, if any									

Schedule VDA		Income from transfer of Virtual Digital Assets u/s 115BBH (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
A. Total (Sum of all Positive Incomes of Business Income in Col. 7)						(Item No. A3d of Schedule BP)
B. Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from other sources				
OTHER SOURCES	1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)				1
	a	Dividends, Gross (ai+aii)			1a	
	i	Dividend income other than (ii)			ai	
	ii	Dividend income u/s 2(22)(e)			aii	
	b	Interest, Gross (bi + bii + biii + biv + bv)			1b	
	i	From Savings Bank	bi			
	ii	From Deposits (Bank/ Post Office/ Co-operative Society)	bii			
	iii	From Income-tax Refund	biii			
	iv	In the nature of Pass-through income/Loss	biv			
	v	Others	bv			
	c	Rental income from machinery, plants, buildings, etc., Gross			1c	
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)			1d	
	i	Aggregate value of sum of money received without consideration			di	
	ii	In case immovable property is received without consideration, stamp duty value of property			dii	
	iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration as adjusted as per section 56(2)(x)			diii	
	iv	In case any other property is received without consideration, fair market value of property			div	
	v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration			dv	
	e	Any other income (please specify nature)			1e	

		Sl.no	Nature	Amount				
		1	Income due to disallowance of exemption under clauses of section 10					
		2	Any specified sum received by a unit holder from a business trust during the previous year chargeable u/s 56(2)(xii)					
			Rows can be added as required					
2	Income chargeable at special rates (2ai + 2aii + 2b+ 2c+ 2d + 2e elements related to Sl. No. 1)						2	
	ai	Winnings from lotteries, crossword puzzles, races, card games, etc., chargeable u/s 115BB			2ai			
	aii	Winnings from online games chargeable u/s 115BBJ			2aii			
	b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)			2b			
	i	Cash credits u/s 68			bi			
	ii	Unexplained investments u/s 69			bii			
	iii	Unexplained money etc. u/s 69A			biii			
	iv	Undisclosed investments etc. u/s 69B			biv			
	v	Unexplained expenditure etc. u/s 69C			bv			
	vi	Amount borrowed or repaid on hundi u/s 69D			bvi			
	c	Any other income chargeable at special rate (total of ci to cxiv)			2c			
	i	Dividends received by non-resident (not being a company) or a foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	ci					
	ia	Dividend received by non-resident (not being a company) or a foreign company, from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to 115A(1)(a)(A)	cia					
	ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)	cii					
	iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)	ciii					
	iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%	civ					
	v	Interest referred to in Proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @4 %	cv					
	vi	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)	cvi					
	vii	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)	cvii					
	viii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)	cviii					
	ix	Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b)	ix					
	x	Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC	cx					

		xi	Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC				cxix													
		xii	Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				cxii													
		xiii	Income received by an FII on bonds or Government securities referred to in section 194LD – chargeable as per proviso to section 115AD(1)(i)				cxiii													
		xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA				cxiv													
		d	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)								2d									
		e	Amount included in 1 and 2 above, which is claimed as chargeable at special rates in India as per DTAA (total of column (2) of table below)								2e									
			Sl. No.	Amount of income	Item No.1ai, 1b to 1d, 2a, 2c & 2d in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]								
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)								
			I																	
			II																	
3		Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c, 2d & 2e)																		
	a	Expenses / Deductions (other than entered in c)							3a											
	b	Depreciation (available only if income offered in 1c of "schedule OS")							3b											
	c	Interest expenditure on dividend u/s 57(i) (available only if income offered in 1a) -							3c											
	ci	Eligible Interest expenditure u/s 57(i) – computed value							3ci											
	d	Total							3d											
4	Amounts not deductible u/s 58										4									
5	Profits chargeable to tax u/s 59										5									
6	Net income from other sources chargeable at normal applicable rates (1 (after reducing income related to DTAA portion) – 3 + 4 + 5) (If negative take the figure to 4i of schedule CYLA)										6									
7	Income from other sources (other than from owning race horses) (2+6) (enter 6 as nil, if negative)										7									
8	Income from the activity of owning and maintaining race horses																			
	a	Receipts							8a											
	b	Deductions under section 57 in relation to receipts at 8a only							8b											
	c	Amounts not deductible u/s 58							8c											
	d	Profits chargeable to tax u/s 59							8d											
	e	Balance (8a - 8b + 8c + 8d)									8e									
9	Income under the head "Income from other sources" (7 + 8e) (take 8e as nil if negative)										9									
10	Information about accrual/receipt of income from Other Sources																			
	S. No.	Other Source Income		Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3												
				(i)	(ii)	(iii)	(iv)	(v)												

	1	Winnings from lotteries, crossword puzzles, races, games, gambling, betting, etc., referred to in section 2(24)(ix)						
	2	Winnings from online games u/s 115BBJ						
	3	Dividend Income referred in Sl. No. 1a(i)						
	4	Dividend Income u/s 115A(1)(a)(i) other than as per proviso to section 115A(1)(a)(A) @ 20% (Including PTI income)						
	5	Dividend income under proviso to section 115A(1)(a)(A) @ 10% (Including PTI Income)						
	6	Dividend Income u/s 115AC @ 10%						
	7	Dividend Income (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)						
	8	Dividend income chargeable at DTAA Rates						

Schedule		General	
Do you have any income under the head business and profession? ☐ Yes ☐ No (if “yes” please enter following details)			
1	Nature of Business or profession (refer to the instructions)		1
2	Number of branches		2
3	Method of accounting employed in the previous year (Tick) ☒ ☐ mercantile ☐		3
4	Is there any change in method of accounting (Tick) ☒ ☐ Yes		4
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A		5
6	Method of valuation of closing stock employed in the previous year		6
a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	☐	6a
b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	☐	6b
c	Is there any change in stock valuation method (Tick) ☒ ☐ Yes ☐ No		6c
d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A		6d

Schedule BP		Computation of income from business or profession					
INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business					
	1	Profit before tax as per income and expenditure account (<i>as applicable</i>)			1		
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)			2a		
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)			2b		
	3	Income/ receipts credited to profit and loss account considered under other heads of income or chargeable u/s 115BBH	a	House property	3a		
			b	Capital gains	3b		
			c	Other sources	3c		
			ci	Dividend income	3ci		
			cii	other than Dividend income	3cii		
	d	u/s 115BBH (net of Cost of Acquisition, if any)	3d	(Item No. A of Schedule VDA)			
	4	Profit or loss included in 1, which is referred to in section 44AE			4		
	5	Income credited to Profit and Loss account (included in 1) which is exempt					
		a	Share of income from firm(s)	5a			
		b	Share of income from AOP/ BOI	5b			
		c	Any other exempt income (specify nature and amount)				
		i		ci			
	ii		cii				
	iii	Total (ci + cii)	5ciii				
	d	Total exempt income	5d				
	6	Balance (1– 2a – 2b – 3a – 3b – 3c – 3d – 4– 5d)				6	
	7	Expenses debited to profit and loss account considered under other heads of income/ related to income chargeable u/s 115BBH	a	House property	7a		
			b	Capital gains	7b		
			c	Other sources	7c		
			d	u/s 115BBH (other than Cost of Acquisition)	7d		
	8	Total (7a + 7b + 7c+ 7d)			8		
9	Adjusted profit or loss (6+8)				9		
10	Depreciation and amortization debited to profit and loss account				10		
11	Depreciation allowable under Income-tax Act						
	i	Depreciation allowable under section 32(1)(ii) and 32(1)(ia)	11i				
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	11ii				
	iii	Total (11i+11ii)		11iii			
12	Profit or loss after adjustment for depreciation (9+10-11iii)				12		
13	Amounts debited to the profit and loss account, to the extent disallowable under section 36			13			
14	Amounts debited to the profit and loss account, to the extent disallowable under section 37			14			
15	Amounts debited to the profit and loss account, to the extent disallowable under section 40			15			
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40A			16			
17	Any amount debited to profit and loss account of the previous year but disallowable under section 43B			17			
18	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006			18			
19	Deemed income under section 41			19			
20	Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABA/ 35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A			20			
21	Deemed income under section 43CA			21			
22	Any other item of addition under section 28 to 44DB			22			

		23	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)			23				
		24	Total (13+ 14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)					24		
		25	Deduction allowable under section 32(1)(iii)			25				
		26	Amount allowable as deduction under section 32AC			26				
		27	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 23)			27				
		28	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year			28				
		29	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year			29				
		30	Any other amount allowable as deduction			30				
		31	Decrease in profit or increase in loss on account of ICDS adjustments and deviation in method of valuation of stock			31				
		32	Total (25+26+27+28+29+30+31)					32		
		33	Income (12+24-32)					33		
		34	Profits and gains of business or profession deemed to be under -							
			i	Section 44AE		34i				
		35	Net profit or loss from business or profession other than speculative and specified business (33+34)					35		
		36	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 35)					A36		
	B	Computation of income from speculative business								
		37	Net profit or loss from speculative business as per profit or loss account					37		
		38	Additions in accordance with section 28 to 44DB					38		
		39	Deductions in accordance with section 28 to 44DB					39		
		40	Income from speculative business) (37+38-39)					B40		
	C	Computation of income from specified business under section 35AD								
		41	Net profit or loss from specified business as per profit or loss account					41		
		42	Additions in accordance with section 28 to 44DB					42		
		43	Deductions in accordance with section 28 to 44DB (other than deduction under section, (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)					43		
		44	Profit or loss from specified business) (41+42-43)					44		
		45	Deductions in accordance with section 35AD(1)					45		
		46	Income from Specified Business) (44-45)					C46		
		47	Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)					C47		
	D48	Income chargeable under the head 'Profits and gains from business or profession' (A36+B40+C46+A3d)							D48	
	E	Intra head set off of business loss of current year								
		Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off				
				(1)	(2)	(3) = (1) - (2)				
		i	Loss to be set off (Fill this row only if figure is negative)		(A36)					
		ii	Income from speculative business	(B40)						
		iii	Income from specified business	(C46)						
		iv	Total loss set off (ii + iii)							
		v	Loss remaining after set off (i - iv)							

Schedule CYLA		Details of Income after set-off of current years losses					
CURRENT YEAR LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
				Total loss (3 of Schedule -HP)	Total loss ((2v of item E) of Schedule-BP)	Total loss (6 of Schedule-OS)	
			1	2	3	4	(5) = (1-2-3-4)
		Loss to be adjusted ->					
	i	House property					
	ii	Business (excluding speculation income and income from specified business)					
	iii	Speculation income					
	iv	Specified business income u/s 35AD					
	v	Short-term capital gain taxable @15%					
	vi	Short-term capital gain taxable @ 30%					
	vii	Short-term capital gain taxable at applicable rates					
	viii	Short-term capital gain taxable at special rates in India as per DTAA					
	ix	Long term capital gain taxable@ 10%					
	x	Long term capital gain taxable @ 20%					
	xi	Long term capital gains taxable at special rates in India as per DTAA					
	xii	Net Income from Other sources (excluding profit from owning race horses and winnings from lottery)					
	xiii	Profit from owning and maintaining race horses					
	xiv	Total loss set-off					
	xv	Loss remaining after set-off					

Schedule PTI		Pass Through Income details from business trust or investment fund as per section 115UA, 115UB								
PASS THROUGH INCOME	Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/Loss 9=7-8	TDS on such amount, if any
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	1.	(drop down to be provided)			i	House property				
					ii	Capital Gains				

						A	Short term				
						ai	Section 111A				
						aii	Others				
						B	Long term				
						bi	Section 112A				
						bii	Sections other than 112A				
						iii	Other Sources				
						a	Dividend				
						b	Others				
						iv	Income claimed to be exempt				
						A	u/s				
						Add row to be provided					
						i	House property				
						ii	Capital Gains				
						2.					
ai	Section 111A										
aii	Others										
B	Long term										
bi	Section 112A										
bii	Section other than 112A										
iii	Other Sources										
A	Dividend										
B	Others										
iv	Income claimed to be exempt										
A	u/s										
Add row to be provided											

NOTE ► Please refer to the instructions for filling out this schedule.

Schedule SI		Income chargeable to tax at special rates [Please see instruction]				
SPECIAL RATE	Sl. No.	Section	☒	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A (STCG on shares where STT paid)	☐	15		
	2	115AD (STCG for FIIs on securities where STT not paid)	☐	30		
	3	112 proviso (LTCG on listed securities/ units without indexation)	☐	10		
	4	115AC (LTCG for non-resident on bonds/GDR)	☐	10		
	5	115AD (LTCG for FII on securities)	☐	10		
	6	112 (LTCG on others)	☐	20		
	7	112A(LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid)	☐	10		
	8	STCG chargeable at special rates in India as per DTAA	☐			
	9	LTCG Chargeable at special rates in India as per DTAA	☐			
	10	115AC (Income by way interest received by non-resident from bonds or GDR purchased in foreign currency)	☐	10		

11	115AC (Income by way of Dividend received by non-resident from bonds or GDR purchased in foreign currency)	☐	10		
12	115BB (Winnings from lotteries, puzzles, races, games etc.)	☐	30		
13	115BBJ (Winnings from online games)	☐	30	(2a ii of Schedule OS)	
14	115BBH- Tax on Income from Virtual Digital asset				
	(i) Income under head business or profession	☐	30	(3d of Schedule BP)	
	(ii) Income under head Capital Gain	☐	30	(C2 of Schedule CG)	
15	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	☐	60		
16	Any other income chargeable at special rate (Please choose from drop down menu)	☐		(part of 2c of schedule OS)	
17	Income from other sources chargeable at special rates in India as per DTAA	☐		(part of 2e of schedule OS)	
18	Pass through Income in the nature of Short Term Capital Gain chargeable @ 15%	☐	15		
19	Pass through Income in the nature of Short Term Capital Gain chargeable @ 30%	☐	30		
20	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	☐	10		
21	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	☐	20		
22	Pass through Income in the nature of Long Term Capital Gain chargeable @ 10% other than section 112A	☐	10		
23	Pass through income in the nature of income from other source chargeable at special rates	☐		(2d of schedule OS)	
Total					

Schedule 115TD Accreted income under section 115TD (Applicable if exemption claimed u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via)

1	Aggregate Fair Market Value (FMV) of total assets of specified person	1	
2	Less: Total liability of specified person	2	
3	Net value of assets (1 – 2)	3	
4	(i) FMV of assets directly acquired out of income referred to in section 10(1)	4i	
	(ii) FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration/approval u/s 12AB or 2 nd Proviso to section 10(23C), if benefit u/s 11 and 12 or section 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via) respectively not claimed during the said period	4ii	
	(iii) FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii	
	(iv) Total (4i + 4ii + 4iii)	4iv	
5	Liability in respect of assets at 4 above	5	
6	Accreted income as per section 115TD [3 – (4iv – 5)]	6	
7	Additional income-tax payable u/s 115TD at maximum marginal rate	7	
8	Interest payable u/s 115TE	8	
9	Specified date u/s 115TD	9	
10	Additional income-tax and interest payable	10	
11	Tax and interest paid	11	
12	Net payable/refundable (10 - 11)	12	
13	Date(s) of deposit of tax on accreted income	Date 1 DD/MM/YYYY	Date 2 DD/MM/YYYY
14	Name of Bank and Branch		Date 3 DD/MM/YYYY
15	BSR Code		
16	Serial number of challan		
17	Amount deposited		

Schedule 115BBI Specified income of certain institutions under section 115BBI			
	Particulars		Amount
1	Deemed income referred in Explanation 4 to the third proviso to section 10(23C) or section 11(3)	1	<Total of Col 15 of Schedule I >
2	Deemed income referred under section 11(1B)	2	< Total of Col 8 of Schedule D>
3	Income which is deemed to be income under the twenty-first proviso to Section 10(23C) or which is not excluded from the total income as per section 13(1)(c)	3	
4	Income which is not exempt under section 10(23C) on account of violation of clause (b) of the third proviso of section 10(23C) or which is not excluded from the total income as per section 13(1)(d)	4	
5	Income which is not excluded from the total income as per section 11(1)(c)	5	
6	Income accumulated or set apart in excess of fifteen per cent of the income where such accumulation is not allowed under any specific provision of this Act;	6	
7	Total (total of Sl. No. 1 to 6)	7	

Schedule FSI Details of Income from outside India and tax relief (available only in case of resident)										
INCOME FROM OUTSIDE INDIA AND TAX RELIEF	Sl.	Country Code (Dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)
	1			i	House Property					
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
					Total					
	2			i	House Property					
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
					Total					
NOTE ►		Please refer to the instructions for filling out this schedule.								

Schedule TR Summary of tax relief claimed for taxes paid outside India (available only in case of resident)						
TAX RELIEF FOR TAX PAID OUTSIDE INDIA	1	Details of Tax relief claimed				
		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
		(a)	(b)	(c)	(d)	(e)
				Total		
	2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
	3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3

[illegible]

Part-B

Part B – TI		STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31 ST MARCH, 2024		
Part B1 – Applicable if exemption is being claimed u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via) and where Part B3 is not applicable.				
1	Voluntary Contributions and anonymous donations taxable u/s 115BBC (Other than Corpus) [(C- Ai-Bi+E) of Schedule VC]			1
2	Voluntary contribution forming part of corpus other than anonymous donations taxable u/s 115BBC [(A + B) of schedule Part B-TI -Part B1]			2
	A	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b) [Aia +Bia of Schedule VC]		A
	B	Corpus other than above [Aib +Bib of Schedule VC]		B
3	Aggregate of income referred to in sections 11, 12 and sections 10(23C)(iv), 10(23C)(v), 10(23C)(vi) and 10(23C)(via) derived during the previous year excluding Voluntary contribution included in 1 above (10 of Schedule AI)			3
4	Amount eligible for exemption under section 11(1)(c)			4
	A	Approval number given by the Board		A
	B	Date of approval by board		B
5	Income to be applied [1+3-4-(A1-A1a of Schedule A)]			5
6	Application of income for charitable or religious purposes or for the stated objects of the trust/institution:-			
	i	Amount applied during the previous year [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i. e. not from the income of prev. year] [Sr.no. G from Schedule A]		6i
	ii	Repayment of loan during the previous year- [Sr.no. 4 of table A2 of Schedule J]		6ii
	iii	Amount applied during the previous year- invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule J]		6iii
	iv	Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1) < Col 2 of Schedule D for FY 2023-24>		6iv
	A	If (iv) above applicable, whether option in Form No. 9A has been furnished to the Assessing Officer		A
	B	If yes, date of furnishing Form No. 9A (DD/MM/YYYY)		B
	v	Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) {restricted to maximum of 15% of [(1 +3 above) -(A1 of Schedule A)]}		6v
	vi	Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled) <Col 2 of Schedule I for FY 2023-24>		6vi
	A	If (vi) above applicable, whether option in Form No. 10 has been furnished to the Assessing Officer		A
	B	If yes, date of furnishing Form No. 10 (DD/MM/YYYY)		B
	vii	Total [6i+6ii+6iii+6iv+6v+6vi]		6vii
7	Additions			
	i	Income chargeable under section 115BBI <Total of Sl. No 7 of Schedule 115BBI>		7i
	ii	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)		7ii
	iii	Income chargeable under section 12(2)		7iii
	iv	Amount disallowable under section 11(1) r.w.s 40(a)(ia) or 10(23C) r.w.s. 40(a)(ia)		7iv
	v	Amount disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s. 40A(3)/(3A)		7v
	vi	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) of Explanation 3A to section 11(1) read with section 80G(2)(b)		7vi
	vii	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) of Explanation 1A to section 10(23C) read with section 80G(2)(b)		7vii
	viii	Any other income on which exemption is not allowable under the Income-tax Act		7viii
	ix	Total [7i+7ii+7iii+7iv+7v+7vi+7vii+7viii]		7ix
8	Income chargeable u/s 11(4)			8

9	Gross income after Exemption u/s 11/10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via) [(5-6vii)+7ix+8]	9	
10	Income not forming part of item No. 9 above		
	i	Income from house property [3 of Schedule HP] (enter nil if loss)	10i
	ii	Profits and gains of business or profession [as per item No. D 48 of schedule BP]	10ii
	iii	Income under the head Capital Gains	
	A	Short term	10iiiA
	Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai
	Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii
	Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii
	Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv
	Av	Total Short-term (Ai + Aii + Aiii+ Aiv) (enter nil if loss)	Av
	B	Long term	10iiiB
	Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi
	Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii
	Biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii
	Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv
	C	Sum of Short-term/Long-term capital gains (Av+Biv) (enter nil if loss)	10iiiC
	D	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	10iiiD
	E	Total capital gains (C + D)	10iiiE
	iv	Income from other sources [as per item No. 9 of Schedule OS]	10iv
	v	Total (10i + 10ii + 10iiiE + 10iv)	10v
11	Gross income (9+10)	11	
12	Losses of current year to be set off against 10v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)	12	
13	Total Income (11-12)	13	
14	Income which is included in 13 and chargeable to tax at special rates (total of col. (i) of schedule SI)	14	
15	Anonymous donations, included in 13, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)	15	
16	Specified Income chargeable u/s 115BBI, included in 13, to be taxed @ 30% (Sl. No. 7 of Schedule 115BBI)	16	1
17	Aggregate Income to be taxed at normal rates (13-14-15-16)	17	

Part B2 - Applicable if exemption is being claimed under section 13A/13B and under sections 10(21), 10(23A), 10(23AAA), 10(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A), 10(23C)(iiiab), 10(23C)(iiiac), 10(23C)(iiiad), 10(23C)(iiiiae), 10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(47)					
1	Amount eligible for exemption under sections 10(21), 10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EE), 10(23FB), 10(29A), 10(46), 10(46A), 10(46B), 10(47) [Sl. No. 1 of Schedule IE-1]			1	
2	Amount eligible for exemption under section 10(23A), 10(23C)(iiiab), 10(23C)(iiiac), 10(23C)(iiiad), 10(23C)(iiiiae), 10(24) [{Sl. No. 1 of Schedule IE-2 (For Row A)} or {Total of Sl. No. 3 of Schedule IE-3} or {Total of Sl. No. 3 of Schedule IE-4}]			2	
3	Income chargeable under section 11(3) read with section 10(21) [Total of Col 15 of Schedule I]			3	
4	Income claimed as exempt under section 13A in case of a Political Party			4	
5	Income claimed as exempt under section 13B in case of an Electoral Trust (item No. 6vii of Schedule ET)			5	
6	Voluntary Contribution received during the year [applicable for sections 13A and 13B]			6	
7	Heads of Income				
	i	Income from house property [3 of Schedule HP] (enter nil if loss)		7i	
	ii	Profits and gains of business or profession [as per item No. D 48 of schedule BP]		7ii	
	iii	Income under the head Capital Gains			
	A	Short term (A5 of schedule CG)	7iiiA		
	Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai		
	Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii		
	Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii		
	Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv		
	Av	Total Short-term (Ai + Aii + Aiii + Aiv)	Av		

		(enter nil if loss)			
	B	Long term (B4 of schedule CG) (enter nil if loss)	7iiiB		
	Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi		
	Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii		
	Biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii		
	Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv		
	C	Sum of Short-term/Long-term capital gains (Av+Biv) (enter nil if loss)	7iiiC		
	D	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	7iiiD		
	E	Total capital gains (C + D)	7iiiE		
	iv	Income from other sources [as per item No. 9 of Schedule OS]			
v	Total (7i + 7ii + 7iiiE + 7iv)			7v	
8	Gross income [6+7v-4-5] +3			8	
9	Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)			9	
10	Gross Total Income (8-9)			10	
11	Income which is included in 10 and chargeable to tax at special rates (total of col. (i) of schedule SI)			11	
12	Net Agricultural income for rate purpose			12	
13	Aggregate Income (10-11+12) [applicable if (10-11) exceeds maximum amount not chargeable to tax]			13	
14	Income chargeable at maximum marginal rates			14	

Part B3- Applicable if total income chargeable to tax u/s twenty-second proviso to section 10(23C) or section 13(10)

If yes in Sl. No. A(26) of Part A-General, please the provide computation of Income chargeable under twenty second proviso to Clause (23C) of section 10/Sub-section (10) of section 13			
1	Total Income for the previous year other than Sl. No. 7		Amount in Rs.
2	Total Expenditure incurred in India, for the objects of the assessee		Amount in Rs.
3	Expenditure to be disallowed		
	(i)	Expenditure from the corpus standing to the credit of the trust or institution as on the end of the financial year immediately preceding the previous year relevant to the assessment year for which income is being computed	Amount in Rs.
	(ii)	Expenditure from any loan or borrowing	Amount in Rs.
	(iii)	Depreciation in respect of an asset, acquisition of which has been claimed as application of income, in the same or any other previous year; and	Amount in Rs.
	(iv)	Expenditure in the form of contribution or donation to any person.	Amount in Rs.
	(v)	Capital expenditure	Amount in Rs.
	(vi)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-clause (ia) of clause (a) of section 40	Amount in Rs.
	(vii)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-section 3 of section 40A	Amount in Rs.
	(viii)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with section (3A) of section 40A	Amount in Rs.
	(ix)	Any other disallowance	Amount in Rs.
	(x)	Total expenditure to be disallowed (i)+(ii)+(iii)+(iv)+(v)+(vi)+(vii)+(viii)+(ix)	Amount in Rs.
4	Additions		
	(i)	Income chargeable under section 115BBI <Total of Sl. No 7 of Schedule 115BBI>	Amount in Rs
	(ii)	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)	Amount in Rs
	(iii)	Income chargeable under section 12(2)	Amount in Rs
	(iv)	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) of	Amount in Rs

		Explanation 3A to section 11(1) read with section 80G(2)(b)	
	(v)	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	Amount in Rs
	(vi)	Any other income on which exemption is not allowable under the Income-tax Act	Amount in Rs
	(vii)	Total Additions (i)+(ii)+(iii)+(iv)+(v)+(vi)	Amount in Rs
5		Income chargeable u/s 11(4)	Amount in Rs
6		Sum total [(1-2+3x)+4vii+5)]	Amount in Rs
7		Income not forming part of item No. 6 above	
	i	Income from house property [3 of Schedule HP] (enter nil if loss)	Amount in Rs.
	ii	Profits and gains of business or profession [as per item No. D48 of schedule BP]	Amount in Rs.
	iii	Income under the head Capital Gains	
	a	Short term	
	ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Amount in Rs.
	aai	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Amount in Rs.
	aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Amount in Rs.
	aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Amount in Rs.
	av	Total Short-term (ai + aai + aiii + aiv) (enter nil if loss)	Amount in Rs.
	b	Long term	
	bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Amount in Rs.
	bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Amount in Rs.
	biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Amount in Rs.
	biv	Total Long-term (bi + bii + biii) (enter nil if loss)	Amount in Rs.
	c	Sum of Short-term/Long-term capital gains (av+biv) (enter nil if loss)	Amount in Rs.
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	Amount in Rs.
	e	Total capital gains (c + d)	Amount in Rs.
	iv	Income from other sources [as per item No. 9 of Schedule OS]	Amount in Rs.
	v	Total (7i+7ii+7iii+7iv)	Amount in Rs.
8		Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)	Amount in Rs.
9		Total Income (6+7-8)	Amount in Rs.
10		Income which is included in 9 and chargeable to tax at special rates (total of col. (i) of schedule SI)	Amount in Rs.
11		Anonymous donations, included in 9, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)	Amount in Rs.
12		Income chargeable u/s 115BBI, included in 9, to be taxed @ 30% (Sl. No 7 of Schedule 115BBI)	Amount in Rs.
13		Income chargeable to tax u/s twenty-second proviso to clause (23C) of section 10 or sub-section (10) of section 13 (9-10-11-12)	Amount in Rs.

Part B – TTI		Computation of tax liability on total income			
	1	Tax payable on total income			
	a	Tax at normal rates on [Sl. No. 17 of Part B1 of Part B-TI] OR [Sl. No. (13 - 14) of Part B2 of Part B-TI] OR [Sl. No. 13 of Part B3 of Part B-TI]	1a		
	b	Tax at special rates (total of col. (ii) of Schedule-SI)	1b		
	c	Tax on anonymous donation u/s 115BBC @30% on [Sl. No. 15 of Part B1 of Part B-TI] OR [Sl. No. 11 of Part B3 of Part B-TI]	1c		
	d	Tax on income chargeable u/s 115BBI @30% on [Sl. No. 16 of Part B1 of Part B-TI] OR [Sl. No. 12 of Part B3 of Part B-TI]	1d		
	e	Tax at maximum marginal rate on Sl. No. 14 of Part B2 of Part B-TI	1e		
	f	Rebate on agricultural income [In Part B2, applicable if (10-11) of Part B-TI exceeds maximum amount not chargeable to tax]	1f		
	g	Tax Payable on Total Income (1a+ 1b+1c+ 1d+1e- 1f)			1g
	2	Surcharge			
	i	25% of Column (ii) of “Income under section 115BBE” of Schedule SI	2i		
	ii	On [1g – (Column (ii) of “Income under section 115BBE” of Schedule SI)]	2ii		
	iii	Total (i + ii)			2iii
	3	Health and Education cess @ 4% on (1g+ 2iii)			3
	4	Gross tax liability (1g+ 2iii + 3)			4
	5	Tax relief			
a	Section 90/90A (2 of Schedule TR)	5a			
b	Section 91 (3 of Schedule TR)	5b			
c	Total (5a + 5b)			5c	
6	Net tax liability (4 – 5c)			6	
7	Interest and fee payable				
a	Interest for default in furnishing the return (section 234A)	7a			
b	Interest for default in payment of advance tax (section 234B)	7b			
c	Interest for deferment of advance tax (section 234C)	7c			
d	Fee for default in furnishing return of income (section 234F)	7d			
e	Total Interest and Fee Payable (7a+ 7b+ 7c+ 7d)			7e	
8	Aggregate liability (6 + 7e)			8	
TAXES PAID	9	Taxes Paid			
	a	Advance Tax (from column 5 of 15A)	9a		
	b	TDS (total of column 9 of 15B)	9b		
	c	TCS (total of column 7(i) of 15C)	9c		

	d	Self-Assessment Tax (from column 5 of 15A)										9d																				
	e	Total Taxes Paid (9a+ 9b+ 9c+ 9d)																				9e										
	10	Amount payable (Enter if 8 is greater than 9e, else enter 0)																				10										
	11	Refund (If 9e is greater than 8) (refund, if any, will be directly credited into the bank account)																				11										
	12	Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 115TD)																				12										
BANK ACCOUNT	13	Do you have a bank account in India										Select Yes or No																				
	a) Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)																															
		Sl.	IFS Code of the Bank in case of Bank Accounts held in India				Name of the Bank				Account Number				Type of account (Dropdown to be provided by e-filing utility)																	
	i																															
	ii																															
	Note:																															
	1) All bank accounts held at any time are to be reported, except dormant A/c																															
	2) In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return																															
	Rows can be added as required																															
	b) Non- residents, may, at their option, furnish the details of one foreign bank account:																															
	Sl. No.	SWIFT Code				Name of the Bank				Country of Location				IBAN																		
14	Do you at any time during the previous year,-																															
(i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or																																
(ii) have signing authority in any account located outside India; or																																
(iii) have income from any source outside India?																																
[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]																																

15 TAX PAYMENTS																	
A Details of payments of Advance Tax and Self-Assessment Tax																	
ADVANCE/ SELF ASSESSMENT TAX	Sl No	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan				Amount (Rs)			
	(1)	(2)				(3)				(4)				(5)			
	i																
	ii																
	iii																
	iv																
NOTE ►		Enter the totals of Advance tax and Self-Assessment tax in Sl No. 9a & 9d of Part B-TTI															
B Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16D/16E furnished by Deductor(s)]																	
Sl No	TDS credit relating to self / other person [other person as per rule 37BA(2)]	PAN/Aadhar of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/Aadhar of Tenant/ Buyer	Unclaimed TDS brought forward (b/f)		TDS of the current Financial Year (TDS Deducted during the FY2023-24)		TDS credit being claimed this Year (only if corresponding income is being offered for tax this year), not applicable if TDS is deducted u/s 194N)		Corresponding Receipts/ withdrawals offered		TDS credit being carried forward					
				Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) (if applicable)	Gross Amount	Head of Income						
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)					
							Income TDS		Income TDS	PAN/ Aadhaar							

i															
C	Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]														
TCS	Sl. No.	TCS credit relating to self /other person [as per rule 37-I]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current fin. Year (tax collected during the FY 2023-24)		TCS credit being claimed this Year		TCS credit being claimed this Year		TCS credit being carried forward		
					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of any other person as per rule 37-I (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37-I (if applicable)					
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)				
	i									TCS	PAN				
	NOTE ► Please enter total of column (7)(i) in 9c of Part B-TTI														

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules, statements, etc. accompanying it is correct and complete is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making this return in my capacity as _____ (drop down to be provided) and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (Please see instruction). I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)		
Place	Date	Sign here ➔

[Notification No. 24/2024/F. No. 370142/1/2024-TPL(Part-1)]

SURBENDU THAKUR, Under Secy.

Note:- The Income-tax Rules, 1962 were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification GSR 83(E), dated the 31st January, 2024.

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 5th March, 2024

G.S.R. 155(E).— In exercise of the powers conferred by section 295 read with sections 44AB and 92E of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Fourth Amendment) Rules, 2024.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Income-tax Rules, 1962, in Appendix II,—
 - a) in Form No. 3CD,—
 - (i) in PART A, in clause 8a, for the figures and letters “115BAD”, the figures and letters “115BAD/115BAE” shall be substituted;
 - (ii) in PART B,—
 - A. in clause 12, for the figures and letters “44AD”, the figures and letters “44AD, 44ADA” shall be substituted;
 - B. in clause 18, for sub-clause (ca), the following sub-clauses shall be substituted, namely:—

“(ca) Adjustment made to the written down value—

 - (i) under the proviso to sub-section (3) of section 115BAA (for assessment year 2020-21 only);
 - (ii) under the first proviso to sub-section (3) of section 115BAC or the proviso to sub-section (3) of 115BAD (for assessment year 2021-22 only);
 - (iii) under the second proviso to sub-section (3) of section 115BAC (for assessment year 2024-25 only). ”;

- C. in clause 19, in the table,—
- (i) after the row with entry “35(2AB)”, the row with entry “35ABA” shall be inserted;
 - (ii) after the row with entry “35E”, the row with entry “any other relevant section” shall be inserted;
- D. in clause 21, —
- (I) in sub-clause (a), in the table, under the column relating to ‘Nature’,—
 - (i) for the words “Expenditure by way of penalty or fine for violation of any law for the time being force”, the words and brackets “Expenditure for any purpose which is an offence or is prohibited by law or expenditure by way of penalty or fine for violation of any law (enacted in India or outside India)” shall be substituted;
 - (ii) after the row with the words “Expenditure by way of any other penalty or fine not covered above”, the row with the words “Expenditure incurred to compound an offence under any law for the time being in force, in India or outside India” shall be inserted;
 - (iii) for the words “Expenditure incurred for any purpose which is an offence or which is prohibited by law”, the words “Expenditure incurred to provide any benefit or perquisite, in whatever form, to a person, whether or not carrying on a business or exercising a profession, and acceptance of such benefit or perquisite by such person is in violation of any law or rule or regulation or guideline, as the case may be, for the time being in force, governing the conduct of such person” shall be substituted;
 - (II) in sub-clause (b), in paragraph (ii), in sub-paragraph (B), in item (IV), for the word “payer”, the word “payee” shall be substituted;
- E. in clause 26, for the brackets, letters and word “(f) or (g)”, the brackets, letters and word “(f), (g) or (h)” shall be substituted;
- F. in clause 32, in sub-clause (a),—
- (I) in the table, in column (5), for the figures and letters “115BAD”, the figures and letters “115BAD/115BAE” shall be substituted;
 - (II) in the table, in column (6), for the figures and letters, “115BAD^”, the figures and letters “115BAD/115BAE^” shall be substituted;
 - (III) below the table, for the words and figures “To be filled in for assessment year 2021-22 only.”, the words and figures “To be filled in only for assessment year 2021-22 and 2024-25, as applicable.”, shall be substituted;
- b) In Form No. 3CEB, in the Annexure thereto, in Part C (Specified domestic transaction), serial number 25 shall be re-numbered as serial number 26 thereof and before serial number 26 as so renumbered, the following shall be inserted, namely:—

“25.	<i>Particulars in respect of specified domestic transaction in the nature of any business transacted between the persons referred to in sub-section (4) of section 115BAE:</i> Has the assessee entered into any specified domestic transaction with any person referred to in sub-section (4) of section 115BAE which has resulted in more than ordinary profits expected to arise in such business? If ‘yes’, provide the following details : (a) Name of the person with whom the specified domestic transaction has been entered into. (b) Description of the transaction including quantitative details, if any. (c) Total amount received or receivable or paid or payable in the transaction— (i) as per books of account; (ii) as computed by the assessee having regard to the arm's length price. (d) Method used for determining the arm's length price [See sub-section (1) of section 92C].	Yes/No.”;
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c) In Form No. 65,—

(i) under the heading “Verification”, after clause (4), the following clause shall be inserted, namely:—

“ (5) *I certify that the applicant company is a unit of an International Financial Services Centre and has filed the application within three months from the date on which the deduction under section 80LA of the Income- tax Act, 1961 is no longer applicable.”;

(ii) in the Annexure, in PART A, for clause 6, the following clauses shall be substituted, namely:—

“ 6. Date on which the company became a qualifying company [to be given only in case of a company which becomes a qualifying company after the initial period] (enclose evidence in support of the claim)

6A. (a) Has the applicant company availed of deduction under section 80LA of the Income- tax Act, 1961?

(b) If so, please specify the date on which such deduction is no longer applicable?”.

[Notification No. 27/2024 /F. No. 370142/3/2024-TPL]

KHUSHBOO LATHER, Under Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), *vide* notification number S.O. 969 (E), dated the 26th March, 1962 and were last amended *vide* notification number G.S.R 153 (E), dated the 1st March, 2024.

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 27th March, 2024

G.S.R. 233(E).—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Fifth Amendment) Rules, 2024.
(2) They shall come into force on the 1st day of April, 2024.
2. In the Income-tax Rules, 1962, in Appendix-II,
(a) for FORM ITR-V, the following FORM shall be substituted, namely: —

"FORM ITR-V	<u>INDIAN INCOME TAX RETURN VERIFICATION FORM</u> [Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-7 filed but NOT verified electronically] (Please see rule 12 of the Income-tax Rules, 1962)		Assessment Year 2024-25
Name			
PAN		Form Number	
Filed u/s		e-Filing Acknowledgement Number	
VERIFICATION			
I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return which has been submitted by me <i>vide</i> acknowledgement number is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.			

I further declare that I am making this return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____.

Signature 

Date of submission

Source IP address

System Generated Barcode/QR Code

Instructions:

1. Please e-verify the electronically transmitted return data using Aadhaar OTP or Login to e-Filing account through Net-Banking login or EVC generated using Pre-Validated Bank Account/ Demat Account or EVC generated through Bank ATM. Alternately, you may send the duly signed (preferably in blue ink) Form ITRV to “Centralised Processing Centre, Income Tax Department, Bengaluru 560500”, by SPEED POST ONLY.
2. Form ITR-V shall not be received in any other office of the Income-tax Department or in any other manner. The confirmation of receipt of this Form ITR-V at ITD-CPC will be sent to the e-mail Id registered in the e-filing account.
3. On successful verification, the return filing acknowledgement can be downloaded from e-Filing portal as a proof of completion of process of filing the return of Income.
4. Please sign only in the box provided for signature. Signature anywhere else other than the box provided can render the ITR V invalid.
5. Where ITR data is electronically transmitted and ITR-V is submitted within 30 days of transmission of data- in such cases the date of transmitting the data electronically shall be considered as the date of furnishing the return of income.
6. Where ITR data is electronically transmitted but ITR-V is submitted beyond the time-limit of 30 days of transmission of data- in such cases the date of ITR-V submission shall be treated as the date of furnishing the return of income and all consequences of late filing of return under the Act shall follow. ”.

(b) for FORM ITR- Ack, the following FORM shall, be substituted, namely: —

“INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT [Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified] (Please see rule 12 of the Income-tax Rules, 1962)			Assessment Year 2024-25
PAN			
Name			
Address			
Status		Form Number	
Filed u/s		e-Filing Acknowledgement Number	
Taxable Income and Tax details	Current Year business loss, if any	1	
	Total Income		
	Book Profit under MAT, where applicable	2	
	Adjusted Total Income under AMT, where applicable	3	
	Net tax payable	4	
	Interest and Fee Payable	5	

	Total tax, interest and Fee payable	6	
	Taxes Paid	7	
	(+)Tax Payable /(-)Refundable (6-7)	8	
Accreted Income & Tax Detail	Accreted Income as per section 115TD	9	
	Additional Tax payable u/s 115TD	10	
	Interest payable u/s 115TE	11	
	Additional Tax and interest payable	12	
	Tax and interest paid	13	
	(+)Tax Payable /(-)Refundable (12-13)	14	
Income Tax Return electronically transmitted on DD-MM-YYYY 00:00:00 from IP address _____ and verified by _____ having PAN _____ on _____ using *paper ITR-Verification Form /Electronic Verification Code _____ generated through _____ mode			
System Generated Barcode/QR Code			

**Strike off whichever is not applicable*

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU".

[Notification No. 37/2024 F.No.370142/7/2024-TPL]

SURBENDU THAKUR, Under Secy. Tax Policy and Legislation

Note : The Income-tax Rules, 1962 were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) *vide* notification number S.O. 969 (E), dated the 26th March, 1962 and last amended *vide* notification GSR 155(E), dated the 05th March 2024.



भारत का राजपत्र The Gazette of India

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CG-DL-E-04062024-254537

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 288]

नई दिल्ली, मंगलवार, जून 4, 2024/ज्येष्ठ 14, 1946

No. 288]

NEW DELHI, TUESDAY, JUNE 4, 2024/JYAISHTHA 14, 1946

वित्त मंत्रालय
(राजस्व विभाग)
(केन्द्रीय प्रत्यक्ष कर बोर्ड)
अधिसूचना
नई दिल्ली, 4 जून, 2024
(आय-कर)

सा. का. नि. 309(अ).—केन्द्रीय सरकार, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 200 की उपधारा (3) के साथ पठित धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर नियम, 1962 का संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम आय-कर (छठा संशोधन) नियम, 2024 है।

(2) ये राजपत्र में 1 जुलाई, 2024 से प्रवृत्त होंगे।

2. आयकर नियम, 1962 में, प्ररूप संख्या 27थ में, अनुलग्नक में, "सत्यापन" शीर्षक के अधीन, टिप्पण में, टिप्पण संख्या 7 के पश्चात्, निम्नलिखित टिप्पण अन्तःस्थापित किया जाएगा, अर्थात्: -

'7क. यदि धारा 197क की उपधारा (1च) के अधीन जारी अधिसूचना के अधीन कम कटौती या कोई कटौती न हो तो "पी" लिखिए।'

[अधिसूचना सं. 48/2024/फा.सं.370142/11/2024-टीपीएल]

खुशबू लाठर, अवर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना संख्यांक का.आ. 969(अ), तारीख 26 मार्च, 1962 द्वारा प्रकाशित किए गए थे और अधिसूचना संख्यांक 233(अ) तारीख 27 मार्च, 2024 द्वारा अंतिम बार संशोधित किए गए थे।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 4th June, 2024

(INCOME-TAX)

G. S. R. 309(E).—In exercise of the powers conferred by section 295 read with sub-section (3) of section 200 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. (1) These rules may be called the Income-tax (Sixth Amendment) Rules, 2024.

(2) They shall come into force on the 1st day of July, 2024.

2. In the Income-tax Rules, 1962, in Form No. 27Q, in the Annexure, under the heading “Verification”, in the Notes, after Note No. 7, the following Note shall be inserted, namely:—

‘7A. Write “P” if lower deduction or no deduction is in view of notification issued under sub-section (1F) of section 197A.’.

[Notification No. 48/2024/F. No 370142/11/2024-TPL]

KHUSHBOO LATHER, Under Secy.

Note: The Income-tax Rules, 1962 were published in the Gazette of India, Extraordinary, Part-II, section-3, sub-section (ii) *vide* number S.O. 969 (E), dated the 26th March, 1962 and were last amended *vide* notification number G.S.R. 233 (E), dated the 27th March, 2024.

206ग	जूते की जोड़ी के विक्रय पर स्रोत्र पर संग्रहण	6ग	डछ
206ग	गोल्फ़ किट, स्कीवियर जैसे खेल के पहनावे और उपकरण के विक्रय पर स्रोत्र पर संग्रहण-	6ग	डज
206ग	होम थिएटर सिस्टम के विक्रय पर स्रोत्र पर संग्रहण	6ग	डझ
206ग	रेस क्लब में घुड़दौड़ के लिए घोड़े और पोलो के लिए घोड़े के विक्रय पर स्रोत्र पर संग्रहण	6ग	डञ”।

[सं. 35/2025/फा. सं. 370142/11/2025-टीपीएल]

आशीष कुमार अग्रवाल, उप सचिव

टिप्पण—मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में, अधिसूचना सं- का.आ. 969(अ), तारीख 26 मार्च, 1962 द्वारा प्रकाशित किए गए और अधिसूचना सं. सा.का.नि. 221(अ), तारीख 07 अप्रैल, 2025 द्वारा अंतिम बार संशोधित किए गए।

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****NOTIFICATION**

New Delhi, the 22nd April, 2025

G.S.R. 252(E).—In exercise of the powers conferred by section 295 read with section 206C of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

- (1) These rules may be called the Income-tax (Eleventh Amendment) Rules, 2025.
(2) They shall come into force on the date of their publication in the Official Gazette.
- In the Income-tax Rules, 1962, in Form No. 27EQ, in the Annexure, in the Notes thereto, in Note 11, in the table, after the row relating to “Collection at source on sale of motor vehicle”, the following shall be inserted, namely:—

“206C	Collection at source on sale of wrist watch	6C	MA
206C	Collection at source on sale of art piece such as antiques, painting, sculpture	6C	MB
206C	Collection at source on sale of collectibles such as coin, stamp	6C	MC
206C	Collection at source on sale of yacht, rowing boat, canoe, helicopter	6C	MD
206C	Collection at source on sale of pair of sunglasses	6C	ME
206C	Collection at source on sale of bag such as handbag, purse	6C	MF
206C	Collection at source on sale of pair of shoes	6C	MG
206C	Collection at source on sale of sportswear and equipment such as golf kit, ski-wear	6C	MH
206C	Collection at source on sale of home theatre system	6C	MI
206C	Collection at source on sale of horse for horse racing in race clubs and horse for polo	6C	MJ”.

[No. 35/2025/F. No. 370142/11/2025-TPL]

ASHISH KUMAR AGRAWAL, Dy. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), *vide* notification number S.O. 969 (E), dated the 26th March, 1962 and were last amended *vide* notification number G.S.R 221 (E), dated the 07th April, 2025.